# REPORT

## Introductory

The Information Technology Act was enacted in the year 2000 and implemented w.e.f 17th October, 2000 to give a fillip to the growth and usage of computers, internet and software in the country as well as to provide a legal framework for the promotion of e-commerce and e-transactions in the country. The Information Technology Act, 2000 which consist of 94 Sections in 13 Chapters and with Four Schedules provides for a legal framework for evidentiary value of electronic record and computer crimes which are of technological nature.

2. The salient features of the Information Technology Act, 2000 are as follows:—

- (i) Extends to the whole of India (Section 1)
- (ii) Authentication of electronic records (Section 3)
- (iii) Legal Framework for affixing Digital signature by use of asymmetric crypto system and hash function (Section 3)
- (iv) Legal recognition of electronic records (Section 4)
- (v) Legal recognition of digital signatures (Section 5)
- (vi) Retention of electronic record (Section 7)
- (vii) Publication of Official Gazette in electronic form (Section 8)
- (viii) Security procedure for electronic records and digital signature (Section 14, 15, 16)
  - (ix) Licensing and Regulation of Certifying authorities for issuing digital signature certificates (Section 17-42)
  - (x) Functions of Controller (Section 18)
  - (xi) Appointment of Certifying Authorities and Controller of Certifying Authorities, including recognition of foreign Certifying Authorities (Section 19)
- (xii) Controller to act as repository of all digital signature certificates (Section 20)
- (xiii) Data Protection (Section 43 & 66)
- (xiv) Various types of computer crimes defined and stringent penalties provided under the Act (Section 43 and Section 66, 67, 72)

- (xv) Appointment of Adjudicating officer for holding inquiries under the Act (Section 46 & 47)
- (xvi) Establishment of Cyber Appellate Tribunal under the Act (Section 48-56)
- (xvii) Appeal from order of Adjudicating Officer to Cyber Appellate Tribunal and not to any Civil Court (Section 57)
- (xviii) Appeal from order of Cyber Appellate Tribunal to High Court (Section 62)
- (xix) Interception of information from computer to computer (Section 69)
- (xx) Protection System (Section 70)
- (xxi) Act to apply for offences or contraventions committed outside India (Section 75)
- (xxii) Network service providers not to be liable in certain cases (Section 79)
- (xxiii) Power of police officers and other officers to enter into any public place and search and arrest without warrant (Section 80)
- (xxiv) Offences by the Companies (Section 85)
- (xxv) Constitution of Cyber Regulations Advisory Committee who will advice the Central Government and Controller (Section 88)

3. The computer crimes in the Act are classified into two categories i.e. civil penalties and criminal offences, the details of which are as follows:—

Civil-Penalties	Section
1	2
Unauthorised access	43(a)
• Unauthorised copying, downloading and extraction of files	43(b)
Introduction of virus	43(c)
• Damage to Computer System and computer Network	43(d)
• Disruption of computer, computer network	43(e)

1	2
• Denying authorised person access to computer	43(f)
• Providing assistance to any person to facilitate unauthorized access to a computer	43(g)
• Charging the service availed by a person to an account of another person by tampering and manipulation of other computer	43(h)
• Failure to furnish information, return, etc. to the Controller or Certifying Authority	44
Criminal offences	Section
• Tampering with computer source documents (i.e. listing of programmes)	65
Hacking computer system	66(1)
• Electronic forgery i.e. affixing of false digital signature, making false electronic record	74
• Electronic forgery for the purpose of cheating	74
• Electronic forgery for the purpose of harming reputation	74
• Using as genuine a forged electronic record	
Publication for fraudulent purpose	
• Offences and contravention by companies	85
• Unauthorised access to protected system	70
• Confiscation of computer, network, etc.	76
• Publication of information which is obscene in electronic form	67
<ul> <li>Misrepresentation or suppressing of material fact while obtaining any licence or digital signature</li> </ul>	71
• Breach of confidentiality and Privacy	72
• Publishing fake Digital Signature Certificate	73

4. The following are excluded from the purview of the Information Technology Act, 2000:—

- (i) Power of Attorney
- (ii) Trust
- (iii) Will, and
- (iv) Any contract for the sale or the conveyance of immovable property or any interest in such property.

5. Through the Information Technology Act, amendments have been made in the following other Acts:—

- (i) Indian Evidence Act, 1872
  (Sections 3, 17, 22, 34, 35, 39, 47, 59, 65, 67, 73, 81, 85, 88, 90 & 131)
- (ii) Indian Penal Code, 1860
  (Sections 29, 167, 172, 173, 175, 192, 204, 463, 464, 466, 468, 469, 470, 471, 474, 476, & 477)
- (iii) Bankers Book Evidence Act, 1891 (Section 2)
- (iv) Reserve Bank of India Act, 1934[Section 58 (Sub-Section (2) Clause (P)]

6. The Information Technology Act, 2000 was enacted keeping in view technology directions and scenario as it existed at that point of time. As the technology has a habit of reinventing itself into cheaper and more cost effective options, it becomes imperative to give a fresh look to any technology driven law from time to time. Moreover, due to overall increase in e-commerce, growth in outsourcing business, new forms of transactions, new means of identification, consumers concern, promotion of e-governance and other information technology applications, technology neutrality from its present 'technology specific' form in consonance with development all over the world, security practices and procedures for protection of Critical Information infrastructure, emergence of new forms of computer misuse like child pornography, video voyeurism, identity theft and e-commerce frauds like phishing and online theft, rationalization of punishment in respect of offences with reference to the Indian Penal code, a need was felt to review the Indian Information Technology Act, 2000.

7. In that direction, an Expert Committee was set up in January, 2005 under the Chairmanship of the Secretary, Department of

Information Technology. The Expert Committee comprised various representatives of the Government, legal experts in the areas of Cyber Laws, Service Providers, representatives of IT Industry and apex industry Associations, National Association for Software Companies (NASSCOM) and Manufacturers Association of Information Technology (MAIT). The mandate of the Expert Committee was to review the provisions of the IT Act, 2000, to consider the feasibility of making the Act technology neutral and recommend necessary amendments to that effect, and to recommend suitable legislation for Data Protection under the Act. In August, 2005, the Expert Committee submitted its report which was based upon the interactive sessions with various interest groups, deliberations of the Inter-Ministerial Group comprising representatives of Ministries/Departments concerned with the subject matter, presentation made by NASSCOM and feedback on the publication of the report on the DIT website.

8. Now, the Government was left with two approaches *i.e.* either to enact new and exclusive legislations or to amend the existing legislations to encompass the new crimes and to enact specific legislations to address the issues if amendments to the existent laws do not suffice. As the second approach required minimum effort, the Government preferred it by creating a few more provisions in the Information Technology Act, 2000 and some supplementary provisions by making amendments in other Acts such as the Indian Penal Code and the Code of Criminal Procedures, 1973.

9. Thus, the Information Technology (Amendment) Bill, 2006 (Annexure I) was introduced in Lok Sabha on 15th December, 2006 and referred to this Committee for detailed examination and report. In the process, the Committee received several write ups from and heard the views/suggestions of numerous individuals, experts, associations, industry representatives, Central Bureau of Investigation (CBI), Ministry of Law and Justice (Legislative Department) and the Department of Information Technology. After considering and paying due attention to such views/suggestions and clarifications, the Committee have attempted in this Report to suggest and recommend certain measures to be taken by the Government for making the law more effective and comprehensive.

# I. Self-Enabling and People Friendly Laws

10. Upon receipt of several suggestions from various quarters that the Information Technology Act should be self-enabling instead of leaving several provisions to be taken care of by the Indian Penal Code (IPC), Criminal Penal Code (Cr. P.C.) etc. as computers did not exist when these laws were formulated, the Committee desired to hear the views of the Department of Information Technology. In reply, it was stated that at the time of the drafting of the principal Act in 1998, the experts were of the opinion that Acts like IPC, Cr. PC, were primary and basic Acts which were very appropriately worded and had passed the test of time. It was further stated that several other legislations framed over the last fifty years used to refer to these basic Acts. Moreover, the law enforcement agencies and the courts very well understood these Acts and the issues involved therein.

11. The Committee, during the evidence, asked whether it would not be very cumbersome to refer to a number of provisions contained in other Acts when a cyber crime was committed. In response, the Secretary, DIT stated:—

"In terms of definition, they are too closely linked. Say, if you talk of impersonation, in our Act, we have to follow a similar set of provisions, a similar set of definitions which are used in IPC."

12. The Committee, then queried about the provisions contained in the Bill to make the law people friendly in view of the major trend the world over to have such comprehensive laws which would easily be understood by the common man and having least dependence on other laws. In reply, it was stated that the necessity of the people friendly law was the main guiding principle before the Department in suggesting appropriate provisions in the Information Technology (Amendment) Bill, 2006.

13. It was further stated that in order to make the law more people friendly, the punishments had been rationalized in some of the offences. Such rationalization would help in the growth of the IT Industry and check undue harassment of the ignorant citizens, not aware of the nuances of cyber laws.

14. On the issue of bringing a self-enabling and people friendly law instead of referring to the provisions contained in the other laws, the Ministry of Law and Justice (Legislative Department) were of the opinion that the legislative practice to criminalise certain acts or omissions as an offence under the Indian Penal Code and in the Information Technology Act, 2000 seemed to be working well and the same should continue.

## II. Cyber Crime and Cyber Terrorism

15. During the course of the examination of the Bill the Committee were informed by some legal experts/industry representatives that the

proposed amendments did not put much focus on cyber crimes including cyber terrorism and their coverage was not at all commensurate with the requirement. Citing some example they stated that although morphing was taking place across the country, yet there was not a single direct provision under the proposed amendments to make morphing a penal offence punishable with imprisonment and fine. Similarly, there was no specific provision to make cyber terrorism a punishable crime.

16. In the above context, the Committee desired to know from the Department that whether it was not necessary for India, as a sovereign nation, to enact a specific law making morphing, cyber terrorism and other similar cyber crime penal offences punishable with the highest fine and imprisonment. In reply, the Department stated that a provision to make cyber terrorism a punishable crime with highest fine and imprisonment similar to the lines of Section 121 and Section 120 B of IPC might be considered, as the punishment with imprisonment of either description for a term which might extend to 10 years is the highest imprisonment terms given for any offence under the IT Act. It was also stated that morphing would get covered in sub-clause (1) of Sections 43 and 66.

17. In evidence the Committee asked whether 'cyber terrorism' has been defined anywhere in the IT Act, 2000 or in the proposed amendments. The representative of the Department replied in the negative.

## III. Jurisdiction of the Law

18. In the context of the reported cyber offences committed outside the country, the Committee attempted to look into the jurisdiction and applicability of the IT Act, 2000. Section 1(2) of the Information Technology Act says "It shall extend to the whole of India and save as otherwise provided in this Act, it applies also to any offence or contravention thereunder committed outside India by any person". Similarly, Section 75 provides as under:—

Act to apply for offence or contravention committed outside India-(1) Subject to the provisions of sub-section (2), the provisions of this Act shall apply also to any offence or contravention committed outside India by any person irrespective of his nationality.

(2) For the purposes of sub-section (1), this Act shall apply to an offence or contravention committed outside India by any person if the act or conduct constituting the offence or contravention involves a computer, computer system or computer network located in India.

19. In the above context, while taking evidence of a legal expert in cyber crimes, the Committee desired to know the effectiveness of enforcing the above provision to the cyber crimes perpetrated abroad. In reply the expert stated:—

".....Section 75 brings some sanity to that approach by saying it will only apply so long as it impacts a computer, a computer system or a computer network that is physically located in India. So, as a sovereign nation, there is nothing stopping India to enact a law making the cyber terrorism as a specific offence punishable with the highest imprisonment."

20. Asked to state specifically how could the Indian State enforce its will within the domain of another sovereign nation, the witness replied that it was a practical problem. The Committee, then, asked whether there was any practicable way out to deal with this tricky situation. In reply, the witness stated that the USA was effectively assuming jurisdiction over computers located outside its domain on the ground that the activity of those computers impacted the computers physically located in the USA. The witness further stated that another option could be that India should join some of the global treaties like Convention on Cyber Crime or Group 7. He added:—

"In the internet space there is one specific agency which is known as International Corporation for Assigned Names and Numbers. In short, it is known as ICANN. It is a global body that manages internet. However, it has steered clear of any controversy of even contributing towards cyber crime regulation. It does have a Committee known as the Government Advisory Committee of which India is already a Member."

21. He summed up by stating that as ICANN/Government Advisory Committee was dealing only with the policy issues concerning internet and had not gone to the direction of regulating cyber crime *per se,* the practical problem of ensuring the physical presence of the alleged perpetrators of cyber crime from abroad still persisted.

22. In the above context, a representative of the Central Bureau of Investigation (CBI) while deposing before the Committee stated that apart from specific provisions in the Information Technology Act, there was a basic law and Sections 3 and 4 of the Indian Penal Code could take care of this eventuality.

23. Asked to state categorically the means by which the jurisdiction of Indian laws could extend beyond its boundaries, the witness stated:—

".....jurisdiction is not an issue because even without specific provisions in this statute, Sections 3 and 4 (of IPC), if interpreted

properly, have enough scope and cover wide area.....Now the question is that if a New Zealander sitting in New Zealand commits an offence under this law which impacts India, perhaps on this point, I would say it is a bit tricky and we will have to understand frankly."

24. The Committee desired to know whether it would be appropriate for India to have an extradition treaty especially in respect of cyber crime or should there be a special International Convention on cyber crime to make it obligatory on the part of the signatories to extend mutual cooperation. In response, another representative of CBI submitted that it was high time that India considered becoming signatory to such an International Treaty/Convention, otherwise, it would be extremely difficult to book the perpetrator of cyber crime sitting abroad.

25. The Ministry of Law and Justice (Legislative Department) on the issue of dealing with the cyber crimes perpetrated abroad but impacting India, stated that Sub-Clause (a) of Clause 49 of the Information Technology (Amendment) Bill, 2006 sought to insert subsection (3) in Section 4 of the Indian Penal Code so as to extend the jurisdiction of the IPC to any person in any place without and beyond India committing offence by targeting a computer resource located in India. Further, the main thrust of Section 75 of the Information Technology Act and the proposed sub-section (3) of Section 4 of IPC was to criminalize those acts of persons which might have an impact on any person and property situated in India.

26. Not convinced, the Committee asked whether the physical presence of the alleged accused in a criminal prosecution was not necessary. In reply the Legislative Department submitted that in a criminal prosecution, the physical presence of the alleged accused was necessary and the same might be ensured through international cooperation and bilateral extradition treaties.

27. The Committee, then, decided to hear the views of the Department of Information Technology on this perplexing issue. The Department, in reply, stated that all the countries world over had expanded the jurisdiction of their cyber laws to offences or contraventions committed on their systems in the country from outside the country. Following such a practice, India had also provided Section 75 in the Information Technology Act for offences or contraventions committed on systems in India from outside the country. It was also stated that the Governments all over the world had also taken recourse

to enter into treaties to bring to book the cyber criminal outside the territorial jurisdiction of their country. India, on its part, had also made efforts to enter bilateral agreements with foreign countries to deal with the cyber crimes committed on Indian systems from foreign lands. Cyber crime treaties were stated to be covered under the Mutual Legal Assistance Treaties (MLATs). India is also a member of Cyber Crime Technology Information Network System (CTINS) a Japanese Government initiative for mutual exchange of information regarding cyber crimes among the member countries which is, of course, advisory in nature.

28. Asked to specify whether it would be prudent for India to become a signatory to any unilateral International Treaty or Convention on Cyber Crime to effectively implement the law, it was replied that international cooperation in the form of mutual legal assistance would require an international agreement or other similar arrangements such as reciprocal legislation. It was further stated that such provisions, whether multilateral or bilateral, would oblige authorities of the contracting party to respond to the request for mutual legal assistance in the agreed case. It would, therefore, be necessary for India also to become a signatory to any international treaty or an international convention on Cyber Crime on the mutually acceptable terms.

29. In response to a specific query with regard to the number of countries with whom India had already entered into Mutual Legal Assistance Treaties (MLATs), it was replied that with seventeen countries India had already entered into such treaties, with five countries treaties had already been signed but the same had yet to come into force and with four countries treaties had already been finalised/initiated but the same were awaiting signature.

30. The Committee asked how action could be taken against the alleged perpetrator of cyber crime taking shelter in those countries with which India did not have any extradition treaty. In reply, the Secretary, DIT during evidence submitted:—

"There are provisions in the general laws. I assume we cannot go beyond those general laws......whatever is to be done in the light of cyber crime, it must be done within the framework of what is being done for a general law and outside law."

#### IV. Substitution of 'digital signature' by 'electronic signature' (Clause 2)

31. Clause 2 of the Information Technology (Amendment) Bill, 2006 says "In the Information Technology Act, 2000 (hereinafter in this Part

referred to as the principal Act), for the words "digital signature" occurring in the Chapter, section, subsection and Clause referred to in the Table below, the words "electronic signature" shall be substituted.

IABLE
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S.No.	Chapter/section/sub-section/Clause
1.	Clause (d), (g), (h) and $(zg)$ of section 2;
2.	Section 5 and its marginal heading;
3.	Marginal heading of section 6;
4.	Clauses ( <i>a</i> ), ( <i>b</i> ), ( <i>c</i> ) and ( <i>e</i> ) of section 10 and its marginal heading;
5.	Heading of Chapter V;
6.	Clauses (f) and (g) of section 18;
7.	Sub-section (2) of section 19;
8.	Sub-sections (1) and (2) of section 21 and its marginal heading;
9.	Sub-section (3) of section 25;
10.	Clause (c) of section 30;
11.	Clauses ( <i>a</i> ) and ( <i>d</i> ) of sub-section (1) and sub-section(2) of section 34;
12.	Heading of Chapter VII;
13.	Section 35 and its marginal heading;
14.	Section 64;
15.	Section 71;
16.	Sub-section (1) of section 73 and its marginal heading;
17.	Section 74; and
18.	Clauses (d), (n) and (o) of sub-section (2) of Section 87.

32. In the above context, the Committee received views from some experts/associations that while the law talked about 'electronic signature' in a couple of sections, in reality it was still continuing on 'digital signature'. They opined that mere replacement of the term 'digital signature' by the words 'electronic signature', as proposed in the Bill would not be enough and it had to be followed in spirit also.

33. One of the experts while tendering evidence before the Committee submitted:—

"..... while the law has made it technologically very sound by providing for electronic signatures, there is a slight disconnect...... what I am trying to say is that while we are talking of big generic electronic signature which includes digital signature and lot of other things, the law effectively continues to be law of digital signatures.. Either we can use a language or we can suggest to the Government for illustration, the digital signature regime is detailed."

34. Asked to state categorically how electronic signature could be followed in letter and spirit, the witness replied that biometrics needed to be an integral part of it.

35. On the issue of 'electronic signature' the Ministry of Law and Justice (Legislative Department) have stated that Information Technology Act, 2000 defines 'electronic signatures' to mean authentication of any electronic record by a subscriber by means of the electronic technique specified in the Second Schedule and includes digital signature. The Information Technology Act, 2000 confers power on the Controller to supervise the activities of the certifying authorities. Statutory provision obliging certifying officers to follow certain procedure has also been made in section 30 of the Act. The Information Technology Act, 2000 and the Information Technology (Amendment) Bill, 2006 put emphasis on reliable electronic signatures and enable the Central Government to take necessary steps keeping in view the needs of emerging technologies.

36. Taking cognizance of such views/suggestions the Committee desired to be apprised of the views of the Department of Information Technology for enforcing 'electronic signature' in letter and spirit. In reply, it was stated that the United Nations had passed a resolution in the year 2001 recommending that all States should give favourable consideration to the Model Law on 'Electronic Signatures' when enacting or revising there laws in view of the need for uniformity of the law applicable to alternatives to paper based methods of communication and storage of information.

37. The Department further stated that 'digital signature', as a matter of fact, has been one of the types of 'electronic signature' and based on the technologies available, 'digital signature' has been found to be one of the most reliable methods for security, integrity and authentication of electronic records. However, since the technology is

an ever-evolving process, there could be such technologies which could be used as a reliable method for the electronic records. Moreover, as it is difficult to amend the Act very frequently, and hence for future technologies, a provision has been made for incorporating those technologies for 'electronic signatures' under the proposed Second Schedule of the Bill.

38. The Committee asked about the mechanism put in place to guard against forgery of digital signatures. The representative of the Department of Information Technology submitted in evidence:—

"......there are two parts as far as the digital signature is concerned ...... One is the user experience and the other is, what is actually happening at the back. These are two different parts, both of which have been touched upon...... In Karnataka for example, the entire land records have been digitalized. They are now securely stored; there is no difficulty in verifying whether a particular record has been signed by that particular Revenue Official. They have the tracking, they use biometric.....they are well protected by all these methodologies and there is no difficulty..... But when we talk about translating that into a piece of paper and getting a printout and then try to adopt the same value to the printed paper, then there are issues."

39. Asked to specify the mechanism developed to check tampering or fraud of digital signature the representative of DIT replied:—

"Sir, in the digital records, which are stored, there is a mechanism to audit it, which shows every change that has been made; who has changed it; on what date it has been changed."

## V. Auditing of Electronic Records

40. Some of the industry representatives suggested to the Committee that there should be an auditing of all the electronic records in order to have legal sanctity as well as to check frauds that are constantly occurring in corporate India. The representatives further stated that it would also help in bringing far more clarity to the entire regime of proof of electronic records.

41. In the above context, when the Committee desired to hear the views of the Department of Information Technology, it was replied that the suggestions made by the industry representatives seemed to be appropriate. It was further stated that the Comptroller and Auditor General of India had already started conducting Information Systems

Audit of Government Organisations, Departments, PSUs, Autonomous Bodies and Authorities for evaluation of acquisition and installation of the computer and computer systems, systems effectiveness, security, economy, efficiency and data integrity and compliance of system related activities with applicable laws, regulations and guidelines.

42. Asked to indicate the global practice relating to the auditing of the electronic records, the Department replied that it would have been better if the concerned industry representatives provided more details regarding the global practices and standards in this regard as there would be a need to setup process, practice and standards in line with those prevailing in international arena for undertaking such audits.

43. One of the representatives of the industry while tendering evidence before the Committee stated in this regard that globally auditing of electronics records was being done. He also stated that there were two independent streams of auditing, one relating to the information systems and the other to information security.

# VI. Definition and Role of Intermediary & Liability of Network Service Providers (Clauses 4 & 38)

44. Section 2 (w) of the principal Act defines "intermediary", with respect to any particular message as any person who on behalf of another person receives, stores or transmits that message or provide any service with respect to that message.

45. Clause 4. sub-Clause (F) of the Bill proposes to amend the above definition of 'intermediary' as follows:—

"(w) "intermediary", with respect to any particular electronic records, means any person who on behalf of another person receives, stores or transmits that record or provides any service with respect to that record and includes telecom service providers, network service providers, internet service providers, web-hosting service providers, search engines, online payment sites, online-auction sites, online-market places and cyber cafes, but does not include body corporate referred to in section 43-A.

46. Further, Clause 38 of the Bill intends to substitute chapter XII of the principal Act whereby the intermediaries will not be made liable in certain cases. The said Clause reads as follows:—

"For Chapter XII of the principal Act, the following Chapters shall be substituted, namely:—

## CHAPTER XII

# INTERMEDIARIES NOT TO BE LIABLE IN CERTAIN CASES

(1) Notwithstanding anything contained in any other law for the time being in force but subject to the provisions of sub-sections (2) and (3), an intermediary shall not be liable for any third party information, data, or communication link made available by him.

- (2) The provisions of sub-section (1) shall apply if—
  - (a) the function of the intermediary is limited to providing access to a communication system over which information made available by third parties is transmitted or temporarily stored; or
  - (b) the intermediary does not—
    - (i) initiate the transaction,
    - (ii) select the receiver of the transmission, and
    - (iii) select or modify the information contained in the transmission.
- (3) The provisions of sub-section (1) shall not apply if—
  - (a) the intermediary has conspired or abetted in the commission of the unlawful act;
  - (b) upon receiving actual knowledge, or on being notified by the appropriate Government or its agency that any information, data or communication link residing in or connected to a computer resource controlled by the intermediary is being used to commit the unlawful act, the intermediary fails to expeditiously remove or disable access to that material on that resource without vitiating the evidence in any manner.

(4) Intermediary shall observe such other guidelines as the Central Government may prescribe in this behalf.

*Explanation.*—For this purpose of this section, the expression "third party information" means any information dealt with by an intermediary in his capacity as an intermediary."

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*1	****	****	****	****
**	* * * *	****	****	****
				15

47. In the above contexts, some of the experts/industry representatives were of the view that the definition of 'intermediary' was not clear which was bound to create a problem of interpretation as to who would be an intermediary. So much so that under the existing definition, even an employer would become an intermediary.

48. One of the experts/industry representatives who tendered evidence before the Committee stated:—

"Currently the network service providers are made liable for all third party content or data. In the proposed one, they are not being made liable at all except when it is proved that they conspired or abetted. How does the Government expect a normal citizen to prove conspiracy or abetment by network service provider?"

49. The Committee desired to hear the comments of the Department of Information Technology on the above issue of properly defining the terms 'intermediary' and its role. In reply, it was stated that Section 79 of the principal Act had been revised in line with those provided for similar provisions in the European Act. Subsection 4 of Section 79 of the Act has empowered the Central Government to provide guidelines which may be observed by the intermediary. These guidelines would vary from time to time keeping in view the new services, technologies and circumstances. Accordingly, guidelines were stated to be proposed for prescription through the rule making powers.

50. Not convinced, the Committee asked during evidence what actually constituted the 'intermediary'. In reply, a representative of the Department of IT stated that any service provider was an intermediary. In that case, the Committee asked the rationale for intermediaries/ service, providers being not made liable in certain cases. In reply, the representative of DIT stated:—

".....any of the service provider may not be knowing exactly what their subscribers are doing. For what they are not knowing, they should not be penalised. This is the provision being followed worldwide."

51. Asked to elaborate, the witness stated that the intermediaries or service providers did not have anything to do with what was passing or returned through their network. But if they selected or changed or modified any content, then they would not be covered under the instant Clause. 52. The Committee then desired to know the mechanism evolved to establish conspiracy or abetment on the part of the intermediaries/ service providers. In reply, it was stated that the proposed Section 79 did not absolve the network service providers from civil liabilities. It was also stated that the exemption of intermediaries from liability had been clearly defined in the proposed sub-sections 2&3 of Section 79. Further, sub-section 4 empowered the Government to prescribe guidelines which were to be observed by the intermediaries.

53. The Committee asked whether the possibility of suing or getting information from the service provider would cease to exist in the eventuality of proposed Section 79 being put in place. In reply, it was stated that any consumer could sue the network service providers for civil liabilities.

54. During evidence, the Committee asked whether it would not be extremely difficult to establish conspiracy or abetment in order to sue the intermediaries/service providers. In reply, the representative stated:—

"It becomes very difficult. Sir, you are right."

55. The Committee then queried whether it would not be prudent to cast some minimum obligation/responsibility upon the intermediaries/service providers when their platform was being abused for transmission of obscene and objectionable contents. In reply, a representative of, DIT stated:—

"Unfortunately, at the discussion that we were having on the IT Act, the general consensus was that the intermediary should not be put under such an obligation. That is why, we have incorporated it. Now that we have your views, I think we will really look at it."

56. When the Committee desired to have the views of the Legislative Department as to whether they were satisfied with the term 'intermediary' and its role as defined in the Bill, they just defined the term as spelt out in the Bill and stated that there were many aspects of intermediaries which would result in criminal liability and Civil liability and the Information Technology (Amendment) Bill, 2006 provided for adequate safeguards in this regard.

57. The Central Bureau of Investigation (CBI) on the above issue stated that the Bill sought to remove the 'due diligence' Clause for claiming immunity by the intermediaries. Elaborating the ramifications,

they stated that in the real world some liabilities existed on the owner of a premise for prevention of certain types of criminal offences including sale of contraband goods. Absence of any such obligation would, therefore, place the intermediaries such as online auction sites/ market places in a privileged position and disturb the equilibrium with their counter part real life entities. Also, quite often the damages caused to the victims through reckless activities in the cyber world used to be immense and irreparable. The CBI, therefore, suggested that the intermediaries should be divided into two classes *i.e.* online Market Places/Auction sites, and the rest. Entities in the former class of intermediaries should not be given immunity unless they proved due diligence which might be exercised by them through technical scrutiny of traffic data through filters for removing hate content, obscene material, sale of contraband goods, etc.

58. Asked to comment on the rationale behind removing the words 'due diligence' and the above views/suggestions of the CBI, the Department of Information Technology stated that the words 'due diligence' were provided in section 79 of the IT Act as it was felt that it had been adequately and properly defined by the Supreme Court of India. However, while suggesting amendments to the IT Act, it was felt that the provisions under Section 79 pertaining to exemption from liability of network service provider should be explicitly defined. Further, the sub-section 4 of Section 79 has empowered the Central Government to provide certain guidelines which would be observed by the network service providers. The words 'due diligence' could be covered under those guidelines.

## Obligations on body corporates

59. As regards casting obligation of paying damages through compensation only on 'body corporates', it was clarified by the Department that this issue was extensively debated by the Expert Committee according to whom it was a well thought idea to restrict the Section to the body corporates alone. The Department further stated that once the system was put in place, it might be considered to extend the Section to the individuals and persons.

60. A representative of the Department of Information Technology supplemented in evidence:—

".....But basically we are really to satisfy the customers who are doing outsourcing or asking call centres to be operated and they should be given protection. This would help business in general. Most of such businesses or almost all the business is done only by body corporate. To that extent, provision which is being made will be adequate." 61. Asked to state, whether the industry representatives were consulted while fixing obligations on the body corporate, a representative of the Department stated in evidence that NASSCOM and other industry people were consulted on the issue.

# VII. Contraventions of serious nature (Clause 19)

62. Section 43 of the IT Act, 2000 reads as under:-

"Penalty for damage to computer, computer system, etc.—if any person without permission of the owner or any other person who is incharge of a computer, computer system or computer network—

- (a) Accesses or secures access to such computer, computer system or computer network;
- (b) Downloads, copies or extracts any data, computer data base or information from such computer, computer system or computer network including information or data held or stored in any removable storage medium;
- (c) Introduces or causes to be introduced any computer contaminant or computer virus into any computer, computer system or computer network;
- (d) Damages or causes to be damaged any computer, computer system or computer network, data, computer data base or any other programmes residing in such computer, computer system or computer network;
- (e) Disrupts or causes disruption of any computer, computer system or computer network;
- (f) Denies or causes the denial of access to any person authorized to access any computer, computer system or computer network by any means;
- (g) Provides any assistance to any person to facilitate access to a computer, computer system or computer network in contravention of the provisions of this Act, rules or regulations made thereunder;
- (h) Charges the services availed of by a person to the account of another person by tampering with or manipulating any computer, computer system, or computer network,

he shall be liable to pay damages by way of compensation not exceeding one crore rupees to the person so affected."

63. Clause 19 of the IT (Amendment) Bill, 2006 proposes to amend section 43 of the principal Act. The Clause reads as follows:—

"In section 43 of the principal Act,---

- (a) in the marginal heading, for the word "Penalty", the word "Compensation" shall be substituted;
- (b) after Clause (h), the following Clause shall be inserted, namely:—

"(*i*) destroys, deletes or alters any information residing in a computer resource or diminishes its value or utility or affects it injuriously by any means,".

64. In the above context, the Central Bureau of Investigation (CBI) opined that contraventions enumerated in Clauses (c) to (i) have been serious in nature. They, therefore, suggested that while contraventions enumerated in Clauses (a) & (b) of Section 43 might remain as proposed, the contraventions enumerated in Clauses (c) to (i) may be made punishable with imprisonment for 3 years and fine.

65. The Committee sought the views of the Department of Information Technology in this regard. In reply, it was stated that the contraventions listed in (c) of Section 43 were of civil nature where damages were payable by way of compensation to a maximum extent of rupees one crore. The contraventions have also been made criminal offences in Section 66 of the Bill with imprisonment and fine.

# VIII. Compensation for failure to protect data (Clause 20)

66. Clause 20 of the Bill proposes to insert a new Section 43 A regarding compensation for failure to protect data. The Clause reads:—

"After Section 43 of the principal Act, the following section shall be inserted, namely:—

'43A. Where a body corporate, possessing, dealing or handling any sensitive personal data or information in a computer resource which it owns, controls or operates, is negligent in implementing and maintaining reasonable security practices and procedures and thereby causes wrongful loss or wrongful gain to any person, such body corporate shall be liable to pay damages by way of compensation, not exceeding five crore rupees, to the person so affected. Explanation.—For the purposes of this section,—

- (i) "body corporate" means any company and includes a firm, sole proprietorship or other association of individuals engaged in commercial or professional activities;
- (ii) "reasonable security practices and procedures" means security practices and procedures designed to protect such information from unauthorized access, damage, use, modification, disclosure or impairment, as may be specified in an agreement between the parties or as may be specified in any law for the time being in force and in the absence of such agreement or any law, such reasonable security practices and procedures, as may be prescribed by the Central Government in consultations with such professional bodies or associations as it may deem fit;
- (iii) "sensitive personal data or information" means such personal information as may be prescribed by the Central Government in consultation with such professional bodies or associations as it may deem fit."

67. In the above context, the Committee received a number of suggestions from individuals experts/industry representatives. The main suggestions were as follows:—

- (i) It should be clarified what would constitute 'wrongful loss' or 'wrongful gain' in all instances;
- (ii) It should be extended to any situation when the body corporate fails to maintain the reasonable security practices and procedure;
- (iii) The obligation to pay damages by way of compensation should also extend to any person operating the information alongwith the body corporate owning or controlling personal information;
- (iv) Some mechanism should be put in place by the means of which the affected individual is informed about the breach and other details;
- (v) An empowering provision should be made in this Section to authorize appropriate Self Regulatory Organisations (SROs) to evolve proper approaches in order to foster a healthy information security culture through education backed by demonstrative enforcement.

## (i) Wrongful loss or wrongful gain

68. In response to the above, the Department of Information Technology stated that the words 'wrongful loss' or 'wrongful gain' have been provided in tune with the Indian Penal Code (IPC). These terms have been well defined under Section 23 of the Indian Penal Code. The Department also stated that Section '2' of the principal Act had provided for definition of 'information', 'data' and 'computer' which would be valid both for online and offline activities.

#### (ii) Quantum of damage through compensation

69. Taking cognizance of the amount of fine not exceeding Rs. 5 crore, as prescribed in the proposed Section 43A, on body corporates being negligent in implementing and maintaining reasonable security practices and procedures, the Committee desired to be apprised of the rationale for fixing the damages by way of compensation at Rs. 5 crore. In reply, a representative of the Department submitted in evidence:—

".....a person who has committed a contravention, is liable to pay compensation to a victim to the maximum of Rs. one crore in the existing Section 43 of the Act. Now through Section 43A, it is proposed to make the body corporate who acquires the data or possess the data or process the data also liable, in case there is any data theft. He needs to implement the best security practices to protect the data from leakage. In case of any contravention, the body corporate will have to pay rupees five crore."

70. Appreciating the enhancement of damages from the originally prescribed rupees one crore, the Committee specifically desired to know how the figure of rupees five crore was arrived at especially in view of, say, at least a thousand crore rupees flourishing IT industry. The representative replied:—

"Sir, in fact, the figure of about Rs. 25 crore was suggested initially. Then, I think, the industry said 'now we should keep it low'. Then Rs. 5 crore was kept there. This is the factual position."

71. Expressing their concern, the Committee asked whether there could be a concept of 'cap' on damages prescribed under the law. The representative of the Department replied that no capping on damages was intended. Rather a provision was being made that over and above the amount of Rs. 5 crore, the Court could grant additional compensation to the victim.

72. Asked to indicate the mechanism evolved for imposition of the damage of rupees five crore, the representative of the Department replied that first the victim would go to the Adjudicator, then to the Cyber Tribunal and if still dissatisfied he could go to the High Court and Supreme Court.

73. The Committee asked whether the entire process was not very cumbersome. A representative of, DIT replied:—

"Sir, about implications under the Act, the Tribunal and the Adjudicator can award at best Rs. 5 crore."

74. He further submitted:-

"We shall immediately look into the views of the Members on the enhancement and we will get back after consulting the industry."

75. In this context, the Committee desired to have the views of the industry about the basis in which they recommended to reduce the fine to Rs. 5 crore from the original proposal of Rs. 25 crore. In reply, one of the industry representatives submitted in evidence:—

".....In not a single case in the last several years even one rupee damage by way of compensation has been awarded in India. That really erodes the confidence of the community and corporate India on this so-called effective remedy of providing damages by way of compensation."

76. In a subsequent evidence, another industry representatives supplemented:—

".....the best deterrent is certainty of punishment and not necessarily the extent which may be somewhat open ended......with the little experience that we have seen if you have very severe punishment, then in cases where the evidence is not completely full proof, where it is somewhat circumstantial, the court takes a view, quite rightly, of giving the benefit of doubt to the defendant."

77. They summed up by stating that Rs. 5 crore as prescribed under the law seemed to be a sufficient deterrence.

78. Asked to indicate similar penalty provision that were being followed in advanced countries, one of the industry representatives submitted:—

"Sir, we have not greatly studied this point, but the contracts that are entered into impose high penalty for any breach. They are all subject to the jurisdiction of the Courts in other countries. So, other countries have a history of awarding damages which our Courts do not do. Considering that, it is a reasonable amount. But we are not really experts in it."

#### (iii) Stolen Data—prosecution of recipient

79. A number of suggestions were received from various quarters that a suitable provision should be incorporated in the Act to prosecute the recipient of stolen data.

80. In the above context, when the Committee desired to have the views of the Department of Information Technology, it was replied that an appropriate provision in this regard might be considered for incorporation in the Act.

81. The Legislative Department, when asked to furnish their comments, stated that the provision for this purpose could be considered favourably as there was no specific provision in the IT Act which prescribed prosecution of persons receiving the stolen data.

## (iv) Data Protection and Retention

82. Several suggestions were received from various industry representatives that the proposed amendments have completely been silent on data protection. The industry's contention was that as there was no adequate provision of data protection in India as compared to the level of such protection available in Europe, the law here was turning out to be a stronger anti-outsourcing legislation.

83. The representatives further submitted in evidence that the enabling data protection provision should include 'sensitive personal data' as defined by the European Union. Asked to distinguish between 'personal data' and 'sensitive personal data', an industry representative stated that essentially it was derived from the European Union Data protection directive which distinguished between 'personal data' and 'sensitive personal data'. While 'personal data' has been defined in a much more generic manner, 'sensitive personal data' has been exhaustively defined as 'personal data consisting of information as to the racial or ethnic origin of the data subject, his political opinions, his religious beliefs or other beliefs of a similar nature, whether he is a member of the trade union, his physical or mental health or condition, his sexual life, the commission or alleged commission by him or any offence and proceeding for any offence committed or alleged to have been committed by him, the disposal of such proceedings for the sentence of any court in such proceedings.'

#### 84. The industry representative summed up:-

"So, the point we are trying to make here is essentially that when we are talking about sensitive personal data here and in the future should we come up with the data protection legislation, then there would be no inconsistency between what is brought about there and what is brought about here."

85. Some other experts/associations who deposed before the Committee were of the opinion that 'privacy' as a concept, had not been defined under the explanation or the definitional Clause or under the proposed Section 72 in the manner expected. Asked to elaborate, one such representative submitted during evidence that 'privacy' in today's context needed to be classified into two kinds *i.e.* 'personal privacy' and 'data privacy'.

86. On the issue of data protection, when the Committee desired to have the views of the Legislative Department, they stated that in the context of the protection of intellectual property rights, there is no provision in the present Bill to protect the data. Copyrights and Patents traditionally conferred property rights in "expression" and "invention" respectively. Ideas and facts remained in public domain for all to draw on and to innovate a new one. Data protection legislation confer database rights over facts, business method and software patents. The competing challenges are the property protection on data exclusivity and demand for more areas in public domain so that creativity may grow. These are hard policy options and legislative Department leaves it to the administrative Ministry to take decision in the matter.

87. As regards data retention, the Legislative Department stated that data retention was as important as data protection. Therefore, it was highly desirable that the protected data should be retained for a specified period. The retention of accurately recorded and retrievable research data was of utmost importance for the progress of scientific integrity. The investigator must have clearly defined responsibility for recording, retaining, and storing research data. The data retention was essential for following reasons:—

- (a) In the interests of national security;
- (b) For the purpose of preventing or detecting crime or of preventing disorder;
- (c) In the interests of the economic well-being of India;
- (d) In the interests of public safety;

- (e) For the purpose of protecting pubic health;
- (f) For the purpose of assessing or collecting any tax, duty, levy or other imposition, contribution or charge payable to a Government department;
- (g) For the purpose, in an emergency, of preventing death or injury or any damage to a person's physical or mental health, or of mitigating any injury or damage to a person's physical or mental health.

88. The Legislative Department further stated that the Information Technology Act, 2000 has only one section relating to retention of electronic records *i.e.* Section 7 which provides that where any law provides that document, record or information shall be retained for any specific period, then, that requirement shall be deemed to have been satisfied if such documents, records or information is retained in the electronic form. the term 'information' is defined in the Act to include data, text, images, sound, voice, codes, computer programme, software and data bases or micro film or computer generated micro fiche.

89. The Legislative Department concluded by stating that thus this Section did not specify the period for which the data was to be retained but provided that if any other Act provided for data retention for a specific period then if the data was retained in electronic form that requirement shall be deemed to have been satisfied.

90. The Department of Information Technology agreed that it would be appropriate to provide for an enabling data protection and retention legislation. They also agreed to the proposal that 'personal privacy' or 'individual identity privacy' should find a place alongwith 'data privacy'.

# IX. Amendment of Section 61 (Powers to Civil Courts) (Clause 29)

91. Section 61 of the principal Act says "No Court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which an adjudicating officer appointed under this Act or the Cyber Appellate Tribunal constituted under this Act is empowered by or under this Act to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act."

92. Clause 29 of the Bill proposes to amend the above Section by saying "Provided that the Court may exercise jurisdiction in any cases

where the claim for injury or damage suffered by any person exceeds the maximum amount which can be awarded under this Chapter."

93. In the above context, the industry representatives submitted to the Committee that the circumstances under which the Civil Court's role would come into play should be clarified. They further suggested that it should also be clarified whether the Civil court could restrict the jurisdiction of the tribunal in the present case.

94. Asked to comment upon the above suggestions of the industry representatives, the Department of Information Technology submitted that it would be appropriate to suggest that the Adjudicating Officer would transfer the cases, where the damages claimed have been more than Rs. 5 crore, to an appropriate Court.

#### X. Quantum of Punishment

[(Clauses 31, 36, 37, 49 (e), 49 (h) and 51 (a)]

95. Clause 31 of the Bill proposes to amend sections 66, 67 & 67 A whereby the quantum of punishment for cyber crimes would be reduced to two years and thereby be made non-cognisable.

96. Similarly, Clause 36 of the Bill proposes to insert a new Section 72A where offences would be made non-cognisable. Clause 37 intends to substitute Section 77 & 78 of the principal Act by new Sections 77, 77(A), 77(B) and 78. As per the proposed Section 77(A), offences created under Sections 66, 66A, 72 and 72 A would be made complaint offences.

97. *Vide* Clause 49 (e) of the Bill, Section 417A is proposed to be incorporated in the IPC to criminalize cheating by using the electronic signatures and password etc. However, this offence has been made non-cognisable.

98. Likewise, *vide* Clause 49 (h) of the Bill, Section 502A of the principal Act is proposed to be incorporated in the IPC to criminalize invasion of privacy by imaging and transmission of private parts of someone. This offence has also been made non-cognisable.

99. Moreover, Clause 51 (a) of the Bill proposes to add a new Section 98D in Cr.P.C. *vide* which no court shall take cognizance of an offence punishable under Sections 417A, 419A and 502 of IPC except on complaint of the aggrieved. However, offences under 417A and 502 are proposed to be made non-cognisable.

100. The Central Bureau of Investigation (CBI) while commenting upon the aforesaid provisions suggested that offences under all the above Sections should be made cognizable. Some industry representatives were also of the same view.

101. Taking into consideration the above suggestions, the Committee desired to know from the Department of Information Technology the rationale for reducing the quantum of punishment under various Sections, as enumerated above. In reply, it was stated that to provide clarity in interpretation of the offences and damages, the provisions of Section 66 have been expanded keeping the existing provision pertaining to hacking. The contraventions in Section 43 have been mapped as offences in Section 66. Attempts have been made to rationalize the punishments in line with the Penal Code.

102. It was further stated that the growth and progress of the IT industry has been because the Government has played only a supportive role, and has consciously kept out of regulating the industry. Similarly, the growth of the Internet and its utility has been because it has been a completely uncontrolled medium. Moreover, the Government is trying to enhance usage of PCs and the Internet, is launching a massive e-Governance programme, and is working towards bridging the digital divide. Except a handful of users, the majority may be abysmally ignorant of the nuances of cyber laws. While penal provisions are necessary to prevent flagrant abuse of the system, care has to be taken that such provisions do not give occasion for harassment of legitimate users and the common man. Such an approach would only scare users, thereby defeating the efforts of the Government to proliferate e-Governance and increase use of Information Technology for better productivity. The Government might well lose the tremendous advantage that they now enjoy in this field. Punishments have been rationlised keeping these factors and the established norms of Indian legal system in mind. It was felt that there should be a need to create a balance between the Indian Penal code and IT Act, 2000.

103. The Department summed up by stating that attempts have been made to rationalize the punishment of offences. The punishment of three years in general as provided in the IT Act was made cognisable and bailable. The whole idea of rationalizing the punishment was that the person should be able to get a bail.

104. In evidence, raising the same issue the Committee asked about the immediate provocation on the part of the Government to reconsider its own earlier proposal of keeping the term of imprisonment at three years. A representative of the Department submitted that the issue was that people were not getting bails in the court of law. 105. Expressing their surprise the Committee asked whether the Department was trying to be criminal friendly and desired to know whether a provision could be incorporated whereby imprisonment of three years could be made bailable in case of first offence and non-bailable in subsequent offences. The representative of DIT replied:—

"We tried the Law Ministry. In the Circular, Schedule II of the Cr. PC, they say it is not amendable. That is why the whole issue came up there".

106. When the Ministry of Law & Justice (Legislative Department) were asked to give their opinion on the above issue, it was stated that the penalty provisions as proposed under various Clauses seemed to be adequate.

# (i) Definition of terms 'dishonestly' and 'fraudulently' (Clause 31)

107. Clause 31 of the Bill proposes to amend Section 66 of the principal Act by saying "If any person, dishonestly or fraudulently, does any act referred to in Section 43, he shall be punishable......" The said Clause explains that the words 'dishonestly' and 'fraudulently' shall have the meaning assigned to them in Sections 24 and 25 respectively of the Indian Penal Code.

108. In the above context, the Committee received suggestions to the effect that merely going by the definition of the terms 'dishonestly' and 'fraudulently' as in the IPC might not be an appropriate way to deal in the new law.

109. Asked to comment, the Department of Information Technology stated that both the terms 'dishonestly' and 'fraudulently' were being used in reference of the crime. The existing definitions for these two terms in IPC have been proposed to be used in the Information Technology Act. Law Ministry has suggested that the definition for terms like 'fraudulently' 'dishonesty' as appear in IPC should be incorporated in the Information Technology Act so that any confusion, as well different interpretation of these two terms *w.r.t.* crime at any point of time could be avoided by different courts in the country.

110. The Department further stated:-

"We would like to retain the definition of terms like 'fraudulently' and 'dishonesty' in line with IPC as the courts very well understand interpretation of these definitions in reference of crimes and offences" 111. In evidence, the Committee asked whether some terms like 'dishonestly', fraudulently', 'impersonation', while dealing in the cyber process were not different from what was ordinarily understood in the general penal law of the land. The Committee further desired to know whether it would not be appropriate to define the above terms in the IT Act itself. The Secretary, DIT replied:—

"Then the pronouncement of the courts would have to apply slightly differently to the IT Act and slightly differently to the IPC."

## (ii) Omission of the word 'hacking'

112. Clause 31, while intending to amend Section 66 has proposed to delete the word 'hacking'. In this regard, the Committee received a number of representations that there has been no rationale in deleting the offence of hacking under Section 66 of the existing law as the current provisions of that Section of the principal Act have been very wide to fight newly emerging kinds of cyber crimes.

113. A representative of the industry while deposing before the Committee stated in evidence:—

".....If it is deleted or made extremely narrow by the proposed Section 66(1) which is talking about dishonestly or fraudulently doing the act, then the interest of corporate India may not be appropriately met............."

114. A retired Secretary, R&AW was also of the same view and stated in evidence that the proposed amendment to delete 'hacking' would seriously affect the capability of the law enforcing agencies/ officers to bring to book the offenders violating the IT Act. He was, therefore, of the view that 'hacking' should remain in its present form.

115. The Committee desired to hear the comments of the Department of Information Technology on the above suggestions. In reply, it was stated that the word 'hacking' was more a colloquial word and would change over a period of time. It was further stated that all features of 'hacking' have been adequately covered in Clauses 19 (Section 43) and 31 (Section 66).

116. In evidence, a representative of the Department of Information Technology stated that all the features of hacking were there and only the word 'hacking' was removed. 117. The Committee asked the need for removing the word 'hacking' which was already there in the Act. The representative of the Department replied:—

"Sir, the reason is this. Earlier, the word 'hacking' appeared in Section 66 as a criminal offence. Hacking is normally taken to be a criminal offence. Now, since Section 43 A is more a civil kind of thing there, we are mapping one-to-one Sections 43 and 66 together and so we removed the word 'hacking' so that there is no seamless mapping in both the Sections. Otherwise there is no reason."

## (iii) Child Pornography

118. Clause 31 proposes to insert Section 67 A whereby punishment has been provided for publishing or transmitting of material containing sexually explicit act in electronic form.

119. In the above context, a non-official witness as well as the CBI have been of the view that the proposed Section should be recast to include 'child pornography' also and specific provisions should be incorporated in this Section to criminalize child pornography in tune with the laws prevailing in advanced democracies of the world as well as Article 9 of the Council of Europe Convention on Cyber Crimes which states as under:—

"Each Party shall adopt such legislative and other measures as may be necessary to establish as criminal offences under its domestic law, when committed intentionally and without right, the following conduct:

- (a) producing child pornography for the purpose of its distribution through a computer system;
- (b) offering or making available child pornography through a computer system;
- (c) distributing or transmitting child pornography through a computer system;
- (d) procuring child pornography through a computer system for oneself or for another person;
- (e) possessing child pornography in a computer system or on a computer-data storage medium.

2. For the purpose of paragraph 1 above, the term "child pornography" shall include pornographic material that visually depicts:

- (a) a minor engaged in sexually explicit conduct;
- (b) a person appearing to be a minor engaged in sexually explicit conduct;
- (c) realistic images representing a minor engaged in sexually explicit conduct.

3. For the purpose of paragraph 2 above, the term "minor" shall include all persons under 18 years of age. A Party may, however, require a lower age-limit, which shall be not less than 16 years.

4. Each Party may reserve the right not to apply, in whole or in part, paragraphs 1, sub-paragraphs d. and e, and 2, sub-paragraphs b. and c.

120. When the Committee desired to hear the views of the Department of Information Technology in incorporating an express provision on defining child pornography as suggested by the Expert Committee, it was replied that a new Section 67A related to punishment for publishing or transmitting of material containing sexually explicit acts has been proposed as per which stringent provision has been made relating to pornography in general and would also automatically cover child pornography.

121. On the issue of criminalising child pornography and making penal provision towards that, the Department stated that, the advice/ assistance in the Commission of Crime (Pornography) through offering advice on information regarding the websites for facilitating any possession or downloading illegal content might be considered an offence.

122. The Department of Information Technology also agreed to a suggestion that the pre-offence grooming *i.e.* the initial actions taken by the offender to prepare the child for sexual relationships through online enticement and distributing or showing pornography to a child should also be made a criminal offence.

## XI. Powers of Interception (Clause 33)

123. Clause 33 of the Bill proposes to amend Section 69 of the principal Act which deals with the power to issue directions for interception or monitoring or decryption of any information through any computer resource. Such powers of interception are proposed to be vested with the Central Government and not with the State Governments.

124. In the above context, CBI and some other non-official witnesses were of the view that given the fact that 'Public Order' and 'Police' are State subjects as per Schedule VII of the Constitution and in view of the proliferation of cyber crimes, it would be expedient to confer powers of interception on the State Governments also in tune with the provisions of the Indian Telegraphic Act, 1885.

125. They also suggested that interception should be allowed for prevention of any cognisable offence in addition to the prescribed grounds of sovereignty and integrity of India; security of State and defence of India; friendly relations with foreign States and public order. It has further been suggested that an emergency provision of interception, as provided in Section 5(2) of Indian Telegraph Act, 1885, should also be made in the IT Act, 2000.

126. Taking such views/suggestions into consideration, the Committee desired to be apprised of the comments of the Department of Information Technology. In reply it was stated that in case of computer to computer/internet communication the information can be accessed simultaneously from different points all over the country/ world. In such a scenario, interception of information at one point will not prevent the access of such information from other points. For example, if a State Government takes a decision to block a site/ information, it may be possible to do the same in a particular State whereas the information can be accessed from other States or other parts of the country. In such circumstances the very purpose of vesting power of interception in State Government will be defeated. The power of interception accordingly has been proposed to be vested with Central Government.

127. The Committee pointed out in evidence that the investigating agencies have invariably been working in the States as well. In such a scenario, the Committee desired to know, how would the State Governments be able to intercept e-mails without the powers to do so. Responding to the query of the Committee, a representative of the DIT stated that there were two issues involved *i.e.* one was blocking which had to be done at the national level at gateways and the other was interception which was done at the local level.

128. When it was made clear by the Committee that they were not interested in the first issue and categorically desired to know if an E-mail was to be intercepted in any State whether the concerned State Government was empowered to do so. In reply, another representative of DIT stated that there were five agencies which were authorised to do so. He further stated that such interception was being done at the 'gateway' level and there was nothing called 'Central' level.

129. Asked to indicate the reasons for reluctance in incorporating provisions similar to Section 5 (2) of the Indian Telegraph Act, 1885 in order to empower the State Governments to intercept E-mails, the representative of DIT submitted:-

"For E-mails, today it is being done."

## XII. Traffic Data (Clause 36)

130. Clause 36 of the Bill intends to add a new Section 72-A which would make service providers and intermediaries liable for imprisonment upto two years and fine upto Rs. 5 lakh for disclosing personal information of their subscribers without the subscribers consent and with intent to cause injury or wrongful loss to the subscriber.

131. In this regard, the CBI while in general agreement with the provisions of this Section, suggested that specific provision should be made empowering the law enforcement agencies to call for information (subscriber and log data) from the service providers and others in the discharge of their official duties. They also suggested that the term 'traffic data' may be defined to include subscriber and log data on the lines of Article 1 (d) of Council of Europe Convention on Cyber Crimes.

132. In the above context, the Committee desired to have the response of the Department of Information Technology. In reply it was stated that the word 'traffic data' has been used in "Convention of Cyber Crime" brought out by European Commission. The 'traffic data' is defined as "any computer data relating to a communication by means of a computer system, generated by a computer system that formed a part in the chain of communication, indicating the communication's origin, destination, route, time, date, size, duration, or type of underlying service". The term 'traffic data' requires careful examination. The online collection of data under the existing technological protocols IPv4 used for internet connectivity do not provide for such fields as defined in the definition of 'traffic data' directly. Any service provider needs to capture data online and process it further for arriving at 'traffic data' indicating the communication's origin, destination, route, time, date, size, duration, or type of underlying service. It is an involving and requires a backend processing. Therefore, 'traffic data' cannot be stored online in real mode. It is, therefore, not recommended that word 'traffic data' is used in the Act.

## XIII. Compounding Offences (Clause 37)

133. Clause 37 proposes to amend Section 77 and 78 of the principal Act by virtue of which the proposed Section 77 A will render offences under Sections 66, 66 A, 72 and 72 A compoundable.

134. The CBI suggested that offences under the above Sections should not be made compoundable as cyber crimes under the said Sections have been affecting the individuals besides causing irreparable damages to the security and economy of the country.

135. Asked to comment upon the above suggestion, the Department of Information Technology stated that compounding of offences under Section 66, 72, 72 A has been in line with the concept of "Plea-Bargaining" introduced recently by the Government. The compounding of contraventions has been proposed in order to facilitate litigants to settle disputes among themselves. This will lessen the burden on the courts and help in speedy settlement of disputes.

136. The Committee asked whether a concerted attempt was not being made to make offences less grave *vis-a-vis* the existing law, albeit with the purported intention of promoting the IT industry. In reply, it was stated that the provision of compounding offences would not apply where the accused, by reason of his previous conviction, was liable to either enhanced punishment or to a punishment of different kind for such offence.

# XIV. Powers to investigate and omission of Section 80 (Clauses 37 & 39)

137. Clause 37 of the Bill proposes to amend Section 78. As per this amendment, the power of investigation for a cognisable offence would rest with an officer of the rank of a DSP and above. However, for investigations of a non-cognisable offence, a police officer of any rank can investigate but cannot arrest.

138. In the above context, the CBI submitted before the Committee that as there was a scarcity of DSP level officers in the field who were otherwise busy with law and order work, restricting the power of investigation of cognisable offences to DSP level officers would cause serious impediment in combating cyber crimes.

139. Echoing the same opinion, a retired Secretary (R&AW) while tendering evidence before the Committee stated:—

".....we feel that this provision which says that only DSP can investigate these cases goes against the spirit of treating all offences

on the same footing. The Criminal Procedure Code has laid down a procedure for investigating cases. Even the murder case or a rape case is investigated by a Station House Officer. So, why IT cases cannot be investigated by him? We have a shortage of DSPs in the Police Force. I am told that the CBI's Cyber Wing has got only two DSPs and the Delhi Police has only one. The number of cases is going to be very large with the extension of IT culture. So, is there a need to confine the investigation of cognisable offences to the level of DSP?"

140. Clause 39 of the Bill seeks to omit Section 80 of the principal Act. Under the existing provisions of the said Section, an officer not below the rank of DSP is empowered to enter and search any public place and arrest without warrant any person found therein who is reasonably suspected of having committed or committing or about to commit any offence under the Act.

141. In this regard, the CBI and some non-official witnesses suggested that the existing Section 80 of the Act should be retained as there was a lot of preventive utility of the said Section, especially for search of cyber cafes widely used for communication by anti-national elements. One of the industry representatives was also of the view that it would make no sense to completely delete Section 80 of the Act.

142. The Ministry of Law and Justice (Legislative Department) when asked whether it was desirable to empower officers of the rank of DSP and above to investigate cognisable offences, stated that such a provision was desirable since investigation of most of the computer related offence needed a certain level of technological knowledge that might not be available with all ranks of Police Officers.

143. The Committee then desired to know from the Department of Information Technology the rationale for empowering police officers of the rank of DSP and above to investigate cognisable offences under Section 78 as well as the logic for deletion of Section 80 of the principal Act. In reply, it was stated that the present Sections 78 and 80 were being proposed to be merged in order to classify offences rationally as cognisable and non-cognisable depending upon their severity and in line with the IPC. It was further stated that it was felt desirable to empower DSP level officers and above to investigate cognisable offences since investigation of such offences needed a certain level of technological knowledge that might not be available with all ranks which would likely result in unnecessary harassment of legitimate users.

144. Replying to a query of the Committee in this regard a representative of the DIT submitted during evidence that it was

considered to be a little more matured approach to empower DSP level officers to investigate cognisable offences. The Committee asked whether it would be desirable to entrust the DSPs, who were mostly direct recruitees, with investigation of such complicated cases overlooking the vastly experienced Inspectors. In reply, the Secretary, DIT submitted:—

"One is general knowledge about Information Technology. But in these cases, there has to be specialised knowledge, for instance, knowledge of cyber law."

145. The Secretary, DIT further stated that the Department believed that higher officers in the police hierarchy would better understand the nuances of cyber laws and in that context it was proposed that the DSP level officers be given the power to investigate cognisable offences.

146. Drawing the attention of the Department to a system evolved in Tamil Nadu since last three years whereby all the engineering colleges were to provide basic training courses in IT to all the lower level officers including the policemen, the Committee asked whether a similar system could be emulated nationwide in order to enable the officers of Inspector level to handle IT related cases efficiently. The Secretary, DIT replied:—

"We are thinking of doing training courses, as you said, as in-service training courses."

147. Referring to a note received from the Legislative Department wherein it was mentioned that the IT related registered cases nationwide rose from 68 in 2004 to 179 in 2005, the Committee pointed out that the enhanced penetration of internet and proliferation of IT into all sections of society and economy would invariably result in increased number of cyber offences. In this regard, the Committee asked whether it would not be prudent to impart training courses to lower level police officers for aptly handling the growing number of cyber crimes. In response, the representatives of the Department replied in the affirmative.

#### XV. Miscellaneous

#### (a) Definition of computer network

148. Section 2(1) (j) of the IT Act, 2000 pertaining to the definition of 'computer network' reads as follows:

"(j) "computer network" means the interconnection of one or more computers through—

(i) the use of satellite, microwave, terrestrial line or other communication media; and

 (ii) terminals or a complex consisting of two or more interconnected computers whether or not the interconnection is continuously maintained;"

Clause 4 of the Bill proposes to substitute the existing clause (j) as follows :—

"(j) "computer network" means the inter-connection of one or more computers or computer systems through—

- (i) the use of satellite, microwave, terrestrial line, 1 wireless or other communication media; and
- (ii) terminals or a complex consisting of two or more interconnected computers whether or not the inter-connection is continuously maintained;".

## (b) Status of Indian Computer Emergency Response Team (CERT - In)

149. The Department propose to add a new Section *viz*. Section 70A after Section 70 of the principal Act. The new Section reads as follows:—

"70A. (*I*). The Indian Computer Emergency Response Team (CERT-In) shall serve as the national nodal agency in respect of Critical Information Infrastructure for co-ordinating all actions relating to information security practices, procedures, guidelines, incident prevention, response and report.

(2). For the purposes of sub-section (*I*), the Director of the Indian Computer Emergency Response Team may call for information pertaining to cyber security from the service providers, intermediaries or any other person.

(3). Any person who fails to supply the information called for under sub-section (2), shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to one lakh rupees or with both.

(4). The Director of the Indian Computer Emergency Response Team may, by order, delegate his powers under this section to his one or more subordinate officers not below the rank of Deputy Secretary to the Government of India."

#### (c) Adjudication Process

150. Section 43 provides for civil remedy under which damages by way of compensation upto rupees one crore can be sought. But

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such compensation claims can be filed not before a court of law but before a statutory officer known as Adjudicating Officer.

151. In this context, the Committee were informed by some nonofficial witnesses that by an executive order in 2003, the Government have appointed the IT Secretaries in each State as Adjudicating Officers and in the opinion of such witnesses the IT Secretaries have neither the time nor the inclination/professional ability to deal with such matters.

152. When the Committee desired to know the views of the Department of Information Technology on the above observations, it was replied that the executive order was issued by the Government for appointing Secretaries dealing with Information Technology in different States as Adjudicating Officers. This was done as Secretaries dealing with Information Technology in their respective States have knowledge of Information Technology and also have the necessary knowledge of the court processes as they have acted as Sub-Divisional Magistrates and District Magistrates. They have knowledge of Civil procedures, Code of Criminal Procedures and are in a position to provide a better citizen interface. The Adjudicating Officer in all the States were stated to be in place and no complaint of any nature in this regard was received in the Department.

153. During the course of the oral evidence a representative of the Department further clarified:-

"Since Secretaries (IT) in different States are appointed as Adjudicating Officers, they are largely having engineering background. So, by an Executive Order Secretaries (IT) were appointed as Adjudicating Officers and they were given powers of Civil courts".

154. When asked to clarify as to whether the present arrangement of Secretary (IT) functioning as ex-officio Adjudicating Officer who has judicial/quasi-judicial powers was legally correct, the witnesses added:-

"......the Ministry of Law was consulted. Now the Cyber Appellate Tribunal is also in place. Justice R.C. Jain is functioning there. I had a discussion with him a couple of months ago. We requested him to study that and suggest if there are any changes to be made. Your suggestion is well taken and we will talk to him once again."

# (d) Setting up of Special Courts

155. During the course of the examination of the Bill, the Committee were informed by some non-official witnesses that one of the main reasons for the IT Act remaining ineffective in its present form was the absence of Special Courts which could properly study and hear cases pertaining to the complicated cyber issues.

156. Commenting upon the above observation, the Department of Information Technology stated that the Adjudicating Officers with their day-to-day experience with matters pertaining to Information Technology were Special Courts in all practical purposes. It was further stated that all proceedings before the Adjudicating Officer were deemed to be judicial proceedings within the meaning of Section 193 and 228 of the Indian Penal code. The Adjudicating Officers have the powers of the civil courts and the proceedings would deem to be a civil court for the purposes of Section 345 and 346 of the Cr. P.C.

157. In the context of setting up of special courts to try cyber crime cases, the Ministry of Law and Justice (Legislative Department) stated that generally special courts were set up to relieve the burden of ordinary courts, provide for speedy trial and punishment for offences, deal with large number of cases of the similar nature or of peculiar nature and facilitate expeditious investigation of such nature of cases. They further stated that the number of cases registered under the IT Act, 2000 was very limited i.e. 60 cases in 2003, 68 cases in 2004 and 179 cases in 2005 as per the statistics available with the National Crime Records Bureau (Ministry of Home Affairs). The Legislative Department were, therefore, of the opinion that in view of the registration of limited number of cases under the IT Act, 2000, it would be appropriate if the cases continued to be tried by the ordinary courts.

#### (e) Spam

158. While examining the Information Technology (Amendment) Bill, 2006, the Committee were apprised by the industry representatives/legal experts that 'spam' or the issue of receiving unwanted and unwarranted e-mails have not been addressed under the proposed amendments.

159. In the above context, the Committee asked whether it would not be prudent to incorporate specific provisions in the proposed law to protect the e-mail account holders from unwarranted mails. In reply, the Department of Information Technology stated that Sub-Section (b) of Section 66 A and Clause (i) of Section 43 of the IT Act addressed the issues pertaining to spam.

160. As a close scrutiny of the above said two Sections revealed that the issue of spam had not been adequately covered, the Committee in evidence desired to know how could the menace of spam be appropriately tackled with. In response, the Secretary, DIT replied that unwarranted e-mails could be generated from anywhere in the world.

# (f) Powers of Controller of Certifying Authorities (CCA)

161. During the course of the examination of the Bill, suggestions were received from various quarters that instead of vesting the powers of 'Controller of Certifying Authorities (CCA)' vaguely in the Central Government which has been otherwise so hard pressed, some concrete safeguards should be found out.

162. Asked to comment on the above suggestion, the Department of Information Technology stated that Controller of Certifying Authorities had been assigned specific responsibility of licensing certifying authorities for issue of digital signatures and regulate the functioning of certifying authorities. Prescribing the best security practices and procedures was not part of his responsibilities in the principal Act. Central Government has been empowered to prescribe such security practices in the principal Act. A provision has been coopted in Clause 20 and Central Government has been empowered accordingly. The Department further stated that the Clause 33 provided for substitution of new Section for Section 69 of the principal Act. The power to issue directions for interception or monitoring or decryption of any information through computer resources were being proposed to be provided to the Central Government. The provisions have been in line with the guidelines laid down by the Hon'ble Supreme Court for interception of communication. The Department further stated that the subject of encryption, interception and decryption required input and coordination among different Ministries and Departments and it was, thus, felt that the Central Government would be in a better position to coordinate that rather than the Controller of Certifying Authorities.

163. When the Ministry of Law and Justice (Legislative Department) were asked to give their comments on the issue, they stated that there was no need to vest the powers of the Controller of Certifying Authorities (CCA) in the Central Government.

164. The Committee then asked the Department of Information Technology to respond to the above observation of the Legislative Department. In reply, it was stated that the powers of the CCA were limited to license the Certifying Authorities and supervise their operation. Accordingly, Clause 12 has been proposed in the IT Bill to amend Section 29 of the IT Act where the powers of the Controller have been limited to the particular chapter only. The Department further stated that as the power of interception was a larger issue, the Central Government has been empowered to order for interception. However, to avoid single point choking the Central Government may provide the power to other agencies to deal with the cases in emergency situations.

165. In evidence, the Committee desired to know what constituted 'other agencies'. In reply, a representative of the Department stated that it was difficult to visualise which agencies would come into picture at what time due to technological requirements. The Secretary, DIT, supplementing his colleague stated:—

"The present position is that it is being referred to the Department of Telecommunications. But tomorrow we may have a system where we have to require not only interception but also decryption. At the moment, the present position is regarding the blocking."

166. When the Committee desired to know the views of the Controller of Certifying Authorities on the above issue, he submitted in evidence:—

"As per the present Act, any request for blocking comes to the Controller of Certifying Authority, and he examines it with the advice of the agencies concerned as to whether a particular site is to be blocked or not, or to be intercepted. Based on the inputs of the advice that is given, an order is passed. It is given to the Department of Telecommunications because they are the licensing agencies for all ISPs to take necessary action. That is the procedure which has been put and that procedure is being followed currently."

#### (g) Electronic Fund Transfer

167. The Committee, during the course of the examination of the IT (Amendment) Bill, 2006 received some suggestions from the industry representatives that there was a need for specific provisions in the law to legalise and enable electronic fund transfer. Similarly, the concept of electronic payments, digital cash, electronic cash, electronic money or other existing systems of electronic payments needed to be appropriately recognised.

168. In this regard, the Legislative Department also expressed the view that although electronic payment of money has been recognised by IT Act, 2000, there was still a need for a separate Act for Electronic Fund Transfer since certain transactional issues could not be covered in the IT Act.

169. Asked to comment on the above suggestions, the Department of Information Technology stated that a separate Act for Electronic Fund Transfer needed to be drafted. Such an Act would address liability issues between sender, receiver of the funds and the service provider transmitting the funds. These are specialised issues and were not being covered in the IT Act and, therefore, a separate Act called "EFT Act" might be necessary. This approach was stated to have been adopted world wide. It was also stated that the Reserve Bank of India had been considering the formulation and legislation of such Electronic Fund Act.

170. The Committee, during the oral evidence, desired to be apprised of the latest position in this regard. In response, a representative of the Department stated:—

"......we checked it up with the RBI with respect to the latest details of Electronic Transfer Act. What they have said in writing is that the Payment and Settlement System Bill is coming up for approval in the next Parliament Session. Standing Committee have already given its recommendations on this Bill. This Bill is comprehensive. As such, no other separate Act will be necessary for payment system. What it primarily means is the Payment and Settlement Bill takes care of this element."

# **RECOMMENDATIONS/OBSERVATIONS**

#### Introductory

1. The Committee note that the Information Technology Act was enacted in the year 2000 and implemented with effect from 17 October, 2000. The Act which consists of 94 Sections and 4 Schedules was meant to provide a legal framework for promotion of e-commerce and e-transactions and also give a fillip to growth and usage of computers, software, internet, etc. The Act was also enacted with a view to legalising evidentiary value of electronic record and computer/cyber crimes which are of technical nature. However, like any other technology driven law, the Act acquired obsolescence and therefore a need was felt to amend it within six years of its enactment primarily due to proliferation of IT into various walks of life, phenomenal growth in outsourcing business, new means of transactions and identifications, emergence of newer forms of misuse of computers etc. Therefore, an Expert Committee headed by the Secretary, Department of Information Technology, Government of India was set up in January, 2005 in order to make the Act technology neutral, to co-opt various provisions for data protection and to update the Act as per changing scenario. The Expert Committee submitted their Report in August, 2005. Based on the recommendations of the Expert Committee, the Government have sought to make changes in the IT Act through amendments to the existing legislation. Thus, the Information Technology (Amendment) Bill, 2006 was introduced in Lok Sabha on 15.12.2006 and referred to this Committee for detailed examination and report.

#### Self enabling and people friendly laws

2. The IT Act, 2000 draws sustenance in respect of several provisions from various sources like the Indian Penal Code (IPC), 1860, the Criminal Penal Code (Cr. P.C.), the Indian Evidence Act, 1872, the Bankers Book Evidence Act, 1891, Reserve Bank of India Act, 1934 etc. Today, information technology has reduced the world to a global village. The law pertaining to IT should, therefore, be self containing and easily comprehensible to the global village community. The Committee, however, regret to note that the Government have not acknowledged this underlying principle despite the experience gained in about seven years in the administration of the IT Law and no effort has been made to bring a new and exclusive

legislation. What has been attempted is to go for a 'short cut route' by making certain changes in the existing legislation and the other relied upon Acts. Justifying this, the representatives of DIT have maintained that the experts who were engaged while drafting the Bill have been of the opinion that IPC and Cr. P.C. from which the principal Act of 2000 draws sustenance in respect of several provisions, have stood the test of time. The Committee feel that to the extent of their local applicability these are very appropriately worded in the primary and basic Acts. However, when laws pertaining to information technology are taken into consideration, then the connotations change drastically. The Committee are of the view that the IT laws for their universal application, should be selfenabling and comprehensive so that a mere reading of the relevant clause is sufficient for any agency/individual concerned sitting anywhere in the world to comprehend the import and culpability. The Committee consider it unfortunate that the Government did not choose to bring a new and exclusive Bill in order to make the IT Law very comprehensive, self enabling and people friendly which undoubtedly would have been more effective in enforcement.

#### Cyber Crime and Cyber Terrorism

3. During the course of the examination of the IT (Amendment) Bill, 2006, the Committee's attention was drawn towards inadequate focus on and coverage of cyber crime including cyber terrorism in the proposed law. The Committee are really surprised to observe that the term 'cyber terrorism' has not been defined anywhere in the IT Act, 2000 or in the proposed amendments. The Department's statement that it may be considered to incorporate provisions to make cyber terrorism a punishable crime with highest fine and imprisonment in line with Sections 120 B and 121 of IPC does not impress the Committee as the centuries old Indian Penal Code may not be all encompassing to include different types of emerging cyber crimes including cyber terrorism. Moreover, in view of the fact that cyber crimes intend to create havoc and destablise the society and cyber terrorism is equivalent to waging war against the nation, the Committee strongly recommend that adequate, stringent, specific and self enabling provisions should be incorporated in the IT Act itself to deal with such offences.

# Jurisdiction of Law

4. Another disquieting aspect that has come to the notice of the Committee relate to the jurisdiction and applicability of the Act for

dealing with cyber offences committed outside India. This aspect is presently included in Section 1(2) and Section 75 of the IT Act, 2000. The Committee's examination revealed that the provisions contained in these two Sections in their present form seem to be inadequate for the country to enforce its will in cases where cyber crimes are committed against India from outside the geographical boundaries of the country. During examination this disturbing inadequacy was candidly admitted by various stakeholders including legal experts, industry representatives, Central Bureau of Investigation (CBI), Legislative Department and the Department of Information Technology (DIT). However, the Committee have been informed by the official witnesses during evidence that Sections 3 and 4 of the Indian Penal Code (IPC), if interpreted properly, have enough scope and can cover wider areas. It has also been informed that the Government have signed Mutual Legal Assistance Treaties (MLATs) with 17 countries till date which will cover cyber crimes. Further, similar Treaties with nine other countries have been stated to be under process. The Committee cannot remain contented with this. After examining the issue in its wider implications, the Committee are of the view that the relevant general laws in the IPC are time consuming procedures and hence not sufficient to deal with situations of cyber crimes committed against the country from foreign locations. The cyber crimes committed in virtual space have no boundaries and therefore, the legal framework to tackle such confine less incidents ought to be so suitably modified that the impediments of regions/geographical boundaries are not taken advantage of to delay or deny justice. Moreover, the cyber crimes including cyber terrorism are wanton acts committed in split second from remote places and hence they require to be tackled with the same speed and a justice delivery system that is as quick. Therefore, instead of taking recourse to piecemeal solution of entering into MLATs with one country at a time, the Committee would prefer that India should be a signatory to an omnibus International Convention on the issue so that cyber crimes committed against any country from anywhere are tackled with utmost promptitude and without the technicalities of citizenship, etc. coming into play. The Committee, therefore, strongly feel that India as one of the world leaders in information technology, ought to take initiative in materialising such an International Convention against cyber crimes/cyber terrorism under the auspices of United Nations. Accordingly, they desire that the Department should immediately prepare a roadmap in consultation/coordination with the Ministries of External Affairs, Law and Justice and Home Affairs for a suitable International Convention. The Government may, in the meantime, utilize their diplomatic channels for creating a

movement in favour of the Convention in the comity of nations. The Committee are hopeful that such an initiative by the Government of India under the auspices of United Nations will tackle the twin scourge of cyber crimes and cyber terrorism to a substantial extent universally and spare the Government from taking recourse to adhoc approaches/arrangements to counter a perennial problem. The Committee would like to be apprised of the initiatives taken in this matter.

Substitution of 'digital signature' by 'electronic signature' (Clause 2)

5. The Committee note that pursuant to a resolution passed by the United Nations in the year 2001 recommending that all the States should give favourable consideration to the Model Law on 'Electronic Signatures' when enacting or revising their laws, the Information Technology (Amendment) Bill, 2006 vide Clause 2 proposes to substitute the words 'digital signature', wherever occurring in the principal Act, by the words 'electronic signature'. The Committee also find that ' digital signature', in fact, is one of the types of 'electronic signature' and is considered to be one of the most reliable methods for security, integrity and authentication of electronic records. However, in view of the difficulty to amend the Act very frequently and keeping in mind the ever-evolving technological developments, a need has been felt to substitute 'digital signature' by the all encompassing term 'electronic signature'. The Committee feel that it is a step in right direction to put emphasis on reliable electronic signature as it would enable the Central Government to take steps commensurate with the needs of emerging technologies. Although some mechanism has been stated to be put in place to guard against forgery of digital signature, yet the Committee desire that in view of the immense importance of digital signature being a better alternative to paper based methods of communication and storage of information, awareness programmes should be resorted to, in association with the industry, to educate the citizens on the possible misuse/abuse of digital signature.

6. The Committee also desire that in order to facilitate implementation of the ambitious National e-Governance Plan (NEGP) with active public participation, the Department should make earnest endeavors to make digital records available to the general public in people friendly and easily accessible formats. In view of the extant socio-economic milieu, the Committee desire that the affordability factor should be taken into consideration while making digital records available to the common man. Auditing of Electronic Records

7. The Committee note that according to the representatives of the industry auditing of electronic records is desirable as per the global practice to provide some legal sanctity to these records and check frauds that are constantly occurring in corporate India. The DIT, while concurring with the appropriateness of the suggestion, have regrettably passed on the onus to the industry to find out more details regarding the global practices and standards in this regard. The Committee disapprove such an attitude of the nodal Department as they themselves should have done all the spade work in this regard. However, after interaction with the industry representatives, the Committee feel that auditing of electronic records is a pressing need in the present scenario when more and more data and records are not only being generated digitally but even the existing ones are being digitalised for excellent retention value and easy storage and retrieval. During the course of the examination, the Committee could comprehend that even DIT are not fully clear about the status of digitally generated records, albeit they being official government documents. The Committee, therefore, desire that a suitable clause be inserted in the Bill to make auditing of electronic records mandatory so that electronic records both in terms of information system and information security are accorded clarity, authenticity and legal sanctity.

Definition and role of Intermediary and liability of network service providers

(Clause 4 and Clause 38)

8. Section 2 (w) of the IT Act defines 'intermediary' with respect to any particular message as any person who on behalf of any other person receives, stores or transmits that message or provide any service with respect to that message. The Committee note that Clause 4 sub-clause (F) of the Bill now seeks to define the term 'intermediary' as any person who on behalf of another person receives, stores or transmits electronic records or provides any service with respect to that record and includes telecom service providers, network service providers, internet service providers, web-hosting service providers, search engines, online payment sites, online auction sites, online market places and cyber cafes. It also seeks to explicitly exclude 'body corporate' as referred to in Section 43(A) of the principal Act as an intermediary. The Committee also find that Clause 38 of the Bill proposes to substitute the entire Chapter XII of the principal Act whereby the intermediaries are absolved of liability in certain cases. In some other situations, the culpability of the intermediaries has been fixed. To exercise further control over the intermediaries, Clause 38 also stipulates that they shall observe such other guidelines as the Central Government may prescribe in the matter under sub-section 4 of Section 79. After carefully going through the various proposals, the Committee are constrained to point out that the definition and role of intermediaries sought to be made through the amendments are not very clear, particularly with regard to the exclusion of body corporate referred to in Section 43 (A) of the Bill. They, therefore, desire that the Department should reexamine Clause 4 (F) of the Bill so that there is no scope for ambiguity while interpreting the definition and role of the intermediaries.

9. The Committee observe that under the existing provision of the IT Act, 2000 the network service providers are made liable for all third party content or data. But under the proposed amendments, the intermediaries/service providers shall not be liable for any third party information data, or communication link made available by them, except when it is proved that they have conspired or abetted in the commission of the unlawful act. The Department's reasoning for not making the intermediaries/service providers liable in certain cases is that a general consensus was arrived at, while discussions were going on the amendments to the IT Act, to the effect that the intermediaries/service providers may not be knowing what their subscribers are doing and hence they should not be penalised. The Committee do not agree with this. What is relevant here is that when their platform is abused for transmission of allegedly obscene and objectionable contents, the intermediaries/service providers should not be absolved of responsibility. The Committee, therefore, recommend that a definite obligation should be cast upon the intermediaries/service providers in view of the immense and irreparable damages caused to the victims through reckless activities that are undertaken in the cyber space by using the service providers' platform. Casting such an obligation seems imperative, more so when it is very difficult to establish conspiracy or abetment on the part of the intermediaries/service providers, as also conceded by the Department.

10. What has caused further concern to the Committee, in the above context, is that the Bill proposes to delete the words 'due diligence' as has been existing in Section 79 of the principal Act. The Department's logic for the proposed removal of the words 'due diligence' is the intention to explicitly define the provisions under Section 79 pertaining to exemption from liability of network service

providers. The Department have further contended that the words 'due diligence' would be covered under the guidelines which the Central Government can issue under sub-section 4 of Section 79 of the principal Act. The Committee do not accept the reasoning of the Department as they feel that removing an enabling provision which already exists in the principal Act and leaving it to be taken care of by the possible guidelines makes no sense. They are in agreement with the opinion of some of the investigating agencies that absence of any obligation to exercise 'due diligence' would place some of the intermediaries like online auction sites/market places in an uncalled for privileged position thereby disturbing the equilibrium with similar entities that exist in the offline world. The Committee also feel that if the intermediaries can block / eliminate the alleged objectionable and obscene contents with the help of technical mechanisms like filters and inbuilt storage intelligence, then they should invariably do it. The Committee are of the firm opinion that if explicit provisions about blocking of objectionable material/ information through various means are not codified, expecting selfregulation from the intermediaries, who basically work for commercial gains, will just remain a pipedream. The Committee, therefore, recommend that the words 'due diligence' should be reinstated and made a pre-requisite for giving immunity to intermediaries like online market places and online auction sites.

# Contraventions of serious nature (Clause 19)

11. Section 43 of the IT Act, 2000 provides for payment of compensation not exceeding rupees one crore as penalty for damages to computer, computer system, etc. It enlists eight situations under Clauses (a) to (h) where the damages are liable to be paid. The Committee note that the amending Bill proposes that the marginal heading of Section 43 be changed from 'Penalty' to 'Compensation'. An additional Clause [(i)] relating to destruction/alteration, etc. of information in a computer resource has also been added. While agreeing with the additional Clause, the Committee tend to share the apprehensions of some of the investigating agencies regarding gravity of contraventions enumerated in Clauses (c) to (i). These contraventions are of serious nature and may have calamitous consequences in many cases, more so where Intellectual Property Right (IPR) or related aspects and security matters are involved. They, therefore, feel that merely a compensation not exceeding one crore rupees may not suffice. The Committee, therefore, desire that Clauses (c) to (i) of Section 43 be made cognizable offences punishable with

three years imprisonment and fine. Furthermore, the contraventions under Clauses (c) to (i) ought to invite a fine substantially greater than one crore rupees as a detriment. In any case, the quantum of fine is qualified by the word 'not exceeding'. As regards contraventions under Clauses (a) and (b) the extant compensation may be retained. The side heading of amended Clause 43 may, therefore, be retained as in the principal Act.

Compensation for failure to protect data (Clause – 20)

12. The Committee note that under the proposed new Section 43A, obligation is cast upon 'body corporate' for paying damages through compensation. The industry representatives are of the view that the obligation to pay damages by way of compensation should also extend to any person operating the information alongwith the body corporate owning or controlling personal information. According to the Department, the issue was extensively debated by the Expert Committee in consultation with industry representatives like NASSCOM and then it was decided to restrict the Section to body corporates alone. The Committee appreciating the position recommend that the obligation of paying damage through compensation for the time being be restricted to body corporate only. Extension of the Section to individuals may be considered once the system is put in place and experience gained.

13. The Committee observe that Clause 20 of the Bill proposes to insert a new Section 43 A which provides to impose a fine not exceeding Rs. 5 crore upon body corporates in case of being negligent in implementing and maintaining reasonable security practices and procedures. The Committee also note that initially an amount of Rs. 25 crore was suggested as fine, but upon the insistence of the industry it was decreased to Rs. 5 crore. According to the industry, Rs. 5 crore as prescribed under the law, is a sufficient deterrent because certainty of punishment and not necessarily the extent is what matters. The industry have further submitted that the Courts of Law generally give the benefit of doubt to the defendant in severe punishment cases where evidence is not completely fool proof. The Committee are in absolute disagreement with the views expressed by the industry in suggesting the fine at Rs. 5 crore. They feel that on the plea of certainty of punishment, the extent of fine should not be on such a lower side. Moreover, the Court judgements are perceivably based on fool proof evidences, irrespective of the severity of cases. The Committee, therefore, urge upon the Department to restore at least the originally suggested amount of Rs. 25 crore as damages by way of compensation to be imposed upon the body corporates for negligence in implementing and maintaining reasonable security practices and procedures. The Committee are hopeful that such an increase commensurate with the magnitude of the IT industry, will send a right message to the stakeholders across the globe.

14. The Committee also find that as per the existing mechanism for imposition of the damage of rupees five crore, the victim has to go to the Adjudicator, then to the Cyber Tribunal and as a last resort to the High Court and the Supreme Court. The Committee feel that it is too cumbersome a procedure which has been corroborated by the industry when they have stated that in not a single case in the last several years even one rupee damage by way of compensation has been awarded in India. The Committee, therefore, desire that the Department should initiate action in consultation with other appropriate agencies to simplify the complicated adjudication process so that the remedy of providing damages by way of compensation is effectively implemented.

15. The Committee observe that as of now there is no specific provision in the Bill for protection and retention of data as agreed to by the industry, investigating agencies, legal experts and the Legislative Department, albeit the principal Act draws sustenance in this regard from other enabling laws. In the opinion of the Committee, it is but essential that there should be clear-cut and specific provisions for data protection and retention in the amended Act as the retention of accurately recorded, protected and retrievable research data is of utmost importance for facilitating scientific integrity and investigations.

16. The Committee also feel that specific provisions prescribing suitable punitive measures for the recipient of stolen data need to be incorporated in this Section. This is one field where the intentions of the recipient are not above board in most of the cases and hence the culpability aspect cannot be overlooked or ignored.

17. As regards the issue of personal privacy, the Committee are not convinced by the logic extended by DIT about non-inclusion of specific provisions in this regard in the Bill as the issue requires a wider debate. Ideally, the Committee would have preferred the inclusion of this important aspect in the draft Bill itself, however, this was not done. Now that the Department have veered towards the view taken by the Committee, they would like the Department to add suitable provisions to define and protect personal privacy.

18. The Committee further note that, according to the explanation of the Department, the terms wrongful loss and wrongful gain are being co-opted in the Bill in tune with the IPC where these words are well defined. At the cost of appearing repetitive, the Committee would like to impress upon the Department that in order to make the new law a more comprehensive and user friendly one, these terms ought to be defined unambiguously and definitely in the context of information technology/cyber related matters/ contraventions.

Powers to Civil Courts (Clause 29)

19. The Committee note that according to Section 61 of the principal Act, 'no Court shall have jurisdiction to entertain any suit or proceeding in respect of any matter which an Adjudicating Officer appointed under this Act or the Cyber Appellate Tribunal constituted under this Act is empowered by or under this Act to determine and no injunction shall be granted by any court or other authority in respect of any action taken or to be taken in pursuance of any power conferred by or under this Act.' However, Clause 29 of the Bill proposes to amend the above Section by saying 'Provided that the Court may exercise jurisdiction in any cases where the claim for injury or damage suffered by any person exceeds the maximum amount which can be awarded under this Chapter.' In the above context, the industry representatives have opined that the circumstances under which the Civil Court's role will come into play should be clarified. They have further suggested that it should also be clarified whether the Civil Court could restrict the jurisdiction of the Tribunal in the present case. The Department's response that it will be appropriate for the Adjudicating Officer to transfer the cases, where the damages claimed exceed the maximum prescribed amount, to an appropriate Court does not seem to appropriately address the concerns of the industry. The Committee find sufficient justifications in the points raised by the industry representatives and desire that the circumstances under which the Civil Courts role will come into play should be spelt out clearly and it should also be clarified whether the Civil Court can restrict the jurisdiction of the Tribunal in the instant case. Utmost care should, however, be exercised while clarifying/modifying the existing Section lest the alleged offenders misuse such an enabling Clause to circumvent the jurisdiction and authority of the Adjudicating Officer in these matters.

# Quantum of Punishment [(Clauses 31, 36, 37, 49(e), 49(h) and 51(a)]

20. The Committee observe that Clause 31 of the Bill proposes to amend sections 66, 67 & 67A whereby the quantum of punishment for cyber crimes will be reduced to two years and thereby making such offences non-cognisable. Similarly, Clause 36 of the Bill proposes to insert a new Section 72A where again, offences will be made non-cognisable. The Committee further note that Clause 37 intends to substitute Section 77 & 78 of the principal Act by new Sections 77, 77 (A), 77 (B) and 78. As per the proposed Section 77(A), offences committed under Sections 66, 66A, 72 and 72A will be made complaint offences. Vide Clause 49 (e) of the Bill, Section 417A is proposed to be incorporated in the IPC to criminalise cheating by use of the electronic signatures and password, etc. Here also, this offence is proposed to be made non-cognisable. Likewise, vide Clause 49 (h) of the Bill, a new Section viz. Section 502 A of the principal Act is proposed to be incorporated in the IPC to criminalise invasion of privacy by imaging and transmission of private parts of someone. This offence is proposed to be made non-cognisable. Moreover, Clause 51 (a) of the Bill proposes to add a new Section 98 D in Cr.P.C. vide which no court shall take cognizance of an offence punishable under Sections 417 A, 419 A and 502 of IPC except on complaint of the aggrieved. However, offences under Section 419A only are proposed to be made cognisable. Thus, the various amendment proposals seek to tone down the quantum of punishment for various types of cyber crimes. Expressing their serious reservations on this, the Central Bureau of Investigation (CBI) and some industry representatives have maintained that in view of their gravity, offences under all the above cited Sections should be made cognisable. On the other hand, the Department of Information Technology have stated that these punishments are proposed to be rationalised because while penal provisions are necessary to prevent flagrant abuse of the system, care has to be taken that such provisions do not give occasion for harassment of legitimate users and the common man ignorant of the nuances of information technology. In a nutshell, the Department's contention is that since people are not getting bails easily, they propose to keep offences under the above Sections noncognisable. The Committee are astonished by such a reasoning. They are of the opinion that facilitation of bail to the alleged offenders of cyber crimes cannot and should not be construed a valid reason for reducing the quantum of punishment and thereby making it non-cognisable. Similarly, it is hard to believe that the alleged offenders are not aware of the nuances of information technology

and in any case ignorance can not be an excuse for perpetrating crimes. As cyber crimes are a global phenomenon taking place with lightning speed, unmindful of the adverse ramifications upon all sections of the society, the Committee urge upon the Department to initiate immediate measures to make cyber offences under all the above said Sections cognisable.

21. The Committee are surprised to note the statement of the Department of Information Technology that according to the Law Ministry, Schedule II of the Cr.P.C. is not amendable to incorporate a provision for making imprisonment of three years bailable. The Committee desire that the Department of Information Technology and the Ministry of Law and Justice should work out modalities to examine whether making imprisonment of three years bailable will be in the best interest of the nation and help the Government to encourage enhanced usage of computer/internet and proliferation of e-Governance and information technology for better productivity.

Definition of the terms 'dishonestly' and 'fraudulently' (Clause 31)

22. The Committee observe that Clause 31 of the Bill explains that the words 'dishonestly' and 'fraudulently' shall have the same meaning as assigned in Sections 24 and 25 respectively of the Indian Penal Code. According to the Department of Information Technology, the existing definitions of these two terms in IPC are proposed to be used in the IT Act as both the terms are being used in reference to the crime and the Courts very well understand interpretations of these definitions. According to the Ministry of Law and Justice (Legislative Department), the two terms as appearing in the IPC should be incorporated in the IT Act in order to avoid any confusion as well as different interpretations by different Courts in the country. The Committee feel that the said terms may be different while dealing with cyber offences from what is ordinarily understood in the general penal law of the country. Going by the statement of the Department of Information Technology and Legislative Department that the Courts very well understand the definitions of the two terms as defined in the IPC, the Committee are inclined to believe that the Courts will equally understand the two terms if defined separately in the IT Act with reference to the cyber crimes committed. The Committee, therefore, desire that the Department should examine the matter in all its implications for formulating appropriate definitions of the expressions 'dishonestly' and 'fraudulently' in the IT Act. The Committee may be apprised of the decision arrived at in this regard expeditiously.

#### Omission of the word 'hacking'

23. The Committee note that Clause 31, while intending to amend Section 66 proposes to delete the word 'hacking'. In this regard, a number of views have been received pointing out absence of logical rationale in deleting the offence of hacking under Section 66 of the existing law as the current provisions of that Section of the principal Act are very wide to fight newly emerging kinds of cyber crimes. According to the Department, hacking is more a colloquial word and will change over a period of time and although the word 'hacking' is proposed to be removed, yet all the features of hacking have been adequately covered in Clause 19 of Section 43 and Clause 31 of Section 66. The Department have further submitted that Section 43A is more of a civil kind whereas hacking as appeared in Section 66 is a criminal offence and in their effort to avoid seamless mapping in both the Sections the word 'hacking' is proposed to be removed. The Committee find no justification in such arguments in deleting the word 'hacking' as it existed in the principal Act. The Committee feel that hacking under Section 66 of the IT Act is one provision that is applicable to and is available with the law enforcement agencies across the country for booking all kinds of new cyber crimes. Therefore, as the proposed deletion of hacking will adversely affect the capability of the law enforcing agencies/officers to bring to book the cyber offenders, the Committee are of the strong opinion that 'hacking' should be retained in its original form. The Committee are confident that retaining the existing language of Section 66 of the IT Act and making hacking an offence under the Indian Cyber Law will send a right message to the stakeholders globally.

# Child Pornography

24. The Committee note that Clause 31 of the Bill intends to insert a new Section 67A which provides for stringent punishment for publishing or transmitting of material containing sexually explicit acts in electronic form. But the Committee are concerned to find that the term 'child pornography' has nowhere been mentioned in the proposed Section. The Department's argument that the Section while covering 'pornography' will automatically cover child pornography does not convince the Committee as there should be no scope for assumption or presumption when fresh amendments are being proposed. The Committee, therefore, impress upon the Department to include the term 'child pornography' in the proposed Section 67A in view of its growing menace. They also desire that specific provisions should be incorporated in this Section to criminalise child pornography in tune with the laws prevailing in the advanced Countries and Article 9 of the Council of Europe Convention on Cyber Crimes. In view of the several manifestations of sexual abuse of the children and its loathsome ramifications, the Committee desire that the act of grooming the child for sexual relationship through online enticement or distributing/showing pornography or through any other online means should also be made a criminal offence and a suitable provision be made in this regard in the proposed Section 67A.

Powers of interception (Clause 33)

25. The Committee observe that Clause 33 of the Bill proposes to amend Section 69 of the principal Act which deals with the power to issue directions for interception or monitoring or decryption of any information through any computer resource. The Committee also note that such powers of interception are proposed to be vested with the Central Government and not with the State Governments. The rationale for not conferring powers of interception on the State Governments, according to the Department, is that if a State Government takes a decision to block a particular site/information, it may be possible to do so in that State, but such information can be accessed from other States or other parts of the country, thereby defeating the very purpose of vesting powers of interception in the State Governments. The Committee are not satisfied with the reasoning, because blocking and interception are two very different things. They understand blocking of information at one point will not prevent the access of such information from other points, as cyber information passes through national and regional gateways. The Department's statement that at present interception is being done at the 'gateway' level and there is nothing called 'Central' level does not impress the Committee. Taking all the above factors into account and in view of the fact that 'Public Order' and 'Police' are State subjects as per Schedule VII of the Constitution, the Committee feel that it would be appropriate and expedient to confer powers of interception on the State Governments in tune with the provisions of Section 5 (2) of the Indian Telegraph Act, 1885. The Committee also desire that an emergency provision of interception, as provided in the said Section of the Indian Telegraph Act, 1885 should be incorporated in the IT Act to combat proliferation of cyber crimes. In view of the emerging kind of cyber offences, the Committee further recommend that interception should be allowed for prevention of any cognisable offence in addition to the already prescribed

grounds of sovereignty and integrity of India; security of State and defence of India; friendly relations with foreign States and public order.

Traffic Data (Clause 36)

26. The Committee note that Clause 36 of the Bill proposes to add a new Section 72A which will make service providers and intermediaries liable for imprisonment upto two years and fine upto Rs. 5 lakh for disclosing personal information of their subscribers without the subscriber's consent and with the intent to cause injury or wrongful loss to the subscriber. Commenting on this proposal, the Central Bureau of Investigation (CBI) have stated before the Committee that specific provisions should be made empowering the law enforcement agencies to call for information (subscriber and log data) from the service providers and others in discharge of their official functions. They are also of the opinion that the term 'traffic data' should be defined to include subscriber and log data in tune with the Article 1(d) of Council of Europe Convention on Cyber Crimes. However, the Department of Information Technology are not in favour of incorporating and using the term 'traffic data' in the Act on the ground that it is an involving task and requires a careful examination as a service provider needs to capture data online and process it further for arriving at 'traffic data' indicating the communication's origin, destination, route, time, date, size, duration, or type of underlying service. The Committee are surprised to observe the logic of the Department for not including the term 'traffic data' in the Act. They feel that with the resources and expertise that are at the disposal of the Department, they should involve themselves and carefully examine the feasibility of incorporating and using the term 'traffic data' in the Act and also defining it appropriately to include subscriber and log data for facilitation of investigations by the law enforcement agencies. In the opinion of the Committee, the law ought to be crystal clear to the maximum extent so that the enforcement agencies are clear in their mind about how to proceed against offenders and the legal proceedings in cyber crimes do not get mired into unnecessary controversies, thereby delaying justice.

# Compounding Offences (Clause 37)

27. The Committee observe that Clause 37 of the IT (Amendment) Bill, 2006 proposes to amend Sections 77 and 78 of the principal Act

as a result of which the proposed Section 77 A will render offences under Sections 66, 66 A, 72 and 72 A compoundable. According to the Central Bureau of Investigation (CBI), offences under the above Sections should not be made compoundable as cyber crimes under the said Sections are affecting the individuals beside causing irreparable damages to the security and the economy of the country. According to the Department of Information Technology, the compounding of contraventions are proposed in order to facilitate litigants to settle disputes among themselves and speedy settlement of disputes. The Department have, however, further submitted that the provision of compounding offences will not apply where the accused, by reason of his previous conviction, is liable to either enhanced punishment or to a punishment of different kind for such offence. Thus their contention seems to be that serious offences cannot be compounded. However, keeping in view the concerns expressed by the premier investigating agency, the Committee desire that the situations where compounding of offences will not be applicable should be unambiguously spelt out in the Bill to put to rest any apprehensions in this regard.

Powers to investigate and omission of Section 80 (Clauses 37 & 39)

28. The Committee note that Clause 37 of the Bill proposes to amend Section 78 of the principal Act by virtue of which the power of investigation for a cognisable offence will rest with an officer of and above the rank of a Deputy Superintendent of Police (DSP), though the responsibility for investigation of a non-cognisable offence is vested with a police officer of any rank without the power to arrest. According to the Department of Information Technology and the Ministry of Law and Justice (Legislative Department), such a provision of empowering atleast a DSP rank officer to investigate cognisable offences has been made on the ground that investigation of offences like cyber crimes need a certain level of technological knowledge that may not be available with all ranks of police officers. Moreover, the Government consider it a matured approach to empower DSP level officers to investigate cognisable offences. The Committee are unable to accept such reasoning as they are of the view that when Station House Officers can investigate much sensitive cases like murder and rape, there is no point in confining investigation of IT related cases to DSP and above rank officers, especially in view of their scarcity and other pressing assignments. Moreover, the general perception that only DSP and above rank police officers can better understand the nuances of information

technology does not impress the Committee in view of the fact that now-a-days given the current educational system and avenues available all around, every graduate/post graduate has a passion to acquaint herself /himself with information technology. In view of the above and taking into consideration the fact that the penetration of internet and proliferation of IT into all sections of society and economy has resulted in increased number of cyber offences, as has been corroborated from the figures furnished by the Ministry of Law and Justice (Legislative Department), the Committee recommend that investigation of cognisable cyber offences should be entrusted with the officers of Inspector level and above.

29. The Committee are also given to understand that some State Governments like Tamil Nadu have asked all the Engineering Colleges in the State to provide basic training course in IT to all personnel in their police forces. This step would certainly help these trained officers to efficiently deal with IT related cases. The Committee desire that the Department of Information Technology in consultation with the Ministry of Home Affairs should take immediate initiatives to convince other States to emulate the practice resorted to by the Tamil Nadu Government in imparting basic training courses to police personnel and others so that the Inspector level officers are adequately trained to handle cyber crime cases.

30. The Committee observe that Clause 39 of the Bill seeks to omit Section 80 of the principal Act under the provisions of which an officer not below the rank of DSP is empowered to enter and search any public place and arrest without warrant any person found therein who is reasonably suspected of having committed or committing or about to commit any offence under the Act. According to the CBI and the industry, the existing Section 80 of the Act should not be deleted altogether as there is lot of preventive utility of the said Section, especially for search of cyber cafes widely used for communication by anti-national elements. The Department's contention in proposing to delete the said Section is to merge Sections 78 and 80 in order to classify offences rationally as cognisable and non-cognisable depending upon their severity and in line with the Indian Penal Code. The Committee are not inclined to accept the views expressed by the Department for proposing to delete Section 80 as such an act will prove detrimental to the society and national interest for it will seriously impair the power of searching and raiding cyber cafes widely perceived as being misused as havens for anti-social and anti-national elements. The Committee, therefore, recommend that Section 80 of the principal Act should be retained

with some modifications commensurate with the suggestions of the Committee for Section 78.

# Miscellaneous

(a) Definition of computer network

31. The Committee note that Clause 4 of the Bill proposes to amend section 2 (1) (j) of the principal Act by adding the word 'wireless' in order to amplify the definition of 'computer network'. The Committee while appreciating the move, desire that the word 'wired' may also be included between the words 'terrestrial line' and 'wireless' to give more clarity to the Clause.

(b) Status of the Indian Computer Emergency Response Team (CERT-In)

32. The Committee note that the Department have proposed a new Section *viz.* 70A to notify the Indian Computer Emergency Response Team (CERT-In) as the national nodal agency. However, the status of CERT-In has not been defined in the proposed Section. The Committee, therefore, desire that the words 'a Government body' may be inserted in the new section in sub-section 70(1) immediately after the words 'The Indian Computer Emergency Response Team (CERT-In)', to clarify the status of the body beyond any doubt. In the view of the Committee, this would not only make the definition of CERT-In more clear but also, as the Department have time and again emphasised, will instill confidence in the foreign investors regarding existence of a bonafide legal frame work in the Country.

(c) Adjudication Process

33. The Committee note that Section 43 provides for civil remedy under which damages by way of compensation upto rupees one crore can be sought. But such compensation claims can be filed not before a court of law but before a statutory officer known as Adjudicating Officer. The Committee find that by an executive order in 2003, the Government have appointed the IT Secretaries in each State as Adjudicating Officer. In this context, some non-official witnesses, who deposed before the Committee, are of the opinion that IT Secretaries have neither the time nor the inclination and professional ability to deal with such matters. But according to the Department, the IT Secretaries have adequate knowledge of civil and criminal procedures and matters relating to information technology and thus they are in a position to provide a better citizen interface. The Department have further submitted that such an arrangement is made on the pattern of the SEBI Act and no complaint of any nature has been received in this regard. Even then, taking into consideration the concerns expressed in this regard, the Department have requested the Ministry of Law and Justice and the Cyber Appellate Tribunal to study and suggest whether any change is required in the process of appointment of Adjudicating Officers. Appreciating the step taken by the Department to address the above mentioned concern, the Committee would like to be apprised of the opinion of the Ministry of Law and Justice as soon as the review on the matter is complete.

#### (d) Setting up of Special Courts

34. In the process of the examination of the Bill, the Committee have been given to understand by some industry representatives that one of the main reasons for the IT Act remaining ineffective in its present form is the absence of Special Courts which can properly study and hear cases pertaining to the complicated cyber issues. But the Department are of the view that the Adjudicating Officers with their day-to-day experience and efficient dealing with matters pertaining to information technology are Special Courts for all practical purposes and hence there is no need to set up Special Courts to try cases relating to cyber crimes. The Committee agree with the views of the Department and feel that the Magistrates/ Judges trying cyber cases need not be experts in that area as the basic exercise and technical intricacies of such cases are dealt with by the investigating officers and lawyers. However, they are of the opinion that the Department, in tandem with the industry, should take measures to initiate some basic training programmes for all those associated and dealing with cyber cases in order to enable them to understand and effectively handle the complexities of such cases.

#### (e) Spam

35. One of the important issues that has been brought to the notice of the Committee during the course of the examination of the Bill is that 'spam' or receiving unwanted and unwarranted e-mails has not been appropriately addressed in the proposed amendments. The Department's reply that sub-Section (b) of Section 66 A and Clause (i) of Section 43 of the Act appropriately address the issue pertaining to spam does not convince the Committee as a close scrutiny of the above said two Sections reveals that the issue of spam has not been adequately dealt with. The Committee appreciate to note the Secretary, DIT's statement that it is very difficult to deal with spam as it can be generated from anywhere in the world. But in view of the irritation and agony that the recipients of unwarranted e-mails have to go through, the Committee are of the considered

view that specific legislations should be incorporated in the proposed amendments to effectively deal with such mails. So far as generation of spam beyond the geographical boundary of India is concerned, the Committee feel that once the issue of jurisdiction of law, as has been broached upon elsewhere, is settled, that will automatically take care of this problem.

# (f) Powers of Controller of Certifying Authorities (CCA)

36. While examining the Bill, the Committee received suggestions from some quarters that instead of vesting the powers of 'Controller of Certifying Authorities (CCA)' vaguely in the Central Government which has been otherwise so hard pressed, some concrete safeguards should be found out. The Committee also note that according to the Ministry of Law and Justice (Legislative Department), there is no need to vest the powers of the Controller of Certifying Authority in the Central Government. However, according to the Department of Information Technology, specific responsibility of licensing the Certifying Authorities for issue of digital signatures and regulating their functions has been assigned to the Controller of Certifying Authorities whereas the power to issue directions for interception or monitoring or decryption of any information through computer resources are being proposed to be provided to the Central Government, interception being a larger issue. However, to avoid single point choking, the Central Government may provide the power to other agencies to deal with the cases in emergency situations. The Committee find that at present, the Department of Telecommunications, being the licensing authority for Internet Service Providers (ISPs), have been assigned with such powers of interception, monitoring, etc. The Committee are in agreement with the views of the Department that as the issues of monitoring, interception, encryption and decryption require input and coordination among different Ministries and Departments, the Central Government would be in a better position to coordinate that than the Controller of Certifying Authorities. However, the Committee feel that instead of using the words 'other agencies', it would be appropriate to identify three/four agencies alongwith the Department of Telecommunications, anticipating the technological evolutions and commensurate requirements so that there is no ambiguity in interpreting the law in this regard.

#### (g) Electronic Fund Transfer

37. During the course of the examination of the IT (Amendment) Bill, 2006, some industry representatives suggested to the Committee that there is a need for specific provisions in the law to legalise and

enable electronic fund transfer and recognition of the concept of electronic payments, digital cash, electronic cash, electronic money or other existing systems of electronic payments. The Legislative Department are also of the view that there is a need for a separate Act for Electronic Fund Transfer (EFT) since certain transactional issues cannot be covered under the IT Act. The Department of Information Technology concur with the views of the Legislative Department and are of the opinion that a separate Act for EFT needs to be drafted. In this context, the Committee are given to understand that the Payment and Settlement System Bill which will take care of the electronic fund transfer issues is going to be introduced in the Monsoon Session, 2007 of the Parliament for approval. The Committee hope that the proposed Payment and Settlement System Bill will adequately deal with the issues of electronic payments, digital cash, electronic money, and all other existing systems of electronic payments in order to address the concerns expressed by the industry. The Committee would like to be periodically apprised of the developments made in this regard.

38. To sum up, the foregoing paragraphs have identified several areas relating to the cyber law in general and the Information Technology (Amendment) Bill, 2006 in particular, which require necessary attention. These inter alia include, the need for a comprehensive, self enabling and people friendly IT law; urgent initiatives in materialising an International Convention against cyber crimes/cyber terrorism under the auspices of the United Nations; auditing of electronic records; data protection and retention; casting a definite obligation upon the intermediaries/ service providers; simplification of the Adjudication Process; making cyber offences cognisable under various Sections; retention of hacking in its original form; inclusion of 'child pornography' in the law and deterrent provisions against child abuse; and conferring powers of interception on the State Governments in tune with the provisions of Section 5 (2) of the Indian Telegraph Act, 1885; etc. The Committee trust that their observations/recommendations will be examined in depth and necessary legislative proposals will be brought forth at the earliest with a view to ensuring an appropriate legal framework to address the cyber space.

New Delhi; <u>31</u> August, 2007 <u>09</u> Bhadrapada, 1929 (Saka) NIKHIL KUMAR, Chairman, Standing Committee on Information Technology.

#### ANNEXURE I

# As introduced in Lok Sabha

# Bill No. 96 of 2006

# THE INFORMATION TECHNOLOGY (AMENDMENT) BILL, 2006

#### А

# BILL

#### further to amend the Information Technology Act, 2000

Be it enacted by Parliament in the Fiftyseventh Year of the Republic of India as follows:-

#### PART I

#### PRELIMINARY

1. (1) This Act may be called the Short title Information Technology (Amendment) Act, 2006.

and commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint:

Provided that different dates may be appointed for different provisions of this Act and any reference in any such provision to the commencement of this Act shall be construed as a reference to the coming into force of that provision.

#### PART II

#### Amendments to the Information Technology Аст, 2000

21 of 2000

2. In the Information Technology Act, 2000 Substitution of words (hereinafter in this Part referred to as the "digital principal Act), for the words "digital signature" signature" by words "electronic occurring in the Chapter, section, sub-section and clause referred to in the Table below, the signature". words "electronic signature" shall be substituted:

65

		Table
	Sl.N	o. Chapter/section/ sub-section/clause
	(1)	clauses (d), (g), (h) and (zg) of section 2;
	(2)	section 5 and its marginal heading;
	(3)	marginal heading of section 6;
	(4)	clauses (a), (b), (c) and (e) of section 10 and its marginal heading;
	(5)	heading of Chapter V;
	(6)	clauses (f) and (g) of section 18;
	(7)	sub-section (2) of section 19;
	(8)	sub-sections (1) and (2) of section 21 and its marginal heading;
	(9)	sub-section (3) of section 25;
	(10)	clause (c) of section 30;
	(11)	clauses (a) and (d) of sub-section (1) and sub-section (2) of section 34;
	(12)	heading of Chapter VII;
	(13)	section 35 and its marginal heading;
	(14)	section 64;
	(15)	section 71;
	(16)	sub-section (1) of section 73 and its marginal heading;
	(17)	section 74; and
	(18)	clauses (d), (n) and (o) of sub-section (2) of section 87.
Amendment of section 1.	3. In section 1 of the principal Act, for sub- section (4), the following sub-sections shall be substituted, namely:—	
		"(4) Nothing in this Act shall apply to documents or transactions specified in the First Schedule:—
		Provided that the Central Government

Provided that the Central Government may, by notification in the Official Gazette, amend the First Schedule by way of addition or deletion of entries thereto. (5) Every notification issued under subsection (4) shall be laid before each House of Parliament."

4. In section 2 of the principal Act,—

Amendment of section 2.

(A) for clause (j), the following clause shall be substituted, namely:—

'(j) "computer network" means the inter-connection of one or more computers or computer systems through—

(i) the use of satellite, microwave, terrestrial line, wireless or other communication media; and

(ii) terminals or a complex consisting of two or more interconnected computers whether or not the inter-connection is continuously maintained;';

(B) in clause (n), the word "Regulations" shall be omitted;

(C) after clause (n), the following clause shall be inserted, namely:—

'(na) "cyber cafe" means any facility from where access to the internet is offered by any person in the ordinary course of business to the members of the public;';

(D) after clause (f), the following clauses shall be inserted, namely:—

'(ta) "electronic signature" means authentication of any electronic record by a subscriber by means of the electronic technique specified in the Second Schedule and includes digital signature;

(tb) "Electronic Signature Certificate" means an Electronic Signature Certificate issued under section 35 and includes Digital Signature Certificate;';

(E) in clause (v), for the words "data, text", the words "data, message, text" shall be substituted;

(F) for clause (w), the following clause shall be substituted, namely:—

'(w) "intermediary", with respect to any particular electronic records, means any person who on behalf of another person receives, stores or transmits that record or provides any service with respect to that record and includes telecom service providers, network service providers, internet service providers, web-hosting service providers, search engines, online payment sites, online-auction sites, onlinemarket places and cyber cafes, but does not include body corporate referred to in section 43A;'.

Amendment of heading of Chapter II.

5. In Chapter II of the principal Act, for the heading, the heading "Digital Signature and Electronic Signature" shall be substituted.

Insertion of new section 3A.

Electronic signature.

6. After section 3 of the principal Act, the following section shall be inserted, namely:—

"3A. (1) Notwithstanding anything contained in section 3, but subject to the provisions of sub-section (2), a subscriber may authenticate any electronic record by such electronic signature or electronic authentication technique which—

(a) is considered reliable; and

(b) may be specified in the Second Schedule.

(2) For the purpose of this section any electronic signature or electronic authentication technique shall be considered reliable if—

(a) the signature creation data or the authentication data are, within the context in which they are used, linked to the signatory or, as the case may be, the authenticator and to no other person;

(b) the signature creation data or the authentication data were, at the time of signing, under the control of the signatory or, as the case may be, the authenticator and of no other person;

(c) any alteration to the electronic signature made after affixing such signature is detectable;

(d) any alteration to the information made after its authentication by electronics signature is detectable; and

(e) it fulfils such other conditions which may be prescribed.

(3) The Central Government may prescribe the procedure for the purpose of ascertaining whether electronic signature is that of the person by whom it is purported to have been affixed or authenticated.

(4) The Central Government may, by notification in the Official Gazette, add to or omit any electronic signature or electronic authentication technique and the procedure for affixing such signature from the Second Schedule:

Provided that no electronic signature or authentication technique shall be specified in the Second Schedule unless such signature or technique is reliable.

(5) Every notification issued under subsection (4) shall be laid before each House of Parliament".

7. After section 6 of the principal Act, the Insertion of following section shall be inserted, namely:-

new section 6A.

6A. (1) The appropriate Government Delivery of may, for the purpose of this Chapter and for efficient delivery of services to the public through electronic means authorise,

services by service provider.

by order, any service provider to set up, maintain and upgrade the computerised facilities and perform such other services as it may specify, by notification in the Official Gazette.

*Explanation*—For the purposes of this section, service provider so authorised includes any individual, private agency, private company, partnership firm, sole proprietor firm or any such other body or agency which has been granted permission by the appropriate Government to offer services through electronic means in accordance with the policy governing such service sector.

(2) The appropriate Government may also authorise any service provider authorised under sub-section (1) to collect, retain and appropriate such service charges, as may be prescribed by the appropriate Government for the purpose of providing such services, from the person availing such service.

(3) Subject to the provisions of subsection (2), the appropriate Government may authorise the service providers to collect, retain and appropriate service charges under this section notwithstanding the fact that there is no express provision under the Act, rule, regulation or notification under which the service is provided to collect, retain and appropriate e-service charges by the service providers.

(4) The appropriate Government shall, by notification in the Official Gazette, specify the scale of service charges which may be charged and collected by the service providers under this section:

Provided that the appropriate Government may specify different scale of service charges for different types of service.'.

Insertion of 8. After section 10 of the principal Act, the new section following section shall be inserted, namely:-

"10A. Where in a contract formation, the communication of proposals, the acceptance of proposals, the revocation of through electronic proposals and acceptances, as the case may means. be, are expressed in electronic form or by means of an electronic record, such contract shall not be deemed to be unenforceable solely on the ground that such electronic form or means was used for that purpose.".

9. In section 12 of the principal Act, in sub- Amendment section (1), for the words "agreed with the 12 addressee, the word "stipulated" shall be substituted.

10. For sections 15 and 16 of the principal Act, the following sections shall be substituted, namely:---

'15. An electronic signature shall be deemed to be a secure electronic signature signature. if—

(i) the signature creation data, at the time of affixing signature, was under the exclusive control of signatory and no other person; and

(ii) the signature creation data was stored and affixed in such exclusive manner as may be prescribed.

Explanation—In case of digital signature, the "signature creation data" means the private key of the subscriber.

16. The Central Government may, for the Security procedures and purposes of sections 14 and 15, prescribe the practices. security procedures and practices:

Provided that in prescribing such security procedures and practices, the Central Government shall have regard to the commercial circumstances, nature of transactions and such other related factors as it may consider appropriate.'.

Substitution of new sections for sections 15 and 16. Secure

of section

electronic

10A. Validity of contracts formed

Omission of section 20.

Amendment

of section 29.

11. Section 20 of the principal Act shall be omitted.

12. In section 29 of the principal Act, in sub-section (1), for the words "any contravention of the provisions of this Act, rules or regulations made thereunder", the words "any contravention of the provisions of this Chapter" shall be substituted.

Amendment of section 30.

13. In section 30 of the principal Act,—

(i) in clause (c), after the word "assured", the word "and" shall be omitted;

(ii) after clause (c), the following clauses shall be inserted, namely:—

"(ca) be the repository of all Electronic Signature Certificates issued under this Act;

(cb) publish information regarding its practices, Electronic Signature Certificates and current status of such-certificates; and".

Amendment of section 34.

14. In section 34 of the principal Act, in sub-section (1), in clause (a), the words "which contains the public key corresponding to the private key used by that Certifying Authority to digitally sign another Digital Signature Certificate" shall be omitted.

Amendment 1 of section 35. sub-s

15. In section 35 of the principal Act, in sub-section (4),—

(a) the first proviso shall be omitted;

(b) in the second proviso, for the words "Provided further", the word "Provided" shall be substituted.

Amendment of section 36.

16. In section 36 of the principal Act, after clause (c), the following clauses shall be inserted, namely:—

"(ca) the subscriber holds a private key which is capable of creating a digital signature;

(cb) the public key to be listed in the certificate can be used to verify a digital signature affixed by the private key held by the subscriber;".

17. After section 40 of the principal Act, the following section shall be inserted, 40A. namely:---

"40A. In respect of Electronic Signature Certificate the subscriber shall perform such duties as may be prescribed.".

18. In Chapter IX of the principal Act, in the heading, for the words "PENALTIES AND ADJUDICATION", the words "PENALTIES, COMPENSATION AND ADJUDICATION" shall be substituted.

Insertion of new section

Duties of subscriber of Electronic Signature Certificate.

Amendment of heading of Chapter IX.

Amendment of section 43.

19. In section 43 of the principal Act,-

(a) in the marginal heading, for the word "Penalty", the word "Compensation" shall be substituted;

(b) after clause (h), the following clause shall be inserted, namely:-

"(i) destroys, deletes or alters any information residing in a computer resource or diminishes its value or utility or affects it injuriously by any means,".

20. After section 43 of the principal Act, Insertion of the following section shall be inserted, 43A. namely:-

new section

Compensation for failure to protect data.

'43A. Where a body corporate, possessing, dealing or handling any sensitive personal data or information in a computer resource which it owns, controls or operates, is negligent in implementing and maintaining reasonable security practices and procedures and thereby causes wrongful loss or wrongful gain to any person, such body corporate shall be liable to pay damages by way of compensation,

not exceeding five crore rupees, to the person so affected.

*Explanation.*—For the purposes of this section,—

(i) "body corporate" means any company and includes a firm, sole proprietorship or other association of individuals engaged in commercial or professional activities.

(ii) "reasonable security practices and procedures" means security practices and procedures designed to protect such information from unauthorised access, damage, use, modification, disclosure or impairment, as may be specified in an agreement between the parties or as may be specified in any law for the time being in force and in the absence of such agreement or any law, such reasonable security practices and procedures, as may be prescribed by the Central Government in consultation with such professional bodies or associations as it may deem fit;

(iii) "sensitive personal data or information" means such personal information as may be prescribed by the Central Government in consultation with such professional bodies or associations as it may deem fit.'.

<sup>tt</sup> 21. In section 46 of the principal Act, in sub-section (1), for the words "direction or order made thereunder", the words "direction or order made thereunder which renders him liable to pay penalty or compensation," shall be substituted.

Amendment of heading of Chapter X.

22. In Chapter X of the principal Act, in the heading, the word "REGULATIONS" shall be omitted.

Amendment of section 48. 23. In section 48 of the principal act, in sub-section (1), the word "Regulations" shall be omitted.

Amendment of section 46. 24. For sections 49 to 52 of the principal S Act, the following sections shall be substituted, s namely:—

Substitution of new sections for section 49 to 52.

"49. (1) The Cyber Appellate Tribunal Composition shall consist of a Chairperson and such Appellate number of other Members, as the Central Tribunal. Government may, by notification in the Official Gazette, appoint.

(2) The selection of Chairperson and Members of the Cyber Appellate Tribunal shall be made by the Central Government in consultation with the Chief Justice of India.

(3) Subject to the provisions of this Act—

(a) the jurisdiction, powers and authority of the Cyber Appellate Tribunal may be exercised by the Benches thereof;

(b) a Bench may be constituted by the Chairperson of the Cyber Appellate Tribunal with one or two Members of such Tribunal as the Chairperson may deem fit:

Provided that every Bench shall be presided over by the Chairperson or the Judicial Member appointed under subsection (3) of section 50;

(c) the Benches of the Cyber Appellate Tribunal shall sit at New Delhi and at such other places as the Central Government may, in consultation with the Chairperson of the Cyber Appellate Tribunal, by notification in the Official Gazette, specify;

(d) the Central Government shall, by notification in the Official Gazette, specify the areas in relation to which each Bench of the Cyber Appellate Tribunal may exercise its jurisdiction.

(4) Notwithstanding anything contained in sub-section (3), the Chairperson of the Cyber Appellate Tribunal may transfer a Member of such Tribunal from one Bench to another Bench.

(5) If at any stage of the hearing of any case or matter it appears to the Chairperson or a Member of the Cyber Appellate Tribunal that the case or matter is of such a nature that it ought to be heard by a Bench consisting of more Members, the case or matter may be transferred by the Chairperson to such Bench as the Chairperson may deem fit.

Qualifications for appointment as Chairperson and Members of Cyber Appellate Tribunal.

50. (1) A person shall not be qualified for appointment as a Chairperson of the Cyber Appellate Tribunal unless he is, or has been, or is qualified to be, a Judge of a High Court.

(2) The Members of the Cyber Appellate Tribunal, except the Judicial Member to be appointed under sub-section (3), shall be appointed by the Central Government from amongst persons, having special knowledge of, and professional experience in, information technology, telecommunication, industry, management or consumer affairs:

Provided that a person shall not be appointed as a Member, unless he is, or has been, in the service of the Central Government or a State Government, and has held the post of Additional Secretary to the Government of India or any equivalent post in the Central Government or State Government for a period of not less than two years of Joint Secretary to the Government of India or any equivalent post in the Central Government or State Government for a period of not less than seven years.

(3) The Judicial Members of the Cyber Appellate Tribunal shall be appointed by the Central Government from amongst persons who is or has been a member of the Indian Legal Service and has held the post of Additional Secretary for a period of not less than one year or Grade I post of that Service for a period of not less than five years.

51. (1) The Chairperson or Member of the Cyber Appellate Tribunal shall hold office for a term of five years from the date on which he enters upon his office or until he attains the age of sixty-five years, whichever is earlier.

(2) Before appointing any person as the Chairperson or Member of the Cyber Appellate Tribunal, the Central Government shall satisfy itself that the person does not have any such financial or other interest as is likely to affect prejudicially his functions as such Chairperson or Member.

(3) An officer of the Central Government or State Government on his selection as the Chairperson or Member of the Cyber Appellate Tribunal, as the case may be, shall have to retire from service before joining as such Chairperson or Member.

52. The salary and allowances payable to, and the other terms and conditions of service including pension, gratuity and other retirement benefits of, the Chairperson or a Member of the Cyber Appellate Tribunal shall be such as may be prescribed. Members.

52A. The Chairperson of the Cyber Appellate Tribunal shall have powers of general superintendence and directions in the conduct of the affairs of that Tribunal and he shall, in addition to presiding over the meetings of the Tribunal, exercise and discharge such powers and functions of the Tribunal as may be prescribed.

52B. Where Benches are constituted, the Chairperson of the Cyber Appellate Tribunal may, by order, distribute the business of that Tribunal amongst the Benches and also the matters to be dealt with by each Bench.

Salary, allowances and other terms and conditions of service of Chairperson and

Powers of super-intendence, direction, etc.

Distribution of business among Benches.

Term of office. conditions of service, etc., of Chairperson and Members.

Power of Chairperson to transfer cases.

52C. On the application of any of the parties and after notice to the parties, and after hearing such of them as he may deem proper to be heard, or *suo motu* without such notice, the Chairperson of the Cyber Appellate Tribunal may transfer any case pending before one bench, for disposal to any other Bench.

Decision by majority. 52D. If the Members of a Bench consisting of two Members differ in opinion on any point, they shall state the point or points on which they differ, and make a reference to the Chairperson of the Cyber Appellate Tribunal who shall hear the point or points himself and such point or points shall be decided according to the opinion of the majority of the Members who have heard the case, including those who first heard it.".

Amendment of section 53. 25. In section 53 of the principal Act, for the words "Presiding Officer", the words "Chairperson or Member, as the case may be," shall be substituted.

Amendment of section 54.

26. In section 54 of the principal Act, for the words "Presiding Officer" wherever they occur, the words "Chairperson or the Member" shall be substituted.

Amendment of section 55. 27. In section 55 of the principal Act, for the words "Presiding Officer", the words "Chairperson or the Member" shall be substituted.

Amendment of section 56. 28. In section 56 of the principal Act, for the words "Presiding Officer", the word "Chairperson" shall be substituted.

Amendment of section 61. 29. In section 61 of the principal Act, the following proviso shall be inserted at the end, namely:—

"Provided that the court may exercise jurisdiction in cases where the claim for injury or damage suffered by any person exceeds the maximum amount which can be awarded under this Chapter.". 30. In section 64 of the principal Act,-

Amendment of section 64.

(i) for the words "penalty imposed", the words "penalty imposed or compensation awarded" shall be substituted;

(ii) in the marginal heading, for the word "penalty", the words "penalty or compensation" shall be substituted.

31. For sections 66 and 67 of the principal of Act, the following sections shall be substituted, namely:—

'66. If any person, dishonestly or fraudulently, does any act referred to in section 43, he shall be punishable with imprisonment for a term which may extend to two years or with fine which may extend to five lakh rupees or with both.

*Explanation.*—For the purposes of this section,—

(a) the word "dishonestly" shall havethe meaning assigned to it in section 24 of the Indian Penal Code;

45 of 1860.

(b) the word "fraudulently" shall have the meaning assigned to it in section 25 of the Indian Penal Code.

66A. Any person who sends, by means F of a computer resource or a communication device,—

(a) any content that is grossly offensive or has menacing character; or

(b) any content which he knows to be false, but for the purpose of causing annoyance, inconvenience, danger, obstruction, insult, injury, criminal intimidation, enmity, hatred or ill will, persistently makes use of such computer resource or a communication device,

shall be punishable with imprisonment for a term which may extend to two years and with fine.

Substitution of new sections for sections 66 and 67.

Computer related offences.

Punishment for sending offensive messages through communication service, etc.

79

*Explanation.*—For the purposes of this section, the term "communication device" means cell phones, Personal Digital Assistance (PDA) or combination of both or any other device used to communicate, send or transmit any text, video, audio or image.

Punishment for publishing or transmitting obscene material in electronic form.

67. Whoever publishes or transmits or causes to be published or transmitted in the electronic form, any material which is lascivious or appeals to the prurient interest or if its effect is such as to tend to deprave and corrupt persons who are likely, having regard to all relevant circumstances, to read, see or hear the matter contained or embodied in it, shall be punished on first conviction with imprisonment of either description for a term which may extend to two years and with fine which may extend to five lakh rupees and in the event of second or subsequent conviction with imprisonment of either description for a term which may extend to five years and also with fine which may extend to ten lakh rupees.

67A. Whoever publishes or transmits or causes to be published or transmitted in the electronic form any material which contains sexually explicit act or conduct shall be punished on first conviction with imprisonment of either description for a term which may extend to five years and with fine which may extend to ten lakh rupees and in the event of second or subsequent conviction with imprisonment of either description for a term which may extend to seven years and also with fine which may extend to ten lakh rupees.

*Exception.*—This section and section 67 does not extend to any book, pamphlet, paper, writing, drawing, painting, representation or figure in electronic form—

'(i) the publication of which is proved to be justified as being for the public good on the ground that such book, pamphlet,

Punishment for publishing or transmitting of material containing sexually explicit act, etc., in electronic form. paper, writing, drawing, painting, representation or figure is in the interest of science, literature, art or learning or other objects of general concern; or

(ii) which is kept or used *bona fide* for religious purposes.'.

32. In section 68 of the principal Act, for Am of s sub-section (2), the following sub-section shall 68. be substituted, namely:—

"(2) Any person who intentionally or knowingly fails to comply with any order under sub-section (1) shall be guilty of an offence and shall be liable on conviction to imprisonment for a term not exceeding two years or a fine not exceeding one lakh rupees or both.".

33. For section 69 of the principal Act, the following section shall be substituted, namely:—

"69. (1) Where the Central Government is satisfied that it is necessary or expedient so to do in the interest of the sovereignty or integrity of India, defence of India, security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable offence relating to above or for investigation of any offence, it may subject to the provisions of sub-section (2), for reasons to be recorded in writing, by order, direct any agency of the Government to intercept or monitor or decrypt or cause to be intercepted or monitored or decrypted any information transmitted through any computer resource.

(2) The Central Government shall prescribe safeguards subject to which such interception or monitoring or decryption may be made or done, as the case may be.

(3) The subscriber or intermediary or any person incharge of the computer

of new section for section 69. Power to issue directions for interception or monitoring or decryption of any information through any computer resource.

Substitution

Amendment of section resource shall, when called upon by any agency which has been directed under subsection (1), extend all facilities and technical assistance to—

(a) provide access to the computer resource containing such information;

(b) intercept or monitor or decrypt the information;

(c) provide information contained in computer resource.

(4) The subscriber or intermediary or any person who fails to assist the agency referred to in sub-section (3) shall be punished with an imprisonment for a term which may extend to seven years.".

Amendment of section 70. 34. In section 70 of the principal Act,-

(a) for sub-section (1), the following sub-section shall be substituted, namely:—

'(1) The appropriate Government may, by notification in the Official Gazette, declare any computer resource which directly or indirectly affects the facility of Critical Information Infrastructure, to be a protected system.

*Explanation.*—For the purposes of this section, "Critical Information Infrastructure" means the computer resource, the incapacitation or destruction of which, shall have debilitating impact on national security, economy, public health or safety.';

(b) after sub-section (3), the following sub-section shall be inserted, namely:—

"(4) the Central Government shall prescribe the information security practices and procedures for such protected system.".

35. After section 70 of the principal Act, the following section shall be inserted, namely:---

Insertion of new section 70A.

"70A. (1) The Indian Computer Indian Computer Emergency Response Team (CERT-In) shall Emergency serve as the national nodal agency in Response Team to respect of Critical Information Infrastructure serve as for co-ordinating all actions relating to national information security practices, procedures, nodal agency. guidelines, incident prevention, response and report.

(2) For the purposes of sub-section (1), the Director of the Indian Computer Emergency Response Team may call for information pertaining to cyber security from the service providers, intermediaries or any other person.

(3) Any person who fails to supply the information called for under sub-section (2), shall be punishable with imprisonment for a term which may extend to one year or with fine which may extend to one lakh rupees or with both.

(4) The Director of the Indian Computer Emergency Response Team may, by order, delegate his powers under this section to his one or more subordinate officers not below the rank of Deputy Secretary to the Government of India.".

36. After section 72 of the principal Act, the following section shall be inserted, 72A. namely:-

Insertion of new section

"72A. Save as otherwise provided in Punishment this Act or any other law for the time being in force, any person including an intermediary who, while providing services under the terms of lawful contract, has secured access to any material containing personal information about another person, with the intent to cause or knowing that

for disclosure of information in breach of lawful contract.

he is likely to cause wrongful loss or wrongful gain discloses, without the consent of the person concerned, or in breach of a lawful contract, such material to any other person, shall be punished with imprisonment for a term which may extend to two years, or with fine which may extend to five lakh rupees, or with both.".

Substitution of new sections for sections 77 and 78. 37. For sections 77 and 78 of the principal Act, the following sections shall be substituted, namely:—

Act shall

77A.

offence.

"77. No compensation awarded, penalty

prevent the award

of

anything

imposed or confiscation made under this

compensation or imposition of any other

penalty or punishment under any other law

Notwithstanding

contained in the Code of Criminal

for the time being in force.

Compensation, penalties or confiscation not to interfere with other punishment.

Offences under sections 66, 66A, 72 and 72A to be compoundable.

Procedure, 1973, offences under sections 66, 2 of 1974. 66A, 72 and 72A may be compounded by the aggrieved person: Provided that the provisions of this section does not apply where the accused is, by reason of his previous conviction,

liable to either enhanced punishment or to a punishment of a different kind for such

Cognizance of offences under sections 66, 66A, 72 and 72A.

Power to investigate offences. 77B. No court shall take cognizance of an offence punishable under sections 66, 66A, 72 and 72A, except upon a complaint made by the person aggrieved by the offence.

78. (1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, no 2 of 1974. police officer below the rank of Deputy Superintendent of Police shall investigate any cognizable offence under this Act.

(2) When information is given to an officer in charge of a police station of the commission

within the limits of such station of a noncognizable offence under this Act, he shall cause to be entered the substance of the information in a book to be kept by such officer in such form as the State Government may prescribe in this behalf.

(3) any police officer receiving such information may exercise the same powers in respect of investigation (except the power to arrest without warrant) as an officer in charge of the police station may exercise in a cognizable case under section 156 of the Code of Criminal Procedure, 1973."

38. For Chapter XII of the principal Act, Su of the following Chapters shall be substituted, Cl namely:— fo

Substitution of new Chapters for Chapter XII.

## 'CHAPTER XII

# INTERMEDIARIES NOT TO BE LIABLE IN CERTAIN CASES

79. (1) Notwithstanding anything contained in any other law for the time being in force but subject to the provisions of sub-sections (2) and (3), an intermediary shall not be liable for any third party information, data, or communication link made available by him.

Exemption from liability of intermediary in certain cases.

(2) The provisions of sub-section (1) shall apply if—

(a) the function of the intermediary is limited to providing access to a communication system over which information made available by third parties is transmitted or temporarily stored; or

(b) the intermediary does not—

(i) initiate the transmission,

(ii) select the receiver of the transmission, and

(iii) select or modify the information contained in the transmission.

(3) The provisions of sub-section (1) shall not apply if—

(a) the intermediary has conspired or abetted in the commission of the unlawful act;

(b) upon receiving actual knowledge, or on being notified by the appropriate Government or its agency that any information, data or communication link residing in or connected to a computer resource controlled by the intermediary is being used to commit the unlawful act, the intermediary fails to expeditiously remove or disable access to that material on that resource without vitiating the evidence in any manner.

(4) Intermediary shall observe such other guidelines as the Central Government may prescribe in this behalf.

*Explanation*.—For the purpose of this section, the expression "third party information" means any information dealt with by an intermediary in his capacity as an intermediary.

## CHAPTER XIIA

### EXAMINER OF ELECTRONIC EVIDENCE

Central Government to notify Examiner of Electronic Evidence.

79A. The Central Government may, for the purposes of providing expert opinion on electronic from evidence before any court or other authority specify, by notification in the Official Gazette, any Department, body or agency of the Central Government or a State Government as an Examiner of Electronic evidence.

*Explanation.*—For the purposes of this section, "electronic form evidence" means any information of probative value that is either stored or transmitted in electronic form and includes computer evidence, digital audio, digital video, cell phones, digital fax machines.'.

39. Section 80 of the principal Act shall be Omission of section 80. omitted.

40. In section 81 of the principal Act, the Amendment of section following proviso shall be inserted at the end,  $\frac{61}{81}$ namely:---

"Provided that nothing contained in this Act shall restrict any person from exercising any right conferred under the Copyright Act, 1957 or the patents Act, 1970.

14 of 1957.

39 of 1970.

41. In section 82 of the principal Act,-

Amendment of section 82

(a) for the marginal heading, the following marginal heading shall be substituted, namely:---

"Chairperson, Members, officers and employees to be public servants.";

(b) for the words "Presiding Officer", the words "Chairperson, Members" shall be substituted.

42. In section 84 of the principal Act, for Amendment the words "Presiding Officer", the words 84. "Chairperson, Members" shall be substitute.

of section

43. After section 84 of the principal Act, new the following sections shall be inserted, namely:-

"84A. The Central Government may, for Modes of secure use of the electronic medium and for promotion of e-governance and e-commerce, prescribe the modes or methods for encryption.

84B. Whoever abets any offence shall, if the act abetted is committed in consequence of the abetment, and no express provision is made by this Act for the punishment of such abetment, be punished with the punishment provided for the offence under this Act.

Insertion of sections 84A, 84B and 84C. methods for encryption.

Punishment for

abetment of offences.

*Explanation.*—An act or offence is said to be committed in consequence of abetment, when it is committed in consequence of the instigation, or in pursuance of the conspiracy, or with the aid which constitutes the abetment.

84C. Whoever attempts to commit an

offence punishable by this Act or causes

such an offence to be committed, and in

such an attempt does any act towards the commission of the offence, shall, where no express provision is made for the punishment of such attempt, be punished with imprisonment of any description provided for the offence, for a term which may extend to one-half of the longest term of imprisonment provided for that offence, or with such fine as is provided for the

Punishment for attempt to commit offences.

Amendment of section 87. 44. In section 87 of the principal Act,-

(A) in sub-section (2),—

offence, or with both."

(i) for clause (a), the following clauses shall be substituted, namely:—

"(a) the conditions for considering reliability of electronic signature or electronic authentication technique under sub-section (2) of section 3A;

(aa) the procedure for ascertaining electronic signature or authentication under sub-section (3) of section 3A;

(ab) the manner in which any information or matter may be authenticated by means of electronic signature under section 5;";

(ii) after clause (c), the following clause shall be inserted, namely:—

"(ca) the manner in which the authorised service provider may collect,

retain and appropriate service charges under sub-section (2) of section 6A;";

(iii) for clause (e), the following clauses shall be substituted, namely:—

"(e) the manner of storing and affixing electronic signature creation data under section 15;

(ea) the security procedures and practices under section 16;";

(iv) clause (g) shall be omitted;

(v) after clause (m), the following clause shall be inserted, namely:—

"(ma) the form of application and fee for issue of Electronic Signature Certificate under section 35;

(vi) after clause (o), the following clauses shall be inserted, namely:—

"(oa) the duties of subscribers under section 40A;

(ob) the reasonable security practices and procedures and sensitive personal data or information under section 43a;";

(vii) in clause (r), for the words "Presiding Officer", the words "Chairperson and Members" shall be substituted;

(viii) in clause (s), for the words "Presiding Officer", the words "Chairperson and Members" shall be substituted;

(ix) for clause (w), the following clause shall be substituted, namely:—

"(w) the powers and functions of the Chairperson of the Cyber Appellate Tribunal under section 52A;

(x) the safeguards for interception or monitoring or decryption under sub-section(2) of section 69;

(y) the information security practices and procedures for protected system under section 70;

(z) the guidelines to be observed by the intermediaries under sub-section (4) of section 79;

(za) the modes or methods for encryption under section 84A,";

(B) in sub-section (3),—

(i) for the words, brackets, letter and figures "Every notification made by the Central Government under clause (f) of subsection (4) of section 1 and every rule made by it", the words "Every rule made by the Central Government" shall be substituted;

(ii) the words "the notification or" wherever they occur, shall be omitted.

45. In section 90 of the principal Act, in Amendment of section 90. sub-section (2), for clause (c), the following clause shall be substituted, namely:-

> "(c) the form of information book under sub-section (2) of section 78.".

Omision of sections 91, 92, 93 and 94.

46. Sections 91, 92, 93 and 94 of the principal Act shall be omitted.

Substitution First Schedule and Second Schedule.

47. For the First Schedule and the Second ot new Schedule to the principal Act, the following Schedules shall be substituted, namely:-

## "FIRST SCHEDULE

[See sub-section (4) of section 1]

DOCUMENTS OR TRANSACTIONS TO WHICH THE ACT SHALL NOT APPLY

Sl.No.	Description of documents or transactions	
1	2	
1.	A negotiable instrument (other than a cheque) as defined in section 13 of the Negotiable Instruments Act, 1881.	26 of 1881

	1		2		
7 of 1882	2.	sect	power-of-attorney ion 1A of the Pov , 1882		
2 of 1882	3.		rust as defined in s ian Trusts Act, 1882.		
39 of 1925	4.	2 o incl	vill as defined in clau f the Indian Succes luding any other position by whatever	ssion Act, 1925, testamentary	
	5.	of i	7 contract for the sal mmovable property such property.	•	
		Т	THE SECOND SCHE	EDULE	
		[See	sub-section (1) of se	ection 3A]	
			tronic Signature or tication Technique a		
		Sl.No.	Description	Procedure	
		(1)	(2)	(3)	
	Sc		e Third Schedule o the principal Act s		Omission of Third Schedule
			PART III		and Fourth Schedule.
		Amene	oment of the Indian	Penal Code	
45 of 1860.		49. In	the Indian Penal Co	ode—	Amendment of Indian Penal Code.
		(a)	in section 4,		Amendment of section 4.
		cla	(i) after clause (2) use shall be inserted		
		off	"(3) any person thout and beyond In ence targeting a co ated in India.";	dian committing	

91

(ii) for the *Explanation*, the following *Explanation* shall be substituted, namely:—

'Explanation.-In this section-

(a) the word "offence" includes every act committed outside India which, if committed in India, would be punishable under this Code;

(b) the expression "computer resource" shall have the meaning assigned to it in clause (k) of subsection (1) of section 2 of the Information Technology Act, 2000.';

(b) in section 40, in clause (2), after the

figure "117", the figures "118, 119 and 120"

shall be inserted;

21 of 2000.

Amendment of section 40.

Amendment of section 118.

Amendment of section 119.

Insertion of new section 417A. Punishment for identity theft. (c) in section 118, for the words "voluntarily conceals, by any act or illegal omission, the existence of a design", the words "voluntarily conceals by any act or omission or by the use of encryption or any other information hiding tool, the existence of a design" shall be substituted;

(d) in section 119, for the words "voluntarily conceals, by any act or illegal omission, the existence of a design", the words "voluntarily conceals by any act or omission or by the use of encryption or any other information hiding tool, the existence of a design" shall be substituted;

(e) after section 417, the following section shall be inserted, namely:—

"417A. Whoever, cheats by using the electronic signature, password or any other unique identification feature of any other persons, shall be punished with imprisonment of either description for a term which may extend to two years and shall also be liable to fine.";

(f) after section 419, the following Insertion of section shall be inserted, namely:—

"419A. Whoever, by means of any communication device or computer resource cheats by personation, shall be punished with imprisonment of either description for a term which may extend to five years and shall also be

*Explanation.*—The expression "computer resource" shall have the meaning assigned to it in clause (k) of sub-section (l) of section 2 of the Information Technology act, 2000.";

liable to fine.

(g) in section 464, for the words Amendment "digital signature" wherever they occur, the words "electronic signature" shall be substituted;

(h) after Chapter XXI, the following Insertion of Chapter shall be inserted, namely;— <sup>new</sup> Chapter

# "CHAPTER XXIA

## Of Privacy

502A. Whoever, intentionally or knowingly captures, publishes or transmits the image of a private area of any person without his or her consent, under circumstances violating the privacy of that person, shall be punished with simple imprisonment for a term which may extend to two years or with fine not exceeding two lakh rupees, or with both.

*Explanation.*—For the purpose of this section—

(a) "transmit" means to send electronically a visual image with the intent that it be viewed by a person or persons;

(b) "capture", with respect to an image, means to videotape, photograph, film or record by any means;

Punishment for violation of privacy.

XXIÂ.

21 of 2000.

(c) "Private area" means the naked or undergarment clad genitals, public area, buttocks or female breast;

(d) "publishers" means reproduction in the printed or electronic form and making it available for public;

(e) "under circumstances violating privacy" means circumstances in which a person can have a reasonable expectation that—

(i) he or she could disrobe in privacy, without being concerned that an image of his private area is being captured; or

(ii) any part of his or her private area would not be visible to the public, regardless of whether that person is in a public or private place."

## PART IV

# AMENDMENT OF THE INDIAN EVIDENCE ACT, 1872

Amendment of Indian Evidence Act. Amendment of section 3.

Insertion of new section 45A. Opinion of Examiner of Electronic Evidence. 50. In the Indian Evidence Act, 1872,— 1 of 1872.

(a) in section 3 relating to interpretation clause, in the paragraph appearing at the end, for the words "digital signature" and "Digital Signature Certificate", the words "electronic signature" and "Electronic Signature Certificate" shall respectively be substituted;

(b) after section 45, the following section shall be inserted, namely:—

"45A. When in a proceeding, the court has to form an opinion on any matter relating to any information transmitted or stored in any computer resource or any other electronic or digital form, the opinion of the examiner of Electronic Evidence referred to in section 79A of the Information Technology Act, 2000, is a relevant fact. 21 of

21 of 2000.

*Explanation.*—For the purposes of this section, an Examiner of Electronic Evidence shall be an expert.";

(c) in section 47A,—

Amendment of section

(i) for the words "digital signature", the <sup>47A.</sup> words "electronic signature" shall be substituted;

(ii) for the words "Digital Signature Certificate", the words "Electronic Signature Certificate" shall be substituted;

(d) in section 67A, for the words Amendment "digital signature" wherever they occur, the of section words "electronic signature" shall be substituted;

(e) in section 85A, for the words Amendment "digital signature" at both the places where they occur, the words "electronic signature" shall be substituted;

(f) in section 85B, for the words "digital Amendment signature" wherever they occur, the words "electronic signature" shall be substituted;

(g) in section 85C, for the words Amendment "Digital Signature Certificate", the words of section "Electronic Signature Certificate" shall be substituted;

(h) in section 90A, for the words Amendment "digital signature" at both the places where of section they occur, the words "electronic signature" <sup>90A.</sup> shall be substituted;

#### PART V

## Amendment of the Code of Criminal Procedure, 1973

2 of 1974.

74.	51. In the Code of Criminal Procedure, 1973,—	Amendment of Code of Criminal Procedure.
	(a) after section 198A, the following section shall be inserted, namely:—	Insertion of new section 198B.
	"198B. No court shall take cognizance of an offence punishable under sections 417A,	Prosecution of offences under

sections 417A, 419A and 502A of Indian Penal Code. 419A and 502a of the Indian Penal Code, <sup>45</sup> of <sup>1860</sup>. except upon a complaint made by the person aggrieved by the offence.";

Amendment of section 320.

(b) in section 320,-

(i) in sub-section (1), in the Table, after the entries relating to—

(A) sections 352, 355 and 358, the following entries shall be inserted, namely:—

1	2	3
"Identity theft	417A	The person against whom the offence was committed.";

(B) section 502, the following entries shall be inserted, namely:—

1	2	3
"Violation of privacy	502A	The person against whom the offence was committed.";

(ii) in sub-section (2), in the Table, after the entries relating to section 419, the following entries shall be inserted, namely:—

1	2	3
"Cheating by personation by		The person against whom the offence
using compute	r	was committed.";
resource		

(iii) in the First Schedule, under the heading "I. Offences under the Indian Penal Code",—

(A) After the entries relating to section 417, the following entries shall be inserted, namely:—

	1	2	3	4	5	6
--	---	---	---	---	---	---

"417A	Identity	Imprisonment	Non-	Bailable	Any
	theft	for 2 years	cognizable	mag	gistrate.";
		and fine.			

\_

(B) after the entries relating to section 419, the following entries shall be inserted, namely:—

	1 2	3	4	5	6
"419A	Cheating by personation by using computer resource	Imprison- ment for 5 years and fine.	Cogniza- ble	Bailable m	Any agistrate.";

(c) after the entries relating to section 502, the following entries shall be inserted, namely:—

1	2	. 3	4	5	6
"502A	Violation of privacy	Imprisonment for 2 years or fine or both.		Bailable ma	Any gistrate.".

# STATEMENT OF OBJECTS AND REASONS

The Information Technology Act was enacted in the year 2000 with a view to give a fillip to the growth of electronic based transactions, to provide legal recognition for e-commerce and e-transactions, to facilitate e-governance, to prevent computer based crimes and ensure security practices and procedures in the context of widest possible use of information technology worldwide.

2. With proliferation of information technology enabled services such as e-governance, e-commerce and e-transactions, protection of personal data and information and implementation of security practices and procedures relating to these applications of electronic communications have assumed greater importance and they require harmonisation with the provisions of the Information Technology Act. Further, protection of Critical Information Infrastructure is pivotal to national security, economy, public health and safety, so it has become necessary to declare such infrastructure as a protected system as to restrict its access.

3. A rapid increase in the use of computer and internet has given rise to new forms of crimes like publishing sexually explicit materials in electronic form, video voyeurism and breach of confidentiality and leakage of data by intermediary, e-commerce frauds like personation commonly known as Phishing, identity theft and offensive messages through communication services. So, penal provisions are required to be included in the Information Technology Act, the Indian Penal Code, the Indian Evidence Act and the Code of Criminal Procedure to prevent such crimes.

4. The United Nations Commission on International Trade Law (UNCITRAL) in the year 2001 adopted the Model Law on Electronic Signatures. The General Assembly of the United Nations by its resolution No. 56/80, dated 12th December, 2001, recommended that all States accord favourable consideration to the said Model Law on Electronic Signatures. Since the digital signatures are linked to a specific technology under the existing provisions of the Information Technology Act, it has become necessary to provide for alternate technology of electronic signatures for bringing harmonisation with the said Model Law.

5. The service providers may be authorised by the Central Government or the State Government to set up, maintain and upgrade the computerised facilities and also collect, retain and appropriate service charges for providing such services at such scale as may be specified by the Central Government or the State Government.

6. The Bill seeks to achieve the above objects.

New Delhi; *The 6th December*, 2006. DAYANIDHI MARAN.

# Notes on clauses

*Clause* 2.—This clause seeks to substitute the words "digital signatures" by the words "electronic signatures" as provided in the Table thereunder so as to make it technology neutral.

*Clause* 3.—This clause seeks to amend sub-section (4) of section 1 so as to exclude Negotiable Instruments, power of attorney, trust, will and contract from the application of the Act and to empower the Central Government to amend the entries in the First Schedule.

*Clause* 4.—This clause seeks to amend section 2 and to define certain new expressions.

*Clause* 5.—This clause seeks to substitute heading of Chapter II with new heading "DIGITAL SIGNATURE AND ELECTRONIC SIGNATURE' so as to make the Act technology neutral.

*Clause 6.*—This clause seeks to insert a new section 3A which provides for authentication of electronic record by electronic signature or electronic authentication technique. It also empowers the Central Government to insert in the Second Schedule any electronic signature or electronic authentication technique and prescribe the procedure for the purpose of ascertaining the authenticity of electronic signature.

*Clause* 7.—This clause seeks to insert a new section 6A which empowers the Central Government as well as the State Government to authorise the service providers for providing efficient services through electronic means to the public against appropriate service charges. Further the said section empowers the Central Government as well as the State Government to specify the scale of service charges.

*Clause* 8.—This clause seeks to insert a new section 10A to provide for contracts formed through electronic means.

*Clause* 9.—This clause seeks to make amendment in sub-section (1) of section 12 which is of a consequential nature.

*Clause* 10.—This clause seeks to substitute sections 15 and 16 so as to remove certain inconsistencies in the procedures relating to secure electronic signatures and to provide for security procedures and practices.

*Clause* 11.—This clause provides for omission of section 20 with a view to empower the Certifying Authority under section 30 to act as repository of electronic signatures.

*Clause* 12.—This clause seeks to make amendment in sub-section (1) of section 29 with a view to limit the powers of the Controller in respect of access to any computer system only with reference to the provisions of Chapter VI and not with reference to the provisions of entire Act. The powers with respect to access to any computer system under other provisions of the Act are proposed to be entrusted to the Central Government under section 69.

*Clause* 13.—This clause seeks to amend section 30 with a view to empower the Certifying Authority to be the repository of all Electronic Signature Certificates issued under the Act.

*Clause* 14.—This clause seeks to amend section 34 with a view to make the provisions of that section technology neutral.

*Clause* 15.—This clause seeks to amend section 35 with a view to omit the first proviso to sub-section 94 so as to make the provisions of that section technology neutral.

*Clause* 16.—This clause seeks to amend section 36 so as to add two more representations for issuance of digital signature.

*Clause* 17.—This clause seeks to insert a new section 40A which provides for duties of the subscriber of Electronic Signature Certificate.

*Clause* 18.—This clause seeks to make an amendment in the Chapter heading of Chapter IX with a view to provide for making compensation for damages in respect of various contraventions.

*Clause* 19.—This clause seeks to amend section 43 so as to add certain more contraventions for damaging computer or computer system.

*Clause* 20.—This clause seeks to insert a new section 43A so as to empower the Central Government to provide for reasonable security practices and procedures and the sensitive personal data or information and also to provide for compensation for failure to protect sensitive personal data or information stored in a computer resource.

*Clause* 21.—This clause seeks to make amendment in section 46 with a view to make consequential changes.

*Clause* 22 and 23.—These clauses seek to make amendments in the heading of Chapter X and section 48 with a view to suitably modify the same with the title of the Cyber Appellate Tribunal as mentioned in clause (n) of sub-section (1) of section 2.

*Clause* 24.—This clause seeks to substitute sections 49 to 52 and insert new sections 52A to 52D. Section 49 provides for the establishment of the Cyber Appellate Tribunal. Sections 50, 51 and 52 provide for qualifications, term of office, conditions of service and salary and allowances of the Chairperson and Members of the said Tribunal. Sections 52A to 52D provide for powers of the Chairperson and distribution of business among the Benches.

*Clause* 25 to 28.—These clauses seek to make amendments in sections 53 to 56 with a view to make the Cyber Appellate Tribunal a multi-member body.

*Clause* 29.—This clause seeks to insert a proviso in section 61 so as to provide jurisdiction to courts in certain cases.

*Clause* 30.—This clause seeks to amend section 64 so as to recover the compensation also as the arrears of land revenue.

*Clause* 31.—This clause seeks to substitute sections 66 and 67 and insert new sections 66A and 67A with a view to make certain more computer related wrong actions punishable and enhance the penalty.

*Clause* 32.—This clause seeks to amend section 68 so as to reduce the quantum of punishment and fine.

Clause 33.—This clause seeks to substitute section 69 so as to empower the Central Government to issue directions to an agency for interception or monitoring or decryption of any information transmitted through any computer resource. It also provides for punishment for rendering assistance to such agency.

*Clause* 34.—This clause seeks to amend section 70 so as to enable the Central Government as well as the State Government to declare any computer resource as protected system. It also provides for information security practices and procedures for such protected system.

*Clause 35.*—This clause seeks to insert a new section 70A for empowering Indian Computer Emergency Response Team to serve as a national nodal agency in respect of Critical Information Infrastructure.

*Clause* 36.—This clause seeks to insert a new section 72A which makes the disclosure of information in breach of a lawful contract punishable.

*Clause* 37.—This clause seeks to substitute sections 77 and 78 and to insert new sections 77A and 77B. Section 77 provides that compensation, penalties or confiscation under the Act shall not interfere with the award of compensation or imposition of any other penalty or punishment under any other law for the time being in force. Section 77 provides for certain offences relating to computer resource as compoundable offences. Section 77B provides that Court shall take cognizance only on a complaint and not otherwise. Section 78 provides for power to investigate offences.

*Clause* 38.—This clause seeks to substitute Chapter XII and to insert a new Chapter XIIA which provides for exemption of intermediaries from liability in certain circumstances and also empowers the Central Government to prescribe guidelines to be observed by intermediaries for providing services. It also empower the Central Government to specify the Examiner of Electronic Evidence.

*Clause* 39.—This clause seeks to omit section 80 of the Act with a view to entrust the powers of search and seizure, etc., to a Police Officer not below the rank of Deputy Superintendent of Police and for that purpose necessary provisions have been included in section 78 by substituting the same *vide* clause 37.

*Clause* 40.—This clause proposes to insert a proviso to section 81 so that the rights conferred under this sections hall be supplementary to and not in derogation of the provisions of the Copyright Act or the Patents Act.

*Clause* 41.—This clause seeks to make amendment in section 82 with a view to declare the Chairperson, Members, officers and employees as public servants.

*Clause* 42.—This clause seeks to amend section 84 with a view to make consequential changes.

*Clause* 43.—This clause seeks to insert three new sections 84A, 84B and 84C with a view to empower the Central Government to prescribe the modes and methods of encryption for secure use of electronic media and for promotion of e-governance and e-commerce applications. Further it provides that abetment of and attempt to commit any offence shall also be punishable.

*Clauses* 44 and 45.—These clauses seek to make amendments in sections 87 and 90 respectively, which are of consequential nature.

*Clause* 46.—This clause seeks to omit sections 91 to 94 for the reason that these provisions have become redundant as necessary

modifications have already been carried out in the Indian Penal Code and other related enactments.

*Clause* 47.—This clause seeks to substitute new Schedules for the First Schedule and the Second Schedule so as to provide for documents or transactions to which the provisions of the Act shall not apply. It also enables the list of electronic signature or electronic authentication technique and procedure for affixing such signature to be specified in the Second Schedule.

*Clause* 48.—This clause seeks to omit the Third Schedule and Fourth Schedule as consequential to the omission of provisions of sections 93 and 94.

*Clause* 49.—This clause provides for certain amendments in the Indian Penal Code so as to specify certain offences relating to the computer resources.

*Clause* 50.—This clause provides for certain consequential amendments in the Indian Evidence Act pursuant to the changes proposed in the Act.

*Clause* 51.—This clause provides for amendments in the Code of Criminal Procedure by inserting new section 198B and amending section 320 so as to make certain consequential amendments pursuant to the changes proposed in the Act.

# FINANCIAL MEMORANDUM

Clause 24 of the Bill seeks to provide for multi-member composition of the Cyber Appellate Tribunal but the number of Members may be determined by the Central Government in the times to come. The salary, allowances and retirement benefits payable to the Chairperson and other Members of the Cyber Appellate Tribunal as and when appointed shall be met out of the annual Budget estimates of the Ministry. For the present, the Bill does not involve any additional recurring or non-recurring expenditure out of the Consolidated Fund of India.

# MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 3 of the Bill seeks to amend sub-section (4) of section 1 which empowers the Central Government to amend the First Schedule by adding or deleting entries relating to documents or transactions to which the provisions of the Act shall not apply.

2. Clause 6 of the Bill seeks to insert a new section 3A *vide* which the Central Government is being empowered to—

- (a) prescribe the conditions to be fulfilled for considering any electronic signature or electronic authentication technique as reliable;
- (b) prescribe the procedure for affixing and authentication of electronic signature; and
- (c) insert in the Second Schedule any electronic signature or electronic authentication technique and the procedure for affixing such signatures.

3. Clause 7 of the Bill seeks to insert a new section 6A which empowers the Central Government as well as the State Government to authorise the service provider to collect, retain and appropriate service charges. Further the said section empowers the Central Government and the State Government to specify, by notification, the scale of service charges.

4. Clause 10 of the Bill seeks to amend section 15 which empowers the Central Government to prescribe the manner of storing and affixing the signature creation data for a secure electronic signature. The said clause also seeks to amend section 16 which empowers the Central Government to prescribe the security procedures and practices for a secure electronic record and a secure electronic signature.

5. Clause 17 of the Bill seeks to insert a new section 40A which empowers the Central Government to prescribe the duties to be performed by the subscriber of the Electronic Signature Certificate.

6. Clause 20 of the Bill seeks to insert a new section 43A which empowers the Central Government to prescribe, in consultation with professional bodies or associations, the reasonable security practices and procedures and the sensitive personal data or information. 7. Clause 24 of the Bill seeks to substitute section 49 which empowers the Central Government to specify by notification the places for sitting of the Cyber Appellate Tribunal and the areas of their jurisdiction. Further, the said clause seeks to insert a new section 52A which empowers the Central Government to prescribe powers and functions of the Chairperson of the Cyber Appellate Tribunal.

8. Clause 33 of the Bill seeks to amend section 69 which empowers the Central Government to prescribe the safeguards for interception or monitoring or decryption.

9. Clause 34 of the Bill seeks to substitute sub-section (1) of section 70 which empowers the Central Government as well as the State Government to declare by notification any computer resource which affects the facility of Critical Information Infrastructure to be a protected system. Further, the said clause seeks to insert a new sub-section (4) to section 70 which empowers the Central Government to prescribe the information security practices and procedures for the protected system.

10. Clause 37 of the Bill seeks to substitute section 78 which empowers the State Government to prescribe the form of information book.

11. Clause 38 of the Bill seeks to substitute section 79, subsection (4) of the said section empowers the Central Government to prescribe the guidelines to be observed by intermediary. Further, the said clause seeks to insert another new section 79A which empowers the Central Government to specify by notification the Examiner of Electronic Evidence for providing expert opinion on electronic form evidence.

12. Clause 42 of the Bill seeks to insert a new section 84A which empowers the Central Government to prescribe the modes and methods for encryption.

13. The matters in respect of which the said rules may be made or notification issued are matters of procedure and administrative detail, and as such, it is not practicable to provide for them in the proposed Bill itself.

14. The delegation of legislative power is, therefore, of a normal character.

ANNEXURE

# EXTRACTS FROM THE INDIAN PENAL CODE

## (45 OF 1860)

\* \* \* \* \* \*

Extension of Code to extraterritorial offences.

4. The provisions of this Code apply also to any offence committed by—

(2) any person on any ship or aircraft registered in India wherever it may be.

*Explanation.*—In this section the word "offence" includes every act committed outside India which, if committed in India, would be punishable under this Code.

# Illustration

A, who is a citizen of India, commits a murder in Uganda. He can be tried and convicted of murder in any place in India in which he may be found.

\* \* \* \* \* \*

"Offence".

40. Except in the Chapters and sections mentioned in clauses 2 and 3 of this section the word "offence" denotes a thing made punishable by this Code.

In Chapter IV, Chapter VA and in the following sections, namely sections 64, 65, 66, 67, 71, 109, 110, 112, 114, 115, 116, 117, 187, 194, 195, 203, 211, 213, 214, 221, 222, 223, 224, 225, 327, 328, 329, 330, 331, 347, 348, 388, 389 and 445, the word "offence" denotes a thing punishable under this Code, or under any special or local law as hereinafter defined.

And in sections 141, 176, 177, 201, 202, 212, 216 and 441, the word "offence" has the same meaning when the thing punishable under the

special or local law is punishable under such law with imprisonment for a term of six months or upwards, whether with or without fine.

\* \* \* \* \* \*

118. Whoever intending to facilitate or Concealing design to commit facilitate the commission of an offence punishable with death or imprisonment for life.

voluntarily conceals, by any act or illegal omission, the existence of a design to commit such offence or makes any representation which he knows to be false respecting such design,

design to commit offence punishable with death or imprisonment for life—if offence be committed; if offence be not committed.

shall, if that offence be committed, be punished with imprisonment of either description for a term which may extend to seven years, or, if the offence be not committed, with imprisonment of either description, for a term which may extend to three years; and in either case shall also be liable to fine.

#### Illustration

A, knowing that dacoity is about to be committed at B, falsely informs the Magistrate that a dacoity is about to be committed at C, a place in an opposite direction, and thereby misleads the Magistrate with intent to facilitate the commission of the offence. The dacoity is committed at B in pursuance of the design. A is punishable under this section.

119. Whoever, being a public servant intending to facilitate or knowing it to be likely that he will thereby facilitate the commission of an offence which it is his duty as such public servant to prevent.

voluntarily conceals, by any act or illegal preventomission, the existence of a design to commit such offence, or makes any representation which he knows to be false respecting such design,

Public servant concealing design to commit offence which it is his duty to if offence be committed.

shall, if the offence be committed be punished with imprisonment of any description provided for the offence, for a term which may extend to one-half of the longest term of such imprisonment, or with such fine as is provided for that offence, or with both;

or, if the offence be punishable with death or imprisonment for life, with imprisonment of either description for a term which may extend to ten years;

or, if the offence be not committed, shall be punished with imprisonment of any description provided for the offence for a term which may extend to one-fourth part of the longest term of such imprisonment or with such fine as is provided for the offence, or with both.

#### Illustration

A, an officer of police, being legally bound to give information of all designs to commit robbery which may come to his knowledge, and knowing that B designs to commit robbery, omits to give such information, with intent to facilitate the commission of that offence. Here A has by an illegal omission concealed the existence of B's design and is liable to punishment according to the provision of this section.

\* \* \* \* \* \*

Making a false document.

464. A person is said to make a false document or false electronic record—

*First.*—Who dishonestly or fradulently—

(a) makes, signs, seals or executes a document or part of a document;

(b) makes or transmits any electronic record or part of any electronic record;

(c) affixes any digital signature on any electronic record;

(d) makes any mark denoting the execution of a document or the authenticity of the digital signature,

if offence be not committed,

if offence

punishable

with death, etc.;

be

with the intention of causing it to be believe that such document or part of document, electronic record or digital signature was made, signed, sealed, executed, transmitted or affixed by or by the authority of a person by whom or by whose authority he knows that it was not made, signed, sealed, executed or affixed; or

Secondly.—Who, without lawful authority, dishonestly or fraudulently, by cancellation or otherwise, alters a document or an electronic record in any material part thereof, after it has been made, executed or affixed with digital signature either by himself or by any other person, whether such person be living or dead at the time of such alteration; or

*Thirdly.*—Who dishonestly or fraudulently causes any person to sign, seal, execute or alter a document or an electronic record or to affix his digital signature on any electronic record knowing that such person by reason of unsoundness of mind or intoxication cannot, or that by reason of deception practised upon him, he does not know the contents of the document or electronic record or the nature of the alteration.

## Illustrations

(a) A has a letter of credit upon B for rupees 10,000, written by Z. A., in order to defraud B, adds a cipher to the 10,000, and makes the sum 1,00,000 intending that it may be believed by B that Z so wrote the letter. A has committed forgery.

(b) A, without Z's authority, affixes Z's seal to a document purporting to be a conveyance of an estate from Z to A, with the intention of selling the estate to B and thereby of obtaining from B the purchase money. A has committed forgery.

(c) A picks up a cheque on a banker signed by B, payable to bearer, but without any sum having been inserted in the cheque. A fraudulently fills up the cheque by inserting the sum of ten thousand rupees. A commits forgery.

(d) A leaves with B, his agent, a cheque on a banker, signed by A, without inserting the sum payable and authorizes B to fill up the cheque by inserting a sum not exceeding ten thousand rupees for the purpose of making certain payments. B fradulently fills up the cheque by inserting the sum of twenty thousand rupees. B commits forgery.

(e) A draws a bill of exchange on himself in the name of B without B's authority, intending to discount it as a genuine bill with a banker and intending to take up the bill on its maturity. Here, as A draws the bill with intent to deceive the banker by leading him to suppose that he had the security of B, and thereby to discount the bill, A is guilty of forgery.

(f) Z's will contains these words—"I direct that all my remaining property be equally divided between A, B and C." A dishonestly scratches out B's name, intending that it may be believed that the whole was let to himself and C. A has committed forgery.

(g) A endorses a Government promissory note and makes it payable to Z or his order by writing on the bill the words "Pay to Z or his order" and signing the endorsement. B dishonestly erases the words "Pay to Z or his order", and thereby converts the special endorsement into a blank endorsement. B commits forgery.

(h) A sells and conveys an estate to Z. A afterwards, in order to defraud Z of his estate, executes a conveyance of the same estate to B, dated six months earlier than the date of the conveyance to Z, intending it to be believe that he had conveyed the estate to B before he conveyed it to Z. A has committed forgery.

(i) Z dictates his will to A. A intentionally writes down a different legatee named by *Z*, and by representing to Z that he has prepared the will according to his instructions, induces Z to sign the will. A has committed forgery.

(j) A writes a letter and signs it with B's name without B's authority, certifying that A is a man of good character and in distressed circumstances from unforeseen misfortune, intending by means of such letter to obtain alms from Z and other persons. Here, as A made a false document in order to induce Z to part with property, A has committed forgery.

(k) A without B's authority writes a letter and signs it in B's name certifying to A's character, intending thereby to obtain employment under Z. A has committed forgery inasmuch as he intended to deceive Z by the forged certificate, and thereby to induce Z to enter into an express or implied contract for service.

*Explanation* 1.—A man's signature of his own name may amount to forgery.

#### Illustrations

(a) A signs his own name to a bill of exchange, intending that it may be believed that the bill was drawn by another person of the same name. A has committed forgery.

(b) A writes the word "accepted" on a piece of paper and signs it with Z's name, in order that B may afterwards write on the paper a bill of exchange drawn by B upon Z, and negotiate the bills as though it had been accepted by Z. A is guilty of forgery; and if B, knowing the fact, draws the bill upon the paper pursuant to A's intention, B is also guilty of forgery.

(c) A picks up a bill of exchange payable to the order of a different person of the same name. A endorses the bill in his own name, intending to cause it to be believed that it was endorsed by the person to whose order it was payable: here A has committed forgery. (d) A purchases an estate sold under execution of a decree against B.B., after the seizure of the estate, in collusion with Z, executes a lease of the estate, to Z at a nominal rent and for a long period and dates the lease six months prior to the seizure, with intent to defraud A, and to cause it to be believed that the lease was granted before the seizure. B, though he executes the lease in his own name, commits forgery by antedating it.

(e) A, a trader, in anticipation of insolvency, lodges effects with B for A's benefit, and with intent to defraud his creditors; and in order to give a colour to the transaction, writes a promissory note binding himself to pay to B a sum for value received, and antedates the note, intending that it may be believed to have been made before A was on the point of insolvency. A has committed forgery under the first head of the definition.

*Explanation* 2.—The making of a false document in the name of a fictious person, intending it to be believed that the document was made by real person, or in the name of a decreased person, intending it to be believed that the document was made by the person in his lifetime, may amount to forgery.

*Explanation* 3.—For the purposes of this section, the expression "affixing digital signature" shall have the meaning assigned to it in clause (d) of sub-section (1) of section 2 of the Information Technology Act, 2000.

21 of 2000.

## Illustration

A draws a bill of exchange upon a fictious person, and fraudulently accepts the bill in the name of such fictitious person with intent to negotiate it. A commits forgery.

\* \* \* \* \* \*

EXTRACTS FROM THE INDIAN EVIDENCE ACT, 1872

#### (1 OF 1872)

\*

\*

clause.

\*

3. In this Act the following words and Interpretation expressions are used in the following senses, unless a contrary intention appears from the context:--

"Court" includes all Judges and Magistrates, and all persons, except arbitrators, legally authorised to take evidence.

"Fact" means and includes-

"Fact".

(1) anything, state of thing, or relation of things, capable of being perceived by the senses;

(2) any mental condition of which any person is conscious.

## Illustrations

(a) That there are certain objects arranged in a certain order in a certain place, is a fact.

(b) That a man heard or saw something, is a fact.

(c) That a man said certain words, is a fact.

(d) That a man holds a certain opinion, has a certain intention, acts in good faith or fradulently, or uses a particular word in a particular sense, or is or was at a specified time conscious of a particular sensation, is a fact.

(e) That a man has a certain reputation, is a fact.

One fact is said to be relevant to another "Relevant". when the one is connected with the other in any of the ways referred to in the provisions of this Act relating to the relevancy of facts.

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The expression "facts in issue" means and includes—

any fact from which, either by itself or in connection with other facts, the existence, nonexistence, nature or extent of any right, liability, or disability, asserted or denied in any suit or proceeding, necessarily follows.

*Explanation.*—Whenever, under the provisions of the law for the time being in force to Civil Procedure, any Court records an issue of fact, the fact to be asserted or denied in the answer to such issue is a fact in issue.

#### Illustrations

A is accused of the murder of B.

At his trial the following facts may be in issue:—

that A caused B's death;

that A intended to cause B's death;

that A had received grave and sudden provocation from B;

that A, at the time of doing the act which caused B's death, was, by reason of unsoundness of mind, incapable of knowing its nature.

"Document".

"Facts in

issue".

"Document" means any matter expressed or described upon any substance by means of letters, figures or marks, or by more than one of those means, intended to be used, or which may be used, for the purpose of recording that matter.

#### Illustrations

A writing is a document:

words printed lithograhed or photographed are documents:

A map or plan is a document:

An inscription on a metal plate or stone is a document:

A caricature is a document.

"Evidence" means and includes-

"Evidence".

(1) all statements which the Court permits or requires to be made before it by witnesses, in relation to matters of fact under inquiry;

such statements are called oral evidence;

(2) all documents including electronic records produced for the inspection of the Court;

such documents are called documentary evidence.

A fact is said to be proved when, after "Proved". considering the matters before it, the Court either believes it to exist, or considers its existence so probable that a prudent man ought, under the circumstances of the particular case, to act upon the supposition that it exists.

A fact is said to be disproved when, after "Disproved". considering the matters before it, the Court either believes that it does not exist, or considers its non-existence so probable that a prudent man ought, under the circumstances of the particular case, to, act upon the supposition that it does not exist.

A fact is said not to be proved when it is "Not proved".

"India" means the territory of India <sup>"India".</sup> excluding the State of Jammu and Kashmir.

the expressions "Certifying Authority", "digital signature", "Digital Signature Certificate", "electronic form", "electronic records", "information", "secure electronic record", "secure digital signature" and "subscriber" shall have the meanings respectively assigned to them in the Information Technology Act, 2000.

20 of 2000.

\* \* \* \* \*

Opinion as to digital signature when relevant.

47A. When the Court has to form an opinion as to the digital signature of any person, the opinion of the Certifying Authority which has issued the Digital Signature Certificate is a relevant fact.

\* \* \* \* \* \*

Proof as to digital signature.

67A. Except in the case of a secure digital signature, if the digital signature of any subscriber is alleged to have been affixed to an electronic record the fact that such digital signature is the digital signature of the subscriber must be proved.

\* \* \* \* \*

Presumption as to electronic agreements.

Presumption as to electronic records and digital signatures. 85A. The Court shall presume that every electronic record purporting to be an agreement containing the digital signatures of the parties was so concluded by affixing the digital signature of the parties.

85B. (1) In any proceedings involving a secure electronic record, the Court shall presume unless contrary is proved, that the secure electronic record has not been altered since the specific point of time to which the secure status relates.

(2) In any proceedings, involving secure digital signature, the Court shall presume unless the contrary is proved that—

(a) the secure digital signature is affixed by subscriber with the intention of signing or approving the electronic record;

(b) except in the case of a secure electronic record or a secure digital signature, nothing in this section shall create any presumption relating to authenticity and integrity of the electronic record or any digital signature.

85C. The Court shall presume, unless contrary is proved, that the information listed in a Digital Signature Certificate is correct, except for information specified as subscriber information which has not been verified, if the certificate was accepted by the subscriber.

Presumption as to Digital Signature Certificates.

90A. Where any electronic record, purporting or proved to be five years old, is produced from any custody which the records five Court in the particular case considers proper, the Court may presume that the digital signature which purports to be the digital signature of any particular person was so affixed by him or any person authorised by him in this behalf.

Explanation.-Electronic records are said to be in proper custody if they are in the place in which, and under the care of the person with whom, they naturally be; but no custody is improper if it is proved to have had a legitimate origin, or the circumstances of the particular case are such as to render such an origin probable.

This Explanation applies also to section 81a.

\*

EXTRACTS FROM THE INFORMATION TECHNOLOGY Аст, 2000

#### (21 OF 2000)

#### \*

## CHAPTER I

#### PRELIMINARY

#### Short title, 1. (1) extent, commence-(4) Nothing in this Act shall apply to,ment and application. (a) a negotiable instrument (other than a cheque) as defined in section 13 of the Negotiable Instruments Act, 1881;

Presumption as to electronic years old.

26 of 1881.

(b) a power-of-attorney as defined in section 1A of the Powers-of-Attorney Act, 7 of 1882. 1882;

(c) a trust as defined in section 3 of the Indian trusts Act, 1882; 2 of 1882.

(d) a will as defined in clause (h) of section 2 of the Indian Succession Act, 1925 39 of 1925. including any other testamentary disposition by whatever name called;

(e) any contract for the sale or conveyance of immovable property or any interest in such property;

(f) any such class of documents or transactions as may be notified by the Central Government in the Official Gazettee.

Definitions.

2. (1) In this Act, unless the context otherwise requires,—

\* \* \* \* \* \*

(d) "affixing digital signature" with its grammatical variations and cognate expressions means adoption of any methodology or procedure by a person for the purpose of authenticating an electronic record by means of digital signature;

\* \* \* \* \* \*

(g) "Certifying Authority" means a person who has been granted a licence to issue a Digital Signature Certificate under section 24;

(h) "certification practice statement" means a statement issued by a Certifying Authority to specify the practices that the Certifying Authority employs in issuing digital Signature Certificates;

\* \* \* \* \* \*

(j) "computer network" means the interconnection of one or more computers through—

(i) the use of satellite, microwave, terrestrial line or other communication media; and

(ii) terminals or a complex consisting of two or more interconnected computers whether or not the interconnection is continuously maintained;

\*

(n) "Cyber-Appellate Tribunal" means the Cyber Regulations Appellate Tribunal established under sub-section (1) of section 48;

\*

(v) "information" includes data, text, images, sound, voice, codes, computer programmes, software and data bases or micro film or computer generated micro fiche;

(w) "intermediary" with respect to any particular electronic message means any person who on behalf of another person receives, stores or transmits that message or provides any service with respect to that message;

\*

(zg) "subscriber" means a person in whose name the Digital Signature Certificate is issued;

# CHAPTER II

## DIGITAL SIGNATURE

5. Where any law provides that information Legal or any other matter shall be authenticated by affixing the signature or any document shall be signed or bear the signature of any person then, notwithstanding anything contained in

recognition of digital signatures.

such law, such requirement shall be deemed to have been satisfied, if such information or matter is authenticated by means of digital signature affixed in such manner as may be prescribed by the Central Government.

*Explanation.*—For the purposes of this section, "signed", with its grammatical variations and cognate expressions, shall, with reference to a person, mean affixing of his hand written signature or any mark on any document and the expression "signature" shall be construed accordingly.

Use of electronic records and digital signatures in Government and its agencies. 6. (1) Where any aw provides for-

(a) the filing of any form, application or any other document with any office, authority, body or agency owned or controlled by the appropriate Government in a particular manner;

(b) the issue or grant of any licence, permit, sanction or approval by whatever name called in a particular manner;

(c) the receipt or payment of money in a particular manner,

then, notwithstanding anything contained in any other law for the time being in force, such requirement shall be deemed to have been satisfied if such filling, issue, grant, receipt or payment, as the case may be, is effected by means of such electronic form as may be prescribed by the appropriate Government.

(2) The appropriate Government may, for the purpose of sub-section (1), by rules, prescribe—

(a) the manner and format in which such electronic records shall be filed, crated or issued;

(b) the manner or method of payment of any fee or charges for filing, creation or issue any electronic record under clause (a).

\* \* \* \* \*

10. The Central government may, for the Power to make rules purposes of this Act, by rules, prescribeby Central

(a) the type of digital signature;

(b) the manner and format in which signature. the digital signature shall be affixed;

(c) the manner or procedure which facilitates identification of the person affixing the digital signature;

(d) control processes and procedures to ensure adequate integrity, security and confidentiality of electronic records or payments; and

(e) any other matter which is necessary to give legal effect to digital signatures.

\* \* \*

12. (1) Where the originator has not agreed Acknowledwith the addressee that the acknowledgement of receipt of electronic record be given in a particular form or by a particular method, an acknowledgement may be given by-

gement of receipt.

Government

in respect of digital

(a) any communication by the addressee, automated or otherwise; or

(b) any conduct of the addressee, sufficient to indicate to the originator that the electronic record has been received.

## CHAPTER V

SECURE ELECTRONIC RECORDS AND SECURE DIGITAL SIGNATURES

15. If, by application of a security procedure Secure agreed to by the parties concerned, it can be verified that a digital signature, at the time it was affixed, was-

digital signature.

(a) unique to the subscriber affixing it;

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(b) capable of identifying such subscriber;

(c) created in a manner or using a means under the exclusive control of the subscriber and is linked to the electronic record to which it relates in such a manner that if the electronic record was altered the digital signature would be invalidated,

then such digital signature shall be deemed to be a secure digital signature.

Security procedure.

16. The Central Government shall for the purposes of this Act prescribe the security procedure having regard to commercial circumstances prevailing at the time when the procedure was used, including-

(a) the nature of the transaction;

(b) the level of sophistication of the parties with reference to their technological capacity;

(c) the volume of similar transactions engaged in by other parties;

(d) the availability of alternatives offered to but rejected by any party;

(e) the cost of alternative procedures; and

(f) the procedures in general use for similar types transactions of or communications.

\* 18. The Controller may perform all or any

Functions of Controller.

\*

of the following functions, namely:-

\* \*

\*

(f) specifying the contents of written, printed or visual materials and advertisements that may be distributed or used in respect of a Digital Signature Certificate and the public key;

(g) specifying the form and content of a Digital Signature Certificate and the key;

19. (1) \* Recognition of foreign Certifying Authorities.

(2) Where any Certifying Authority is recognised under sub-section (1), the Digital Signature Certificate issued by such Certifying Authority shall be valid for the purposes of this Act.

\* \*

20. (1) The Controller shall be the repository Controller to act as of all Digital Signature Certificates issued under repository. this Act.

(2) The Controller shall —

\*

(a) make use of hardware, software and procedures that are secure from intrusion and misuse:

(b) observe such other standards as may be prescribed by the Central Government,

to ensure that the secrecy and security of the digital signatures are assumed.

(3) The Controller shall maintain a computerised data base of all public keys in such a manner that such data base and the public keys are available to any member of the public.

21. (1) Subject to the provisions of sub- Licence to section (2), any person may make an application, to the Controller, for a licence to Certificates. issue Digital Signature Certificates.

issue Digital Signature

(2) No licence shall be issued under subsection (1), unless the applicant fulfils such requirements with respect to qualification, expertise, manpower, financial resources and other infrastructure facilities, which are necessary to issue Digital signature Certificates as may be prescribed by the Central Government.

	Governing					
	*	*	*	*	*	*
Suspension of licence.	23. (1)	) *	*	* *	* *	*
	(3) No Certifying Authority whose licence has been suspended shall issue any Digital Signature Certificate during such suspension.					
	*	*	*	*	*	*
Access to computers and data.	29. (1) of sub-sec or any pe has rease contravent or regula committe system, a material of purpose of made for contained system.	ction (1 erson a ponable tion of t ations d, hav any ap connecte of search obtain	) of sec uthorise cause the prov made ve acce paratus ed with hing or ing an	tion 69, ed by hi to susp visions of thereund ess to a s, data a such sy causing y inform	m shall, bect that this Act, der has ny comp or any ystem, fc a search ation or	roller if he any rules been puter other or the to be data
Certifying Authority to follow certain procedures.	*	*	*	*	*	*
	30. Ev *	very Ce *			ty shall,	
	<ul> <li>* * * * * * * * *</li> <li>(c) adhere to security procedures to ensure that the secrecy and privacy of the digital signatures are assured; and</li> <li>* * * * * * * * * *</li> </ul>					
Disclosure.	34. (1 disclose in		-		uthority y regulati	
	<ul> <li>(a) its Digital Signature Certificate which contains the public key corresponding to the private key used by that Certifying authority to digitally sign another Digital Signature Certificate;</li> <li>* * * * * * * * * * *</li> </ul>					

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(d) any other fact that materially and adversely affects either the reliability of a digital Signature Certificate, which that authority has issued, or the Authority's ability to perform its services.

(2) Where in the opinion of the Certifying Authority any event has occurred or any situation has arisen which may materially and adversely affect the integrity of its computer system or the conditions subject to which a Digital Signature Certificate was granted, then, the Certifying Authority shall —

(a) use reasonable efforts to notify any person who is likely to be affected by that occurrence; or

(b) act in accordance with the procedure specified in its certification practice statement to deal with such event or situation.

## CHAPTER VII

## DIGITAL SIGNATURE CERTIFICATES

35. (1) \* \* \* \* \*

Certifying Authority to issue Digital Signature Certificate.

(4) On receipt of an application under subsection (1), the Certifying Authority may, after consideration of the certification practice statement or the other statement under subsection (3) and after making such enquiries as it may deem fit, grant the Digital Signature Certificate or for reasons to be recorded in writing, reject the application:

Provided that no Digital Signature Certificate shall be granted unless the Certifying Authority is satisfied that —

(a) the applicant holds the private key corresponding to the public key to be listed in the Digital Signature Certificate; (b) the applicant holds a private key, which is capable of creating a digital signature;

(c) the public key to be listed in the certificate can be used to verify a digital signature affixed by the private key held by the applicant:

Provided further that no application shall be rejected unless the applicant has been given a reasonable opportunity of showing cause against the proposed rejection.

\* \* \*

\*

## CHAPTER IX

#### PENALTIES AND ADJUDICATION

Penalty for damage to computer, computer system, etc. \*

43. If any person without permission of the owner or any other person who is incharge of a computer, computer system or computer network,—

(a) accesses or secures access to such computer, computer system or computer network;

\* \* \* \* \* \*

Power to adjudicate.

46. (1) For the purpose of adjudging under this Chapter whether any person has committed a contravention of any of the provisions of this Act or of any rule, regulation, direction or order made thereunder the Central Government shall, subject to the provisions of sub-section (3), appoint any officer not below the rank of a Director to the Government of India or an equivalent officer of a State Government to be an adjudicating officer for holding an inquiry in the manner prescribed by the Central Government.

\* \* \* \* \*

## CHAPTER X

THE CYBER REGULATIONS APPELLATE TRIBUNAL

48. (1) The Central Government shall, by Establishment of Cyber notification, establish one or more appellate Appellate tribunals to be known as the Cyber Regulations Tribunal. Appellate Tribunal.

49. A Cyber Appellate Tribunal shall consist Composition of Cyber of one person only (hereinafter referred to as Appellate the Presiding Officer of the Cyber Appellate Tribunal. Tribunal) to be appointed, by notification, by the Central Government.

50. A person shall not be qualified for Qualifications appointment as the Presiding Officer of a Cyber Appellate Tribunal unless he -

(a) is, or has been, or is qualified to be, a Judge of a High Court; or

(b) is or has been a member of the Indian Legal Service and is holding or has held a post in Grade I of that Service for at least three years.

51. The Presiding Officer of a Cyber Term of Appellate Tribunal shall hold office for a term of five years from the date on which he enters upon his office or until he attains the age of sixty-five years, whichever is earlier.

52. The salary and allowances payable to, and the other terms and conditions of service including pension, gratuity and other retirement benefits, of, the Presiding Officer or a Cyber Appellate Tribunal shall be such as may be prescribed:

Provided that neither the salary and allowances nor the other terms and conditions of service of the Presiding Officer shall be varied to his disadvantage after appointment.

for appointment as Presiding Officer of the Cyber Appellate Tribunal.

office.

Salary, allowances and other terms and conditions of service of Presiding Officer.

Filling up of vacancies.

53. If, for reason other than temporary absence, any vacancy occurs in the office of the Presiding Officer of a Cyber Appellate Tribunal, then the Central Government shall appoint another person in accordance with the provisions of this Act to fill the vacancy and the proceedings may be continued before the Cyber Appellate Tribunal from the stage at which the vacancy is filled.

Resignation and removal.

54. (1) The Presiding Officer of a Cyber appellate Tribunal may, by notice in writing under his hand addressed to the Central Government, resign his office:

Provided that the said Presiding Officer shall, unless he is permitted by the Central Government to relinquish his office sooner, continue to hold office until the expiry of three months from the date of receipt of such notice or until a person duly appointed as his successor enters upon his office or until the expiry of his term of office, whichever is the earliest.

(2) The Presiding Officer of a Cyber Appellate Tribunal shall not be removed from his office except by an order by the Central Government on the ground of proved misbehaviour or incapacity after an inquiry made by a Judge of the supreme Court in which the presiding Officer concerned has been informed of the charges against him and given a reasonable opportunity of being heard in respect of these charges.

(3) The Central Government may, by rules, regulate the procedure for the investigation of misbehaviour or incapacity of the aforesaid Presiding Officer.

Orders constituting Appellate Tribunal to be final and not to invalidate its proceedings.

55. No order of the Central Government appointing any person as the Presiding Officer <sup>e</sup> of a Cyber Appellate Tribunal shall be called in question in any manner and no act or proceeding before a Cyber Appellate Tribunal shall be called in question in any manner on the ground merely of any defect in the constitution of a Cyber Appellate Tribunal.

> Staff of the Cyber Appellate Tribunal.

56. (1) The Central Government shall Stat Cyle provide the Cyber Appellate Tribunal with such Appelficers and employees as that Government may Trib think fit.

(2) The officers and employees of the Cyber appellate Tribunal shall discharge their functions under general superintendence of the Presiding Officer.

(3) The salaries, allowances and other conditions of service of the officers and employees of the Cyber appellate Tribunal shall be such as may be prescribed by the Central Government.

\* \* \* \* \* \*

64. A penalty imposed under this Act, if it <sup>1</sup> is not paid, shall be recovered as an arrear of <sup>1</sup> land revenue and the licence or the Digital Signature Certificate, as the case may be, shall be suspended till the penalty is paid.

\* \* \* \* \* \*

66. (1) Whoever with the intent to cause of knowing that he is likely to cause wrongful loss or damage to the public or any person destroys or deletes or alters any information residing in a computer resource or diminishes is value or utility or affects it injuriously by any means, commits hacking.

(2) Whoever commits hacking shall be punished with imprisonment up to three years, or with fine which may extended up to two lakh rupees, or with both.

67. Whoever publishes or transmits or Pa causes to be published in the electronic form, of any material which is lascivious or appeals to wh the prurient interest or if its effect is such as to tend to deprave and corrupt persons who

Publishing of information which is obscene in electronic form.

Recovery of penalty.

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are likely, having regard to all relevant circumstances, to read, see or hear the matter contained or embodied in it, shall be punished on first conviction with imprisonment of either description for a term which may extend to five years and with fine which may extend to one lakh rupees and in the event of a second or subsequent conviction with imprisonment of either description for a term which may extend to ten years and also with fine which may extend to two lakh rupees.

68. (1) \* \* \* \* \* \* \*

(2) Any person who fails to comply with

any order under sub-section (1) shall be guilty of an offence and shall be liable on conviction

Power of Controller to give directions.

Directions

subscriber to extend

facilities to

information.

decrypt

to a

of Controler

to imprisonment for a term not exceeding three years or to a fine not exceeding two lakh rupees or to both. 69. (1) If the Controller is satisfied that it is necessary or expedient so to do in the interest of the sovereignty or integrity of India, the security of the State, friendly relations with foreign States or public order or for preventing incitement to the commission of any cognizable

offence, for reasons to be recorded in writing, by order, direct any agency of the Government to intercept any information transmitted through any computer resource.

(2) The subscriber or any person incharge of the computer resource shall, when called upon by any agency which has been directed under sub-section (1), extend all facilities and technical assistance to decrypt the information.

(3) The subscriber or any person who fails to assist the agency referred to in sub-section (2) shall be punished with an imprisonment for a term which may extend to seven years.

Protected system.

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70. (1) The appropriate Government may, by notification in the Official Gazette, declare that any computer, computer system or computer network to be a protected system.

\* \* \* \* \*

Penalty for misrepresentation.

71. Whoever makes any misrepresentation to, or suppress any material fact from, the Controller or the Certifying Authority for obtaining any licence or Digital Signature Certificate, as the case may be, shall be punished with imprisonment for a term which may extend to two years, or with fine which may extend to one lakh rupees, or with both.

\* \* \* \* \* \*

73. (1) No person shall publish a Digital P Signature Certificate or otherwise make it  $p_{L}^{P}$  available to any other person with the S knowledge that —

Penalty for publishing Digital Signature Certificate false in certain particulars.

74. Whoever knowingly creates, publishes or otherwise makes available a Digital Signature Certificate for any fradulent or unlawful purpose shall be punished with imprisonment for a term which may extend to two years, or with fine which may extend to one lakh rupees, or with both.

\* \* \* \* \* \*

77. No penalty imposed or confiscation F made under this Act shall prevent the imposition of any other punishment to which in the person affected thereby is liable under any other law for the time being in force.

2 of 1974.

\*

78. Notwithstanding anything contained in the Code of Criminal Procedure, 1973, a police officer not below the rank of Deputy Superintendent of Police shall investigate any offence under this Act.

#### CHAPTER XII

## NETWORK SERVICE PROVIDERS NOT TO BE LIABLE IN CERTAIN CASES

79. For the removal of doubts, it is hereby Network declared that no person providing any service provider shall be liable under this Act, rules or regulations made thereunder for any third party information or certain the service provider shall be liable thereunder for any third party information or certain the service provider shall be liable thereunder for any third party information or certain the service provider shall be liable the service provider shall be be service the service provider shall be service the service provider shall be service provider shall be service provider shall be service the service provider shall be ser

Network

service provdiers not to be liable in certain cases.

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\* Penalties or

confiscation not to interfere with other punishments.

Power to investigate offences.

data made available by him if he proves that the offence or contravention was committed without his knowledge or that he had exercised all due diligence to prevent the commission of such offence or contravention.

*Explanation*.—For the purposes of this section,—

(a) "Network service provider" means an intermediary;

(b) "third party information" means any information dealt with by a network service provider in his capacity as an intermediary.

## CHAPTER XIII

#### MISCELLANEOUS

Power of police officer and other officers to enter, search, etc.

80. (1) Notwithstanding anything contained in the Code of Criminal Procedure, 1973, any 2 of 1974. police officer, not below the rank of a Deputy Superintendent of Police, or any other officer of the Central Government or a State Government authorised by the Central Government in this behalf may enter any public place and search and arrest without warrant any person found therein who is reasonably suspected or having committed or of committing or of being about to commit any offence under this Act.

*Explanation.*—For the purposes of this subsection, the expression "public place" includes any public conveyance, any hotel, any shop or any other place intended for use by, or accessible to the public.

(2) Where any person is arrested under subsection (1) by an officer other than a police officer, such officer shall, without unnecessary delay, take or send the person arrested before a magistrate having jurisdiction in the case or before the officer-in charge of a police station.

(3) The provisions of the Code of Criminal Procedure, 1973 shall, subject to the provisions 2 of 1974.

of this section, apply, so far as may be, in relation to any entry, search or arrest, made under this section.

82. The Presiding Officer and other officers and employees of a Cyber Appellate Tribunal, the Controller, the Deputy Controller and the Assistant Controllers shall be deemed to be public servants within the meaning of section to be public 21 of the Indian Penal Code.

Controller, Deputy Collector and Assistant Controllers servants.

45 of 1860.

87. (1) \*

Power of Central Government to make rules.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely;-

(a) the manner in which any information or matter may be authenticated by means of digital signature under section 5;

(b) the electronic form in which filing, issue, grant or payment shall be effected under sub-section (1) of section 6;

(c) the manner and format in which electronic records shall be filed, or issued and the method of payment under subsection (2) of section 6;

(d) the matters relating to the type of digital signature, manner and format in which it may be affixed under section 10;

(n) the form in which application for issue of a Digital Signature Certificate may be made under sub-section (1) of section 35:

(o) the fee to be paid to the Certifying authority for issue of a Digital Signature Certificate under sub-section (2) of section 35;

\* \* \* \* \* \*

(3) Every notification made by the Central Government under clause (f) of sub-section (4) of section 1 and every rule made by it shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the notification or the rule or both Houses agree that the notification or the rule should not be made, the notification or the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that notification or rule.

Power of State Government to make rules.

\*

90. (1) \* \* \* \* \* \*

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely;—

\* \* \* \* \*

(c) any other matter which is required to be provided by rules by the State Government.

\* \* \* \* \* \*

Amendment of Act 45 of 1860. 91. The Indian Penal Code shall be amended in the manner specified in the First Schedule to this Act.

92. The Indian Evidence Act, 1872 shall be Amendment amended in the manner specified in the Second Schedule to this Act.

93. The Bankers' Books Evidence Act, 1891 Amendment shall be amended in the manner specified in of Act 18 of 1891. the Third Schedule to this Act.

94. The Reserve Bank of India Act, 1934 Amendment shall be amended in the manner specified in <sup>6</sup> Act 2 of 1934. the Fourth Schedule to this Act.

## THE FIRST SCHEDULE

(See section 91)

### Amendments to the Indian Penal Code

(45 OF 1860)

1. After section 29, the following section shall be inserted, namely:—

shall have the meaning assigned to them in clause (t) of sub-section (1) of section 2

of the information Technology Act, 2000.".

"29A. The words "electronic record" Electronic record.

21 of 2000.

2. In section 167, for the words "such public servant, charged with the preparation or translation of any document, frames or translate that document", the words "such public servant, charged with the preparation or translation of any document or electronic record, frames, prepares or translates that document or electronic record" shall be substituted.

3. In section 172, for the words "produce a document in a Court of Justice", the words "produce a document or an electronic record in a Court of Justice" shall be substituted.

4. In section 173, for the words "to produce a document in a court of Justice", the words "to produce a document or electronic record in a Court of Justice" shall be substituted. 5. In section 175, for the word "document" at both the places where it occurs, the words "document or electronic record" shall be substituted.

6. In section 192, for the words "makes any false entry in any book or record, or makes any document containing a false statement", the words "makes any false entry in any book or record, or electronic record or makes any document or electronic record containing a false statement" shall be substituted.

7. In section 204, for the word "document" at both the places where it occurs, the words "document or electronic record" shall be substituted.

8. in section 463, for the words "Whoever makes any false documents or part of a document with intent to cause damage or injury", the words "Whoever makes any false documents or false electronic record or part of a document or electronic record, with intent to cause damage or injury" shall be substituted.

9. In section 464,-

(a) for the portion beginning with the words "A person is said to make a false document" and ending with the words "by reason of deception practised upon him, he does not know the contents of the document or the nature of the alteration", the following shall be substituted, namely:—

"A person is said to make a false document or false electronic record—

*First*—Who dishonestly or fraudulently—

(a) makes, signs, seals or executes a document or part of a document;

(b) makes or transmits any electronic record or part of any electronic record;

(c) affixes any digital signature on any electronic record;

(d) makes any mark denoting the execution of a document or the authenticity of the digital signature,

with the intention of causing it to be believed that such document or part of document, electronic record or digital signature was made, signed, sealed, executed, transmitted or affixed by or by the authority of a person by whom or by whose authority he knows that it was not made, signed, sealed, executed or affixed; or

Secondly—Who, without lawful authority, dishonestly or fraudulently, by cancellation or otherwise, alters a document or an electronic record in any material part thereof, after it has been made, executed or affixed with digital signature either by himself or by any other person, whether such person be living or death at the time of such alteration; or

*Thirdly*—Who dishonestly or fraudulently causes any person to sign, seal, execute or alter a document or an electronic record or to affix his digital signature on any electronic record knowing that such person by reason of unsoundness of mind or intoxication cannot, or that by reason of deception practised upon him, he does not know the contents of the document or electronic record or the nature of the alteration.";

(b) after *Explanation* 2, the following *Explanation* shall be inserted at the end, namely:—

*'Explanation* 3.—For the purposes of this section, the expression *"affixing digital signature"* shall have the meaning assigned to it in clause (d) of sub-section (1) of section (2) of the Information Technology Act, 2000.'.

21 of 2000.

10. In section 466,—

(a) for the words "Whoever forges a document", the words "Whoever forges a document or an electronic record" shall be substituted;

(b) the following *Explanation* shall be inserted at the end, namely:—

'*Explanation*.—For the purposes of this section, "register" includes any list, data or record of any entries maintained in the electronic form as defined in clause (r) of subsection (1) of section 2 of the Information Technology Act, 2000'.

21 of 2000.

11. In section 468, for the words "document forged", the words "document or electronic record forged" shall be substituted.

12. In section 469, for the words "intending that the document forged", the words "intending that the document or electronic record forged" shall be substituted.

13. In section 470, for the words "document", in both the places where it occurs, the words "document or electronic record" shall be substituted.

14. In section 471, for the word "document", wherever it occurs, the words "document or electronic record" shall be substituted.

15. In section 474, for the portion beginning with the words "Whoever has in his possession any document" and ending with the words "if the document is one of the description mentioned in section 466 of this Code", the following shall be substituted, namely:—

"Whoever has in his possession any document or electronic record, knowing the same to be forged and intending that the same shall fraudulently or dishonestly be used as a genuine, shall, if the document or electronic record is one of the description mentioned in section 466 of this Code."

16. In section 476, for the words "any document", the words "any document or electronic record" shall be substituted.

17. In section 477A, for the words "book, paper, writing" at both the places where they occur, the words "book, electronic record, paper, writing" shall be substituted.

## THE SECOND SCHEDULE

(See section 92)

Amendments to the Indian Evidence Act, 1872

## (1 OF 1872)

1. In section 3,—

(a) in the definition of "Evidence", for the words "all documents produced for the inspection of the Court", the words "all documents including electronic records produced for the inspection of the Court" shall be substituted;

(b) after the definition of "India", the following shall be inserted, namely;—

'the expressions "Certifying Authority" "digital signature", "digital signature certificate", "electronic form", "electronic records", "information", "secure electronic record", "secure digital signature" and "subscriber" shall have the meanings respectively assigned to them in the Information Technology Act, 2000.'.

21 of 2000.

2. In section 17, for the words "oral or documentary", the words "oral or documentary or contained in electronic form" shall be substituted.

3. After section 22, the following section shall be inserted, namely:—

When oral admission as to contents of electronic records are relevant. "22A. Oral admissions as to the contents of electronic records are not relevant, unless the genuineness of the electronic record produced is in question.".

4. In section 34, for the words "Entries in the books of account", the words "Entries in the books of account, including those maintained in an electronic form" shall be substituted.

5. In section 35, for the word "record", in both the places where it occurs, the words "record or an electronic record" shall be substituted.

6. For section 39, the following section shall be substituted, namely:—

"39. When any statement of which evidence is given forms part of a longer statement, or of a conversation or part of an isolated document, or is contained in a document which forms part of a book, or is contained in part of electronic record or of a connected series of letters or papers, evidence shall be given of so much and no more of the statement, conversation, document, electronic record, book or series of letters or papers as the Court considers necessary in that particular case to the full understanding of the nature and effect of the statement, and of the circumstances under which it was made.".

7. After section 47, the following section shall be inserted, namely:—

Opinion as to digital signature when relevant. "47A. When the Court has to form an opinion as to the digital signature of any person, the opinion of the Certifying authority which has issued the Digital Signature Certificate is a relevant fact.".

What evidence to be given when statement forms part of a conversation, document, electronic record, book or series of letters or papers. 8. In section 59, for the words "contents of documents", the words "contents of documents or electronic records" shall be substituted.

9. After section 65, the following sections shall be inserted, namely;—

'65A. The contents of electronic records Special provision may be proved in accordance with the provisions of section 65B.

65B. (1) Notwithstanding anything contained in this Act, any information contained in an electronic record which is printed on a paper, stored, recorded or copied in optical or magnetic media produced by a computer (hereinafter referred to as the computer output) shall be deemed to be also a document, if the conditions mentioned in this section are satisfied in relation to the information and computer in question and shall be admissible in any proceedings, without further proof or production of the original, as evidence of any contents of the original or of any fact stated therein of which direct evidence would be admissible.

(2) the conditions referred to in subsection (1) in respect of a computer output shall be the following, namely;—

(a) the computer output containing the information was produced by the computer during the period over which the computer was used regularly to store or process information for the purposes of any activities regularly carried on over that period by the person having lawful control over the use of the computer;

(b) during the said period, information of the kind contained in the electronic record or of the kind form which the information so contained is derived was regularly fed into the computer in the ordinary course of the said activities.

provision as to evidence relating to electronic record. Admissibility of electronic

records.

(c) throughout the material part of the said period, the computer was operating properly or, if not, then in respect of any period in which it was not operating properly or was out of operation during that part of the period, was not such as to affect the electronic record or the accuracy of its contents; and

(d) the information contained in the electronic record reproduces or is derived form such information fed into the computer in the ordinary course of the said activities.

(3) Where over any period, the function of storing or processing information for the purposes of any activities regularly carried on over that period as mentioned in clause (a) of sub-section (2) was regularly performed by computers, whether—

(a) by a combination of computers operating over that period; or

(b) by different computers operating in succession over that period; or

(c) by different combinations of computers operating in succession over that period; or

(d) in any other manner involving the successive operation over that period, in whatever order, of one or more computers and one or more combinations of computers,

all the computers used for that purpose during that period shall be treated for the purposes of this section as constituting a single computer; and references in this section to a computer shall be construed accordingly.

(4) In any proceedings where it is desired to give a statement in evidence by virtue of this section, a certificate doing any of the following things, that is to say,— (a) identifying the electronic record containing the statement and describing the manners in which it was produced.

(b) giving such particulars of any device involved in the production of that electronic record as may be appropriate for the purpose of showing that the electronic record was produced by a computer;

(c) dealing with any of the matters to which the conditions mentioned in subsection (2) relate,

and purporting to be signed by a person occupying a responsible official position in relation to the operation of the relevant device or the management of the relevant activities (whichever is appropriate) shall be evidence of any matter stated in the certificate; and for the purposes of this sub-section it shall be sufficient for a matter to be stated to the best of the knowledge and belief of the person stating it.

(5) For the purposes of this section,-

(a) information shall taken to be supplied to a computer if it is supplied thereto in any appropriate form and whether it is so supplied directly or (with or without human intervention) by means of any appropriate equipment;

(b) whether in the course of activities carried on by any official, information is supplied with a view to its being stored or processed for the purposes of those activities, by a computer operated otherwise than in the course of those that information, of duly supplied to that computer, shall be taken to be supplied to it in the course of those activities;

(c) a computer output shall be taken to have been produced by a computer whether it was produced by it directly or (with or without human intervention) by means of any appropriate equipment. *Explanation.*—For the purposes of this section any reference to information being derived from other information shall be a reference to its being derived therefrom by calculation, comparison or any other process.'.

10. After section 67, the following section shall be inserted, namely:—

Proof as to digital signature.

"67A. Except in the case of a secure digital signature, if the digital signature of any subscriber is alleged to have been affixed to an electronic record the fact that such digital signature is the digital signature of the subscriber must be proved."

11. After section 73, the following section shall be inserted, namely:—

Proof as to verification of digital signature. '73A. In order to ascertain whether a digital signature is that of the person by whom it purports to have been affixed, the Court may direct—

(a) that person or the Controller or the Certifying Authority to produce the Digital Signature Certificate;

(b) any other person to apply the public key listed in the Digital Signature Certificate and verify the digital signature purported to have been affixed by that person.

*Explanation.*—For the purposes of this section, "Controller" means the Controller appointed under sub-section (1) of section 17 of the Information Technology Act, <sup>21</sup> of 2000. 2000.'.

12. After section 81, the following section shall be inserted, namely:—

Presumption as to Gazettes in electronic forms. "81A. The Court shall presume the genuineness of every electronic record purporting to be the Official Gazette, or purporting to be electronic record directed by any law to be kept by any person, if such electronic record is kept substantially in the form required by law and is produced from proper custody.".

13. After section 85, the following sections shall be inserted, namely:----

"85A. The Court shall presume that Presumption every electronic record purporting to be an agreement containing the digital signatures of the parties was so concluded by affixing the digital signature of the parties.

as to electronic agreements.

85B. (1) In any proceedings involving a Presumption as to secure electronic record, the Court shall electronic presume unless contrary is proved, that the records and digital secure electronic record has not been altered signatures. since the specific point of time to which the secure status relates.

(2) In any proceedings, involving secure digital signature, the Court shall presume unless the contrary is proved that-

(a) the secure digital signature is affixed by subscriber with the intention of signing or approving the electronic record;

(b) except in the case of a secure electronic record or a secure digital signature, nothing in this section shall create any presumption relating to authenticity and integrity of the electronic record or any digital signature.

> as to Digital Signature Certificates.

85C. The Court shall presume, unless Presumption contrary is proved, that the information listed in a Digital Signature Certificate is correct, except for information specified as subscriber information which has not been verified, if the certificate was accepted by the subscriber.".

14. After section 88, the following section shall be inserted, namely:-

'88A. The Court may presume that an Presumption as to electronic message forwarded by the

electronic messages.

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originator through an electronic mail server to the addressee to whom the message purports to be addressed corresponds with the message as fed into his computer for transmission; but the Court shall not make any presumption as to the person by whom such message was sent.

*Explanation.*—For the purposes of this section, the expression "addressee" and "originator" shall have the same meanings respectively assigned to them in clauses (b) and (za) of sub-section (1) of section 2 of the Information Technology Act, 2000.'.

21 of 2000.

15. After section 90, the following section shall be inserted, namely:—

Presumption as to electronic records five years old.

"90A. Where any electronic record, purporting or proved to be five years old, is produced from any custody which the court in the particular case considers proper, the Court may presume that the digital signature which purports to be the digital signature of any particular person was so affixed by him or any person authorised by him in this behalf.

*Explanation.*—Electronic records are said to be in proper custody if they are in the place in which, and under the care of the person with whom, they naturally be; but no custody is improper if it is proved to have had a legitimate origin, or the circumstances of the particular case are such as to render such an origin probable.

This *Explanation* applies also to section 81A.".

16. For section 131, the following section shall be substituted, namely:—

Production of documents or electronic records which "131. No one shall be compelled to produce documents in his possession or electronic records under his control, which any other person would be entitled to refuse to produce if they were in his another possession or control, unless such lastmentioned person consents to their possession, production.".

person, having could refuse to produce.

### THE THIRD SCHEDULE

#### (See section 93)

Amendments to the Bankers' Books Evidence Аст, 1891

(18 OF 1891)

1. In section 2-

(a) for clause (3), the following clause shall be substituted, namely:---

'(3) "bankers' books" include ledgers, day-books, cash-books, account-books and all other books used in the ordinary business of a bank whether kept in the written form or as printouts of data stored in a floppy, disc, tape or any other form of electro-magnetic data storage device;

(b) for clause (8), the following clause shall be substituted, namely:---

'(8) "certified copy" means when the books of bank,-

(a) are maintained in written form, a copy of any entry in such books together with a certificate written at the foot of such copy that it is a true copy of such entry, that such entry is contained in one of the ordinary books of the bank and was made in the usual and ordinary course of business and that such book is still in the custody of the bank, and where the copy was obtained by a mechanical or other process which in itself ensured the accuracy of the copy, a further certificate to that effect, but where the book from which such copy was prepared has been destroyed in

the usual course of the bank's business after the date on which the copy had been so prepared, a further certificate to that effect, each such certificate being dated and subscribed by the principal accountant or manager of the bank with his name and official title; and

(b) consist of printouts of data stored in a floppy, disc, tape or any other electromagnetic data storage device, a printout of such entry or a copy of such printout together with such statements certified in accordance with the provisions of section 2A.'.

2. After section 2, the following section shall be inserted, namely:—

Conditions in the printout.

"2A. A printout of entry or a copy of printout referred to in sub-section (8) of section 2 shall be accompanied by the following, namely:—

(a) a certificate to the effect that it is a printout of such entry or a copy of such printout by the principal accountant or branch manager; and

(b) a certificate by a person in-charge of computer system containing a brief description of the computer system and the particulars of—

(A) the safeguards adopted by the system to ensure that data is entered or any other operation performed only by authorised persons;

(B) the safeguards adopted to prevent and detect unauthorised change of data;

(C) the safeguards available to retrieve data that is lost due to systemic failure or any other reasons;

(D) the manner in which data is transferred from the system to removable

media like floppies, discs, tapes or other electro-magnetic data storage devices;

(E) the mode of verification in order to ensure that data has been accurately transferred to such removable media;

(F) the mode of identification of such data storage devices;

(G) the arrangements for the storage and custody of such storage devices;

(H) the safeguards to prevent and detect any tampering with the system; and

(I) any other factor which will vouch for the integrity and accuracy of the system.

(c) a further certificate from the person in-charge of the computer system to the effect that to the best of his knowledge and belief, such computer system operated properly at the material time, he was provided with all the relevant data and the printout in question represents correctly, or is appropriately derived from, the relevant data.".

## THE FOURTH SCHEDULE

#### (See section 94)

Amendments to the Reserve Bank of India Act, 1934

#### (2 OF 1934)

2 of 1934.

In the Reserve Bank of India Act, 1934, in section 58, in sub-section (2), after clause (p), the following clause shall be inserted, namely:—

"(pp) the regulation of fund transfer through electronic means between the banks or between the banks and other financial institutions referred to in clause (c) of section 45-I, including the laying down of the conditions subject to which banks and other financial institutions shall participate in such fund transfers, the manner of such fund transfers and the rights and obligations of the participants in such fund transfers;".

\* \* \* \* \* \*

Lok Sabha

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## BILL

further to amend the Information Technology Act, 2000.

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(Shri Dayanidhi Maran, Minister of Communications and Information Technology)

## ANNEXURE II

## MINUTES OF THE NINTH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Monday, the 29th January, 2007 from 1100 hrs. to 1300 hrs. in Committee Room 'C', Parliament House Annexe, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

### MEMBERS

Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Sohan Potai
- 4. Shri Tufani Saroj
- 5. Shri P.C. Thomas
- 6. Shri Narahari Mahato

## Rajya Sabha

- 7. Shri N.R. Govindrajar
- 8. Shri Eknath K. Thakur

## Secretariat

Shri P. Sreedharan — Joint Secretary
 Shri Raj Shekhar Sharma — Director
 Shri Cyril John — Deputy Secretary

## WITNESSES

## Department of Information Technology

1. Shri Jainder Singh	—	Secretary	
2. Shri M. Madhavan Nambiar		Addl. Secy.	
3. Shri C. Balakrishnan		Addl. Secy. & F	inancial
		Advisor	

4. Shri R. Chanrasekhar	—	Addl. Secy.		
5. Shri Pankaj Agrawala	—	Jt. Secy.		
6. Dr. A.K. Chakravorti	—	Advisor		
7. Dr. U.P. Phadke	—	Advisor		
8. Dr. B.K. Gairola	—	Director General (NIC)		
9. Dr. S.L. Sarnot	—	DG, STQC		
10. Dr. Gulshan Rai	—	Sr. Director and ED-ERNET		
11. Debjani Nag	—	Deputy Controller of Certifying authority		

2. At the outset, the Chairman welcomed the Members of the Committee and the representatives of the Department of Information Technology to the sitting of the Committee. He, then, requested the representatives of the Department to give a brief presentation on 'the Information Technology (Amendment) Bill, 2006'.

3. Accordingly, the representatives of the Department gave a power point presentation on the various aspects of the Bill and attended to the queries of the Members.

4. The Chairman thanked the representatives for appearing before the Committee and furnishing valuable information on the Information Technology (Amendment) Bill, 2006.

A verbatim record of the proceedings has been kept.

The witnesses, then, withdrew.

The Committee, then, adjourned.

## ANNEXURE III

## MINUTES OF THE TENTH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Thursday, the 22nd February, 2007 from 1500 hrs. to 1715 hrs. in Committee Room 'C', Parliament House Annexe, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

MEMBERS

## Lok Sabha

- 2. Shri Nikhil Kumar Choudhary
- 3. Shri Sanjay Shamrao Dhotre
- 4. Shri Narahari Mahato

## Rajya Sabha

- 5. Shri Praveen Rashtrapal
- 6. Shri Ravi Shankar Prasad
- 7. Shri Motur Rahman
- 8. Shri Eknath K. Thakur
- 9. Shri Rajeev Chandrasekhar

## Secretariat

1. Shri P. Sreedharan	 Joint Secretary
2. Shri Raj Shekhar Sharma	 Director
3. Shri Cyril John	 Deputy Secretary

## WITNESSES

## Representatives of the Department of Information Technology

1.	Shri M. Madhavan Nambiar		Additional Secretary
2.	Shri R. Chandrasekhar	_	Additional Secretary
3.	Shri E.K. Bharat Bhushan	_	Joint Secretary & Financial
			Advisor

4. Shri Pankaj Agrawala		Joint Secretary		
5. Dr. U.P. Phadke		Advisor		
6. Dr. S.L. Sarnot		Director General, STQC		
7. Dr. Gulshan Rai	—	Senior Director and ED ERNET		
8. Shri B.K. Gairola		Director General, NIC		
9. Dr. N. Vijyaditya	—	Controller of Certifying Authority		
10. Shri S. Basu		Senior Director		
11. Shri V.B. Tenaja		Senior Director		
12. Shri R. Rastogi		Senior Director		
13. Mrs. Devjani Nag	—	Deputy Controller of Certifying Authority		
14. Dr. B. Vasanta	—	Director		

2. At the outset, the Chairman welcomed the Members of the Committee and the representatives of the Department of Information Technology to the sitting of the Committee. He, then, requested the representatives of the Department to further brief the Committee on 'the Information Technology (Amendment) Bill, 2006'.

3. Accordingly, the representatives of the Department briefed the Committee on various aspects of the Bill and responded to further queries of the Members.

4. The Chairman thanked the representatives of the Department for appearing before the Committee and furnishing valuable information on the Information Technology (Amendment) Bill, 2006.

A verbatim record of the proceedings has been kept.

The witnesses, then, withdrew.

The Committee, then, adjourned.

## ANNEXURE IV

## MINUTES OF THE SEVENTEENTH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on the 20th April, 2007 (Friday) from 1500 hours to 1800 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

MEMBERS

Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Nikhil Kumar Choudhary
- 4. Shri Sanjay Shamrao Dhotre
- 5. Shri Bhubaneshwar Prasad Mehta
- 6. Shri P.C. Thomas
- 7. Shri Narahari Mahato
- 8. Shri Badiga Ramakrishna

Rajya Sabha

- 9. Shri Praveen Rashtrapal
- 10. Shri A. Vijayaraghavan
- 11. Shri Eknath K. Thakur

## Secretariat

Shri P. Sreedharan

Joint Secretary

## WITNESSES

## **Representatives of NASSCOM**

1. Shri Kiran Karnik	— President
2. Shri Shyamal Ghosh	— Adviser, Cyber Security
3. Shri Nandkumar Sarvade	<ul> <li>— Director, Cyber Security &amp; Compliance</li> </ul>
	compnance

4. Shri Ameet Nivsarkar	<ul> <li>Vice President</li> </ul>
5. Shri Rajdeep Sahrawat	<ul> <li>Vice President</li> </ul>

## Representative of Tulir-Centre for Prevention & Healing of Child Sexual Abuse

Ms. Vidya Reddy — Executive Director

2. At the outset, the Chairman welcomed the Members of the Committee and the representatives of NASSCOM to the sitting of the Committee. Thereafter, the Chairman requested the representatives of NASSCOM to give their views/suggestions on various aspects of the Information Technology (Amendment) Bill, 2006.

3. The representatives of NASSCOM accordingly gave their views/ suggestions on various Sections/Clauses of the Bill through a powerpoint presentation. They also attended to the queries of the Members on the Bill.

4. The Chairman thanked the representatives of NASSCOM for appearing before the Committee as well as for furnishing valuable information on the Bill.

### The witnesses, then, withdrew.

#### The Committee, then, adjourned for tea.

5. The Committee reassembled after tea-break and the Chairman, then, welcomed the representative of Tulir-Centre for Prevention & Healing of Child Sexual Abuse to the sitting of the Committee. The representative then gave a brief power-point presentation on 'Child Abuse' and attended to the queries of the Members.

6. The Chairman, then, thanked the representative of Tulir for appearing before the Committee and for furnishing valuable information on Child Abuse.

#### The witness, then, withdrew.

7. Thereafter, the Committee took up the following Draft Reports for consideration and adopted the same:

(i)	***	***	***
(ii)	***	***	***
(iii)	***	***	***
(iv)	***	***	***

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8. The Committee, then, authorised the Chairman to finalise the above Draft Reports in light of the factual verifications made by the concerned Ministry/Departments and present the same to the House on a date convenient to him.

The Committee, then, adjourned.

## ANNEXURE V

## MINUTES OF THE EIGHTEENTH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Tuesday, the 8th May, 2007 from 1500 hours to 1730 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

MEMBERS

Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Nikhil Kumar Choudhary
- 4. Shri Sanjay Shamrao Dhotre
- 5. Shri Bhubaneshwar Prasad Mehta
- 6. Shri Narahari Mahato
- 7. Shri Badiga Ramakrishna

#### Rajya Sabha

- 8. Shri A. Vijayaraghavan
- 9. Shri Motiur Rahman
- 10. Shri Eknath K. Thakur

#### Secretariat

Shri P. Sreedharan

Joint Secretary

## **Non-Official Witness**

Shri Pavan Duggal	 Advocate,	Supreme	Court
	of India		

2. At the outset, the Chairman welcomed the Members of the Committee and the non-official witness to the sitting of the Committee. He, then, requested the witness to present his views/suggestions on 'the Information Technology (Amendment) Bill, 2006'.

3. Accordingly, the witness presented his views on various aspects of the Bill with particular reference to cyber crime and responded to the queries of the Members.

4. The Chairman then thanked the non-official witness for appearing before the Committee and furnishing valuable information on the 'Information Technology (Amendment) Bill, 2006'.

The witness, then, withdrew.

A verbatim record of the proceedings has been kept.

5. Thereafter, the Committee decided to seek further extension of time upto the end of the Monsoon Session in 2007 to finalise and present the Report on the Bill to the House.

The Committee, then, adjourned.

## ANNEXURE VI

## MINUTES OF THE NINETEENTH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Monday, the 14th May, 2007 from 1500 hours to 1540 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

#### MEMBERS

## Lok Sabha

- 2. Shri Sanjay Shamrao Dhotre
- 3. Shri Tathagat Satpathy
- 4. Shri Badiga Ramakrishna

#### Rajya Sabha

- 5. Shri Praveen Rashtrapal
- 6. Shri N.R. Govindrajar
- 7. Shri Motiur Rahman
- 8. Shri Eknath K. Thakur

## Secretariat

1. Shri P. Sreedharan	_	Joint Secretary
2. Shri Cyril John	_	Deputy Secretary

WITNESSES

## Representatives of the Ministry of Law & Justice (Legislative Department)

1. Shri K.N. Chaturvedi		Secretary
2. Shri S.R. Dhaleta	—	Joint Secretary
3. Ms. Reeta Vashistha		Deputy Legislative Counsel

2. At the outset, the Chairman welcomed the Members of the Committee and the Secretary and other officers of the Ministry of Law & Justice (Legislative Department) to the sitting of the Committee. He, then, requested the representatives of the Department to respond to the queries of the Members on various legal aspects of the 'Information Technology (Amendment) Bill, 2006'.

3. During the course of the deliberations, the Committee expressed their displeasure over the unpreparedness of the representatives of the Legislative Department in appropriately responding to the queries of the Members.

4. The Committee directed the Secretariat that a List of Points on the Bill may be handed over to the Legislative Department for obtaining written replies. Accordingly, the List of Points was provided to the Secretary, Legislative Department.

5. The Chairman thanked the witnesses for appearing before the Committee.

The witnesses, then, withdrew.

A verbatim record of the proceedings has been kept.

The Committee, then, adjourned.

## ANNEXURE VII

## MINUTES OF THE TWENTIETH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Monday, the 21st May, 2007 from 1500 hrs. to 1700 hrs. in Committee Room 'C', Parliament House Annexe, New Delhi.

## PRESENT

Shri Nikhil Kumar — Chairman

MEMBERS

Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Sanjay Shamrao Dhotre
- 4. Shri G. Nizamuddin
- 5. Shri Lalmani Prasad
- 6. Shri K.V. Thangka Balu
- 7. Shri Badiga Ramakrishna

#### Rajya Sabha

8. Shri Praveen Rashtrapal

#### Secretariat

- 1. Shri P. Sreedharan Joint Secretary
- 2. Shri Cyril John Deputy Secretary

### WITNESSES

## Representatives of Federation of Indian Chamber of Commerce and Industry (FICCI)

## Representatives of the FICCI

1. Shri Vivek Bharati	 Advisor-National Policy,		
	Programme FICCI	&	Projects,
	FICCI		

2. Dr. K.K. Bajaj	_	Global Head, Information Risk Management and Managed Security Services Tata Consultancy Services
3. Shri Pavan Duggal	—	Advocate, Supreme Court of India
4. Shri Hari S. Bhardwaj	—	Legal Counsel, Infosys Technologies Limited
5. Shri Deepak Bhardwaj	_	Director-Technology Policy & Standards, Intel Technology India Pvt. Ltd.
6. Shri Vivek Agarwal	—	Company Secretary & Head-legal, CMC Limited
7. Shri Deepak Jacob	—	Head-Legal & Compliance, India Pvt. Limited
8. Shri Tabrez Ahmad	—	Industry Affairs, Microsoft Corporation (I) Pvt. Ltd.
9. Ms. Priya Bhattacharjee	_	Assistant Director, FICCI

2. At the outset, the Chairman welcomed the members of the Committee and the representatives of the Federation of Indian Chamber of Commerce and Industry (FICCI) to the sitting of the Committee. He then, requested the representatives of the FICCI to give a brief presentation highlighting their views/suggestions on the proposed amendments in the Information Technology (Amendment) Bill, 2006.

3. Accordingly, the representatives of FICCI gave a power point presentation covering various aspects of the bill. They also replied to the queries of the Members.

4. The Chairman thanked the representatives for appearing before the Committee and for furnishing valuable information that the Committee desired in connection with the examination of the Bill.

5. \*\*\*

\*\*\*

\*\*\*

The witnesses, then, withdrew.

A verbatim record of the sitting has been kept.

The Committee then adjourned.

## ANNEXURE VIII

## MINUTES OF THE TWENTY-FIRST SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Monday, the 22nd May, 2007 from 1500 hrs. to 1740 hrs. in Committee Room No. '139', Parliament House Annexe, New Delhi.

#### PRESENT

## Shri Nikhil Kumar — Chairman

### MEMBERS

#### Lok Sabha

- 2. Shri Nikhil Kumar Choudhary
- 3. Shri Sanjay Shamrao Dhotre
- 4. Shri G. Nizamuddin
- 5. Shri Sohan Potai
- 6. Shri Lalmani Prasad
- 7. Kunwar Jitin Prasad
- 8. Shri K.V. Thangka Balu
- 9. Shri Narahari Mahato
- 10. Shri Badiga Ramakrishna

#### Rajya Sabha

11. Shri Praveen Rashtrapal

12. Shri Dara Singh

#### Secretariat

Shri Cyril John

Deputy Secretary

## WITNESSES

Shri P.K.H. Tharakan — Secretary (R) (Retd.)

## Representatives of Associated Chambers of Commerce and Industry (ASSOCHAM)

1. Shri Pavan Duggal	 Senior Advocate, Supreme
	Court of India

2. Shri	Ramji Srinivasan	_	Advocate
3. Shri	Deepak Gupta	_	American Express
4. Shri	D.P. Vadya	—	Hughes Communications
5. Shri	Amit Verma	—	Acme Telepower
6. Shri	Jagdish Agarwal	—	Acme Telepower
7. Shri	T.R. Dua	—	COAI
8. Shri	S.V. Ramana	_	Genpact
9. Maj	. Gen. Sharma	—	Satyam
10. Shri	Amitabh Singhal	—	ISPAI
11. Shri	Amit Dev	—	Time Broadband
12. Shri	R.K. Singh	_	MCorp Global
13. Shri	Ajay Sharma	_	ASSOCHAM
14. Shri	Varun Aggarwal	_	ASSOCHAM
2. ***	***		*** ***
3. ***	***		*** ***

4. The Chairman then welcomed Shri P.K.H. Tharakan, Secretary (R) (Rtd.) to the sitting of the Committee. He requested the non-official witness to give his views/suggestions on various aspects of the Bill and respond to the queries of the Members.

5. Accordingly, the non-official witness presented his views/ suggestions on the proposed amendments in the Bill and responded to the queries of the Members.

6. The Chairman thanked the witness for appearing before the Committee and for furnishing valuable information on the subject.

The witnesses, then, withdrew.

A verbatim record of the sitting has been kept.

7. Thereafter, the Chairman welcomed the representatives of ASSOCHAM to the sitting of the Committee. He, then, requested the representatives to give a brief presentation on various aspects of the Bill highlighting ASSOCHAM's views/suggestions.

8. Accordingly, the representatives of ASSOCHAM gave a power point presentation and responded to the queries of the Members on several aspects of the Bill. 9. The Chairman thanked the representatives of ASSOCHAM for appearing before the Committee and for furnishing valuable information that the Committee desired in connection with the examination of the Bill.

The witnesses, then, withdrew.

A verbatim record of the sitting has been kept.

The Committee then adjourned.

## ANNEXURE IX

## MINUTES OF THE TWENTY-SECOND SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Monday, the 11th June, 2007 from 1430 hours to 1700 hrs. in Committee Room No. 'G-074', Parliament Library Building, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

## Members

Lok Sabha

2. Shri Abdullakutty

3. Shri Nikhil Kumar Choudhary

4. Shri Sanjay Shamrao Dhotre

5. Shri Sohan Potai

6. Shri Tufani Saroj

7. Shri K.V. Thangka Balu

8. Shri Narahari Mahato

9. Shri Badiga Ramakrishna

Rajya Sabha

10. Shri Motiur Rahman

11. Shri Shyam Benegal

## Secretariat

1. Shri P. Sreedharan	—	Joint Secretary
2. Shri Cyril John	—	Deputy Secretary
3. Shri P.C. Koul	_	Deputy Secretary

#### WITNESSES

#### Representatives of the Central Bureau of Investigation (CBI)

1. Shri M.L. Sharma	— Special Director	
2. Shri Navneet Ranjan Wasan	— Joint Director	
3. Shri Rajni Kant Mishra	— Joint Director	
4. Shri P.V. Ramasastry	<ul> <li>Dy. Inspector Gen Police</li> </ul>	eral of

## The Ministry of Law & Justice (Legislative Department)

1. Shri K.N. Chaturvedi		Secretary
2. Shri S.R. Dhaleta	—	Joint Secretary
3. Ms. Reeta Vashistha	_	Deputy Legislative Counsel

2. At the outset, the Chairman welcomed the Special Director and other officers of the Central Bureau of Investigation (CBI) to the sitting of the Committee. He, then, requested the representatives of the CBI to present their views/suggestions on 'Information Technology (Amendment) Bill, 2006'.

3. Accordingly, the witnesses presented their views/suggestions on various aspects of the Bill and also responded to queries of the Members.

4. The Chairman thanked the witnesses for appearing before the Committee and furnishing valuable information on the 'Information Technology (Amendment) Bill, 2006'.

#### The witnesses, then, withdrew.

5. The Committee, then, took the evidence of the representatives of the Ministry of Law & Justice (Legislative Department). To begin with, the Chairman asked the Secretary of the Department to make an oral presentation on various legal aspects of the 'Information Technology (Amendment) Bill, 2006'. Clarifications were, thereafter, sought by the Committee on information submitted previously by the Department and queries were also raised by the Members on several new aspects and issues. The evidence was, however, inconclusive.

The witness, then, withdrew.

A verbatim record of the proceedings has been kept.

The Committee, then, adjourned.

## ANNEXURE X

## MINUTES OF THE TWENTY-FIFTH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Monday, the 16th July, 2007 from 1500 hrs. to 1715 hrs. in Committee Room No. 'G-074', Parliament Library Building, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

MEMBERS

#### Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Nikhil Kumar Choudhary
- 4. Shri Bhubaneshwar Prasad Mehta
- 5. Shri G. Nizamuddin
- 6. Shri Sohan Potai
- 7. Shri Lalmani Prasad
- 8. Shri K.V. Thangka Balu
- 9. Shri P.C. Thomas
- 10. Shri Kinjarapu Yerrannaidu
- 11. Shri Ramesh Dube

#### Rajya Sabha

- 12. Shri Praveen Rashtrapal
- 13. Shri Ravi Shankar Prasad
- 14. Shri N.R. Govindrajar
- 15. Shri Eknath K. Thakur

#### Secretariat

1. Shri P. Sreedharan	—	Joint Secretary
2. Shri P.C. Koul	—	Deputy Secretary

#### WITNESSES

#### Representatives of the Department of Information Technology

1. Shri Jainder Singh	—	Secretary
2. Shri E.K. Bharat Bhushan	—	Joint Secretary & Financial Advisor
3. Shri Pankaj Agrawala	—	Joint Secretary
4. Shri N. Ravi Shankar		Joint Secretary
5. Dr. U.P. Phadke	—	Advisor
6. Shri A.K. Chakravorti	—	Advisor
7. Dr. Gulshan Rai	—	ED-ERNET
8. Dr. N. Vijyaditya	—	Controller of Certifying Authority
9. Shri B.K. Gairola		Director General, NIC
10. Shri S. Basu		Senior Director
11. Dr. B. Vasanta	—	Director

2. At the outset, the Chairman welcomed the Members of the Committee and the representatives of the Department of Information Technology to the sitting of the Committee. He, then, requested the representatives of the Department to attend to further queries of the Members on 'the Information Technology (Amendment) Bill, 2006'.

3. Accordingly, the representatives of the Department attended to the further queries of the Members on various aspects of the Bill.

4. As some more points still remained to be clarified, the Committee decided to hold another meeting on the Bill on a later date.

5. The Chairman thanked the representatives of the Department for appearing before the Committee and furnishing valuable information on the Information Technology (Amendment) Bill, 2006.

A verbatim record of the proceedings has been kept.

The witnesses, then, withdrew.

The Committee, then, adjourned.

## ANNEXURE XI

## MINUTES OF THE TWENTY-EIGHTH SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-2007)

The Committee sat on Monday, the 23rd July, 2007 from 1100 hrs. to 1300 hrs. in Committee Room No. 'G-074', Parliament Library Building, New Delhi.

#### PRESENT

Shri Nikhil Kumar — Chairman

MEMBERS

Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Nikhil Kumar Choudhary
- 4. Shri Sanjay Shamrao Dhotre
- 5. Shri G. Nizamuddin
- 6. Shri Lalmani Prasad
- 7. Shri Tufani Saroj
- 8. Shri K.V. Thangka Balu
- 9. Shri Narahari Mahato
- 10. Shri Ramesh Dube

Rajya Sabha

11. Shri Motiur Rahman

#### SECRETARIAT

1. Shri P. Sreedharan	— Joint Secretary
2. Shri P.C. Koul	— Deputy Secretary

### WITNESSES

#### Representatives of the Department of Information Technology

1. Shri Jainder Singh	—	Secretary
2. Shri M. Madhavan Nambiar	—	Additional Secretary

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3. Shri E.K. Bharat Bhushan	—	Joint Secretary & Financial Advisor
4. Shri A.K. Chakravorti		Advisor
5. Dr. U.P. Phadke		Advisor
6. Dr. Gulshan Rai		ED-ERNET
7. Shri B.K. Gairola		Director General, NIC
8. Dr. N. Vijyaditya	_	Controller of Certifying Authority
9. Dr. B. Vasanta		Director
10. Mrs. Harsh Prabha		Additional Director
11. Shri B.N. Sathpathy		Economic Advisor
12. Shri S. Abasi		Director
13. Mrs. Devjani Nag		Dy. CCA

2. At the outset, the Chairman welcomed the Members of the Committee and the representatives of the Department of Information Technology to the sitting of the Committee. Thereafter, the Committee took up the remaining points on Information Technology (Amendment) Bill, 2006 for discussion with the Department.

3. The representatives of the Department attended to the further queries of the Members on various aspects of the Bill.

4. The Chairman thanked the representatives of the Department for appearing before the Committee and furnishing valuable information on the Information Technology (Amendment) Bill, 2006.

A verbatim record of the proceedings has been kept.

The witnesses, then, withdrew.

The Committee, then, adjourned.

## ANNEXURE XII

## MINUTES OF THE FIRST SITTING OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2007-2008)

The Committee sat on Wednesday, the 29th August, 2007 from 1500 hrs. to 1615 hrs. in Committee Room No. '139', Parliament House Annexe, New Delhi.

#### PRESENT

### Shri K.V. Thangka Balu — in the Chair

## MEMBERS

#### Lok Sabha

- 2. Shri Ramesh Dube
- 3. Shri Sanjay Shamrao Dhotre
- 4. Shri Narahari Mahato
- 5. Shri Bhubaneshwar Prasad Mehta

## Rajya Sabha

- 6. Shri A. Vijayaraghavan
- 7. Shri Motiur Rahman
- 8. Shri Eknath K. Thakur
- 9. Shri Rajeev Chandrasekhar
- 10. Shri Gireesh Kumar Sanghi

### Secretariat

1. Shri P. Sreedharan	—	Joint Secretary
2. Shri P.C. Koul	—	Deputy Secretary
3. Shri D.R. Mohanty	—	Under Secretary

2. As the Chairman was not present, the Committee, under rule 258 (3) of the rules of Procedure and Conduct of Business in Lok Sabha, chose Shri K.V. Thangka Balu to preside over the meeting.

3. \*\*\* \*\*\*

4. The Committee, then, took up the Draft Report on 'Information Technology (Amendment) Bill, 2006' for consideration and adopted the same. During the course of adoption, Shri A. Vijayaraghavan, M.P. and a Member of the Committee gave a note containing his suggestions on the Amending Bill.

5. After deliberating on the suggestions of Shri A. Vijayaraghavan, the Committee authorised the Chairman to finalise the Draft Report, after giving appropriate consideration to the suggestions of Hon'ble Member and in the light of the factual verifications made by the Department of Information Technology and present the same to the House.

The Committee, then, adjourned.

\*\*\*

## APPENDIX

## LIST OF THE MEMBERS OF STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2006-07)

## PRESENT

Shri Nikhil Kumar — Chairman

MEMBERS

### Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Nikhil Kumar Choudhary
- 4. Shri Sanjay Shamrao Dhotre
- 5. Smt. Jayaprada
- 6. Shri Bhubaneshwar Prasad Mehta
- 7. Shri Harish Nagpal
- 8. Shri G. Nizamuddin
- 9. Shri Sohan Potai
- 10. Shri Lalmani Prasad
- 11. Kunwar Jitin Prasad
- 12. Shri Vishnu Deo Sai
- 13. Shri Tufani Saroj
- 14. Shri Tathagata Satpathy
- 15. Shri K.V. Thangka Balu
- 16. Shri P.C. Thomas
- 17. Shri Kinjarapu Yerrannaidu
- 18. Smt. Rubab Sayeda\*
- 19. Shri Narahari Mahato\*\*
- 20. Shri Badiga Ramakrishna##
- 21. Shri Ramesh Dube@

## Rajya Sabha

- #22. Vacant
- 23. Shri Praveen Rashtrapal
- 24. Shri Ravi Shankar Prasad
- 25. Shri Dara Singh
- 26. Shri A. Vijayaraghavan
- 27. Shri N.R. Govindrajar
- 28. Shri Motiur Rahman
- 29. Shri Eknath K. Thakur
- 30. Shri Shyam Benegal
- 31. Shri Rajeev Chandrasekhar

<sup>\*</sup> Nominated *w.e.f.* 25th September, 2006 in place of Shri Rajnarayna Budholiya, MP (L.S.)

<sup>\*\*</sup> Nominated w.e.f. 28th November, 2006.

<sup>#</sup> Vacated dated 15th December, 2006.

<sup>##</sup> Nominated w.e.f. 23rd February, 2007.

<sup>@</sup> Nominated w.e.f. 21st June, 2007.

## FIFTIETH REPORT

## STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2007-2008)

(FOURTEENTH LOK SABHA)

## MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DEPARTMENT OF INFORMATION TECHNOLOGY)

## INFORMATION TECHNOLOGY (AMENDMENT) BILL, 2006

Presented to Lok Sabha on 7.9.2007 Laid in Rajya Sabha on 7.9.2007



LOK SABHA SECRETARIAT NEW DELHI

August, 2007/Bhadrapada, 1929 (Saka)

<u>C.I.T. No. 172</u>

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 $\bigcirc$  2007 By Lok Sabha Secretariat

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- (ii)

## COMPOSITION OF THE STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2007-2008)

Shri Nikhil Kumar — Chairman

#### MEMBERS

## Lok Sabha

- 2. Shri Abdullakutty
- 3. Shri Ramesh Dube
- 4. Shri Nikhil Kumar Choudhary
- 5. Shri Sanjay Shamrao Dhotre
- 6. Smt. Jayaprada
- 7. Shri Narahari Mahato
- 8. Shri Bhubaneshwar Prasad Mehta
- 9. Shri Harish Nagpal
- 10. Shri G. Nizamuddin
- 11. Shri Sohan Potai
- 12. Shri Lalmani Prasad
- 13. Kunwar Jitin Prasad
- 14. Shri Badiga Ramakrishna
- 15. Shri Vishnu Deo Sai
- 16. Shri Tufani Saroj
- 17. Shri Tathagata Satpathy
- 18. Smt. Rubab Sayeda
- 19. Shri K.V. Thangka Balu
- 20. Shri P.C. Thomas
- 21. Shri Kinjarapu Yerrannaidu

## Rajya Sabha

- 22. Shri Praveen Rashtrapal
- 23. Shri Ravi Shankar Prasad
- 24. Shri Dara Singh
- 25. Shri A. Vijayaraghavan
- 26. Shri N.R. Govindrajar
- 27. Shri Motiur Rehman
- 28. Shri Eknath K. Thakur
- 29. Shri Shyam Benegal
- 30. Shri Rajeev Chandrasekhar
- 31. Shri Gireesh Kumar Sanghi\*

## Secretariat

1. Shri	M. Rajagopalan Nair	—	Additional Secretary
2. Shri	P. Sreedharan	—	Joint Secretary
3. Shri	P.C. Koul	—	Deputy Secretary
4. Shri	D.R. Mohanty	—	Under Secretary

<sup>\*</sup>Nominated with effect from 24th August, 2007.

#### INTRODUCTION

I, the Chairman, Standing Committee on Information Technology (2007-08) present this Fiftieth Report on 'Information Technology (Amendment) Bill, 2006' relating to the Ministry of Communications and Information Technology (Department of Information Technology).

2. The Information Technology (Amendment) Bill, 2006 was introduced in Parliament on 15th December, 2006 and referred to this Committee on 19th December, 2006 for examination and report within three months. However, due to other pressing assignments and the wide range of consultations/interactions required for and in connection with the examination of this vital piece of legislation, the Committee sought extension of time to finalise their Report. Speaker, Lok Sabha was pleased to accord extension of time upto the end of the Monsoon Session to present the Report to the House.

3. In the process of the examination of the Bill, the Committee received extensive inputs in the form of several write-ups/suggestions from the stakeholders/industry/legal luminaries/NGOs/general public and heard their views at the sittings of the Committee held on 20th April, 2007, 8th May, 2007, 21st May, 2007 and 22nd May, 2007. The Committee received inputs also from the Central Bureau of Investigation (CBI) and the Ministry of Law & Justice (Legislative Department). The representatives of the Legislative Department tendered evidence before the Committee on 14th May, 2007 and 11th June, 2007 and those of CBI on 11th June, 2007. Besides furnishing background material, written replies and several clarifications, the representatives of the Department of Information Technology deposed before the Committee on 29th January, 2007, 22nd February, 2007, 16th July, 2007 and 23rd July, 2007.

4. The Draft Report was considered and adopted by the Committee at their sitting held on 29th August, 2007.

5. The Committee wish to express their thanks to Shri Pavan Duggal, Senior Advocate, Supreme Court, Shri P.K.H. Tharakan, Secretary (Retd.), R&AW, Smt. Vidya Reddy as well as the representatives of National Association of Software & Service Companies (NASSCOM), Federation of Indian Chambers of Commerce & Industry (FICCI) and Associated Chambers of Commerce and Industry (ASSOCHAM) for appearing before the Committee and furnishing written inputs/suggestions on the amending Bill. 6. The Committee also wish to express their thanks to the representatives of the Central Bureau of Investigation (CBI), Legislative Department and the Department of Information Technology for tendering evidence before the Committee and providing valuable information/clarifications that the Committee desired in connection with examination of the Bill.

7. Last but not the least, the Committee would like to place on record their deep appreciation of the huge amount of spadework done by their predecessor Committee (2006-07) Appendix for and in connection with the examination of the Amending Bill. The Committee benefited substantially from the untiring efforts and the hard work done by their predecessor Committee.

8. For facilitation of reference and convenience, the observations and recommendations of the Committee have been printed in bold in the body of the Report.

New Delhi; 31 August, 2007 09 Bhadrapada, 1929 (Saka) NIKHIL KUMAR, Chairman, Standing Committee on Information Technology.



## STANDING COMMITTEE ON INFORMATION TECHNOLOGY (2007-2008)

FOURTEENTH LOK SABHA

## MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DEPARTMENT OF INFORMATION TECHNOLOGY)

## INFORMATION TECHNOLOGY (AMENDMENT) BILL, 2006

# FIFTIETH REPORT



## LOK SABHA SECRETARIAT NEW DELHI

August, 2007/Bhadrapada, 1929 (Saka)